

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH,  
KOLKATA.**

**O.A. No. 68 of 2025 (EZ)**

**In the matter of:**

Dusmant Kumar Bal

...

**Applicant.**

**-Versus-**

State of Odisha and others

...

**Respondents.**

**INDEX**

Sl. No.	Annexure	Particulars	Page
1.		Counter Affidavit of Respondent No.15	01 - 18
2.	A/15	Copy of the auction notice dated 16.06.2021 issued by the Tahasildar, Dharmasala.	19 - 21
3.	B/15	Copy of the FORM-F dated 23.07.2021 issued by Tahasildar, Dharmasala, Opposite Party No.5.	22
4.	C/15	Copy of the mining plan approved by the Deputy Director Geology, Bhubaneswar.	23 - 65
5.	D/15	Copy of the Environmental Clearance (EC) dated 17.01.2023.	66 - 77
6.	E/15	Copy of the mining lease dated 22.03.2023.	78 - 93
7.	F/15	Copy of the order dated 28.03.2023 of Consent to Operate issued by the State Pollution Control Board.	94 - 102

*Handwritten signature/initials*

- X -

8.	G/15	Copy of the order dated 13.11.2024 of Consent to Operate issued by the State Pollution Control Board.	103 - 111
9.	H/15	Copy of the mining lease dated 14.11.2024.	112 - 125
10.	I/15	Copy of the demand notice dated 13.04.2023 of Tahasildar, Dharmasala.	126
11.	J/15	Copy of the report dated 09.07.2020 of Central Pollution Control Board, New Delhi submitted before Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A.No. 304 of 2019.	127 - 141
12.	K/15series	Copy of the letter dated 11.12.2024 along with the Joint Inquiry report dated 10.12.2024.	142 - 145
13.	L/15	Copy of the letter dated 05.03.2025 of the Deputy Director of Mines, Jajpur Circle, Jajpur, Respondent No.13.	146
14.	M/15	Copy of the DGPS report dated 17.03.2025.	147 - 148
15.	N/15	Copy of the Joint Enquiry Report dated 28.03.2025.	149 - 152
16.	O/15	Copy of the joint enquiry report dated 16.05.2025.	153 - 166
17.	P/15	Copy of report dated 16.06.2025 of Odisha Space Applications Centre (ORSAC).	167 - 168



20  
- X -

18.	Q/15series	Copies of the letter dated 03.07.2025 of Respondent No.15 addressed to Odisha Space Applications Centre (ORSAC) and the Deputy Director of Mines, Jajpur Circle, Jajpur	169 - 172
-----	------------	-------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-----------

Place: Kolkata

By the Respondent No.15 through

Date: 07.07.2025



Advocate.

(PRABHU PRASAD MOHANTY)

E.N. O/162/1993

Mobile No. 9437019196

Email: prabhupadamohanty@gmail.com



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH,  
KOLKATA.**

**O.A. No. 68 of 2025 (EZ)**

**In the matter of:**

Dusmant Kumar Bal

...

Applicant.

-Versus-

State of Odisha and others

...

Respondents.

**COUNTER AFFIDAVIT FILED BY RESPONDENT No. 15.**

I, Sarat Kumar Jena, aged about 62 years, son of Hrudananda Jena, residing at Aruha, P.O. Aruha, P.S. Dharmasala, District- Jajpur, Odisha, do hereby solemnly affirm and state as follows: -

1. That I am the Respondent No.15 in this instant case. I have gone through the contents of the Original Application and I am well acquainted with the facts of the case.
2. That the present Original Application as laid is not maintainable and is liable to be dismissed.
3. That the present Original Application is liable to be dismissed on the ground of mis-joinder and non-joinder of parties.

Sarat Kumar Jena



X

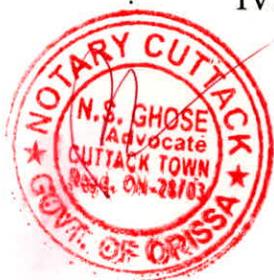
4. That the Applicant has not disclosed his locus-standi in the present Original Application, for which the present Original Application is liable to be dismissed with cost.

5. That the Original Application as laid is not maintainable either in facts or in law and wholly misconceived. The present Original Application has been filed by the Applicant with the malafide intention and political motive. Hence the present Original Application is totally misconceived and an abuse of the judicial process.

6. That the present Original Application was filed in this Hon'ble Tribunal with the following prayer;

"This Hon'ble Tribunal may please consider to pass the following directions;

- I. Direct SEIAA and SPCB to withdraw the environment clearance and CTO for violation of EC conditions and non-filing of quarterly environment compliance.
- II. Direct the Committee to ascertain if the quarry is in compliance of guidelines dated 12.05.2020
- III. Show cause the SEIAA authority and SPCB for inaction despite of complaint dated 07.12.2024 and fix the responsibility of the erring officer
- IV. Director of Mines and Geology, Government of Odisha to assess the extent/quantum of Minor Minerals/Stone from Aruha BSQ Cluster



Saket Kumar Jena

X

No.2/3 and Aruha BSQ excavated illegally and its market value, cost of restitution and environmental compensation and recover the same from the private respondent.

- V. Fix the accountability/responsibilities of the concerned Govt. authorities and Tahasildar Dharmasala for their inaction and wilful dereliction of duties causing loss to the state exchequer and damage to the environment.
- VI. Pass such other orders/directions as may be deemed fit and proper in the bonafide interest of justice.

And for this act of kindness, the Petitioners as in duty bound shall ever pray."

7. That for better appreciation of this Hon'ble Tribunal, the following facts are necessary for proper adjudication of the present case;

(A) That on 16.06.2021, the Tahasildar, Dharmasala, Respondent No.10 issued an auction notice inviting applications from the intending bidders for auction of twenty seven black stone quarry in Dharmasala Tahasil under the provisions of Odisha Minor Mineral Concession Rules, 2016.

Copy of the auction notice dated 16.06.2021 issued by the Tahasildar, Dharmasala, Respondent No.10 is enclosed here with and marked as **Annexure-A/15**.

(B) That the Respondent No.15 submitted his bid along with other bidders for participation of auction Aruha Black Stone Quarry No.3 (herein after referred as Aruha BSQ No.5) over an area 18.88 acres having Khata

Saral Kumar Jena

AS



X

No.779(AAA), Plot No.2808(p) and 2807(p) in the village Aruha, Tahasil Dharmasala in the district of Jajpur. After opening of tender paper, the Respondent No.15 was declared as the successful bidder under the provisions of Section 27(6) of the Odisha Minor Mineral Concession Rules, 2026. On 23.07.2021, the Tahasildar, Dharmasala, Respondent No.10 issued Form-F in favour of Respondent No.15 under the provisions of Section 27(6) of the Odisha Minor Mineral Concession Rules, 2026. After receipt of the aforesaid, the Respondent No.15 accepted the terms & conditions and deposited the required amount as per the direction of Tahasildar, Dharmasala, Respondent No.10.

Copy of the FORM-F dated 23.07.2021 issued by Tahasildar, Dharmasala, Respondent No.10 is enclosed here with and marked as **Annexure-B/15**.

(C) That after depositing the required amount, the Respondent No.15 submitted its mining plan for necessary approval, which was approved on 08.03.2022 by the Deputy Director Geology, Bhubaneswar. On 17.01.2023, the Environmental Clearance (EC) was granted by the Member Secretary, SEIAA, Odisha for a period of two years from the date of issue. After receipt of approved mining plan and environmental clearance, on 22.03.2023, the lease deed was executed between the Tahasildar, Dharmasala, Respondent No.10 and Respondent No.15 for a period of one year. On 28.03.2023, the Consent to Operate was issued by the State Pollution Control Board for a period of one year, which was valid till 31.03.2024. While the matter stood thus, on 13.11.2024, the State Pollution Control Board, Odisha again issued consent order in favour of Respondent No.15 for a period up to 31.03.2025. On 14.11.2024, another lease deed was executed between the Tahasildar, Dharmasala, Respondent No.10 and Respondent No.15 for a period up to



Sarab Kumar Jena

X

21.03.2025. It may be noted that after execution of lease deed, the Respondent No.15 was operating Aruha BSQ-3 but presently the operation of black stone quarry is stopped due to want of statutory clearances.

Copy of the mining plan approved by the Deputy Director Geology, Bhubaneswar, Copy of the Environmental Clearance (EC) dated 17.01.2023, Copy of the mining lease dated 22.03.2023, Copy of the order dated 28.03.2023 of Consent to Operate issued by the State Pollution Control Board, Copy of the order dated 13.11.2024 of Consent to Operate issued by the State Pollution Control Board and Copy of the mining lease dated 14.11.2024 are enclosed here with and marked as **Annexures- C/15, D/15, E/15, F/15, G/15 and H/15** respectively.

(D) That it is humbly submitted that on 13.04.2023, the Tahasildar, Dharmasala issued a demand notice to the Respondent No.15 directing to pay a sum of Rs.1,41,12,497.00 taking a plea of revise additional charges, even if after completion of auction process. Being aggrieved by such demand notice dated 16.05.2023 of the Tahasildar, Dharmasala, the Respondent No.15 filed a writ application in the Hon'ble High Court of Orissa, which was registered as W.P. (C) No.22490 of 2023. The Hon'ble High Court of Orissa was pleased to issue notice in the aforesaid writ application and further directed to deposit 30% of the demand amount, which was deposited by the Respondent No.15. The said writ application is pending for adjudication.

Copy of the demand notice dated 13.04.2023 of Tahasildar, Dharmasala is enclosed here with and marked as **Annexure-I/15**.



Sarab Kumar Jena

X

(E) That while the matter stood thus, on 26.03.2025, the Tahsildar, Dharmasala has issued a demand notice to the Respondent No.15 directing to deposit a sum of Rs.40,25,000.00 as penalty.

(F) That on 22.10.2024, one Nrusingha Charan Baik and four others of Aruha village filed a writ application in the Hon'ble High Court of Orissa in shape of public interest litigation with a prayer for direction to enquiry into the matter of illegal operation of quarry and crusher units in and around Aruha hill and the said public interest litigation was registered as W.P. ( C ) PIL No.28032 of 2024, which is pending for adjudication.

(G) That it is humbly submitted that on 20.08.2020, the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the case of O.A.No.304 of 2019 (M. Haridasan and others Vrs. State of Kerala) was pleased to direct the Central Pollution Control Board, New Delhi to examine and lay down more stringent conditions with regard to distance of stone quarry, when blasts are involved. Pursuant to the aforesaid directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi, on 09.07.2020, the Central Pollution Control Board, New Delhi submitted a report before Hon'ble National Green Tribunal, Principal Bench, New Delhi inter-ala stating;

### "DISTANCE CRITERIA FOR PERMITTING STONE QUARRYING

#### 3.0 Minor Mineral Concession Rules

As per sub-section 1 of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 Of 1957), State Government has to make Rules for regulating the grant of quarry lease,



Sarat Kumar Jena

*AS*

X

mining lease/permit, mineral concessions and purposes connected in respect of minor minerals.

Accordingly, State Governments have framed rules and defined the criteria of minimum distance of minor mineral mining from different locations based on the type of mining used. (Annexure-I)

**Annexure-I**

(At Page No.6 of report)

Orissa	Minor Mineral Mining	100m	Minimum distance from any railway line, National Highway, State Highway or any reservoir	Orissa Minor Mineral Concession Rules, 2004
	Minor Mineral Mining	50m	Minimum distance from any tank, canal, road (other than a National or State Highway or other public works of buildings or inhabited sites) public roads, public buildings, temples, reservoirs, dams, burial ground, railway track, monuments, heritage sites etc.	Orissa Minor Mineral Concession Rules, 2004

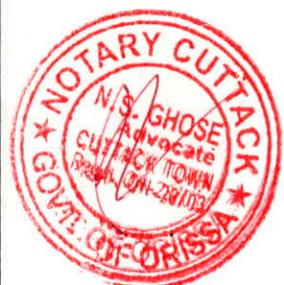
Secret Memo

**6.0 Conclusion :**

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type	Minimum Distance	Locations
A. When Blasting is not Involved.	100m	Residential/Public buildings, inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station,
B. When	200m **	Bridges, Dams, Reservoirs, River,

*AN*



X

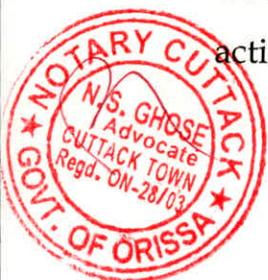
Blasting is Involved.		Canals, Lakes or Tanks or any other locations to be considered by States.
-----------------------	--	---------------------------------------------------------------------------

\*\* Note : The regulations for danger zone (500m) prescribed by Directorate General Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on the environment.

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable."

Copy of the report dated 09.07.2020 of Central Pollution Control Board, New Delhi submitted before Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A.No. 304 of 2019 is enclosed here with and marked as **Annexure-J/15**.

(H) That It is further submitted that on 03.12.2024, the Deputy Director of Mines and Mining Officer, Jajpur, Regional Officer, State Pollution Control Board, Kalinga Nagar, Tahasildar, Dharmasala along with the revenue officials visited Aruha and after field inquiry prepared a joint inquiry report, wherein it is stated that Aruha BSQ No.3 is situated 210 meters away from the Railway lines, 431 meters away from the Jabartali village road, 551 meters away from the Habitations (Jabartali) and 511 meters away from Jabartali Government Primary School). On 10.12.2024, the said joint inquiry report was prepared and on 11.12.2024, the said inquiry report was submitted before the State Government by the Deputy Director of Mines, Jajpur for kind information and action.



Sarat Kumar Sen

X

Copy of the letter dated 11.12.2024 along with the Joint Inquiry report dated 10.12.2024 is enclosed here with and marked as **Annexure-K/15** series.

(I) That on 05.03.2025, the Deputy Director of Mines, Jajpur Circle, Jajpur, Respondent No.13 wrote a letter to M/s. TKS Consultancy Services to carry out distance measurement of human habitants, schools, railway line etc. from the black stone quarries of Aruha Clauster, Dharmasala tahasil and further informed that one joint field enquiry will be conducted on 07.03.2025 in this regard.

Copy of the letter dated 05.03.2025 of the Deputy Director of Mines, Jajpur Circle, Jajpur, Respondent No.13 is enclosed here with and marked as **Annexure-L/15**.

(J) That it is further submitted that on 07.03.2025, the Mining Officials including Deputy Director of Mines and Mining Officer, Jajpur, Regional Officer, State Pollution Control Board, Kalinga Nagar, Tahasildar, Dharmasala along with the revenue officials also visited Aruha again and an ORSAC Empanelled Agency M/s. TKS Consultancy Services also conducted the survey through DGPS as per the request of State officials. On 17.03.2025, M/s. TKS Consultancy Services submitted its report and map on the distance measurement of human habitats, railway line, pond, schools etc. from Aruha Black Stone quarries before the Mining Officer, Jajpur, wherein Aruha BSQ No.3 are in safe distance i.e. more than 200 meter from the nearby Habitats, Railway line, Ponds and Schools etc.



Sarut kumar Jena

X

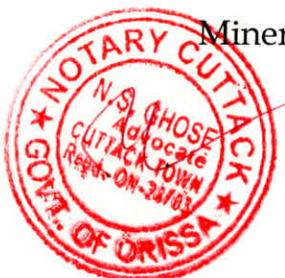
Copy of the DGPS report dated 17.03.2025 is enclosed here with and marked as **Annexure-M/15**.

(K) That on 24.03.2025, the Additional District Magistrate (Rev.) Jajpur, Divisional Forest Officer, Cuttack, Deputy Director of Mines (Minor Minerals), Jajpur Circle, Sub-Collector, Jajpur, , Regional Officer, State Pollution Control Board, Kalinga Nagar and Mining Officer, Jajpur were jointly visited the black stone quarry area of Aruha village with field officials Tahasildar, Dharmasala and accordingly, on 28.03.2025, the joint enquiry report was prepared, wherein it was found that the Aruha BSQ No.3 and 5 are in safe distance i.e. more than 200 meter from the nearby habitants, railway line, ponds and schools etc. As regards the extraction of minor minerals beyond a depth of 6 meters from the surface area, the same could not be ascertained physically/eye estimation due to peculiar geographical conditions of the hilly terrain interspersed with valley like landscape and patches of the plain road, for which it was decided to engage ORSAC empanelled agency.

Sarcut kumar Jenu

 Copy of the Joint Enquiry Report dated 28.03.2025 is enclosed here withy and marked as **Annexure-N/15**.

(L) That pursuant to the order/direction dated 15.04.2025 of this Hon'ble Tribunal in the present original application, on 08.05.2025, the Additional District Magistrate (Rev.) Jajpur, Regional Officer, State Pollution Control Board, Kalinga Nagar, Deputy Director (Tech-Geology), Directorate of Minor Minerals, Odisha, Bhubaneswar, Deputy Director of Mines, Directorate of



X

Mines & Geology, Odisha, Bhubaneswar, Deputy Director of Mines (Minor Minerals), Jajpur Circle, Mining Officer, Jajpur and Tahasildar, Dharmasala were jointly visited the black stone quarry area of Aruha BSQ 3 and 5. After due enquiry, on 16.05.2025 the joint enquiry report was prepared along with and findings, action taken etc.

Copy of the joint enquiry report dated 16.05.2025 is enclosed here with and marked as **Annexure-O/15**.

(M) That while the matter stood thus, on 01.07.2025, this deponent has obtained the report dated 16.06.2025 of Odisha Space Applications Centre (ORSAC) from the office of Deputy Director of Mines, Japur Circle, Jajpur under RTI Act, wherein the ORSAC has observed as follows;

"2. Aruha BSQ (Cluster Sl.2/3)-Area 18.88 Acres

It is observed that from the drone survey report dated 28.10.2024, the lowest undisputed surface height is 45 meters as per mining plan and excavation has been done up to a depth of 36 meters drone surveyed on 28.02.2025 which implies excavation has gone beyond 6 meters from the lowest contour line (lowest R.I.) of the lease area"

Copy of the report dated 16.06.2025 of Odisha Space Applications Centre (ORSAC) are enclosed here with and marked as **Annexure-P/15**.



Sant Kumar

X

(N) That after receipt of the aforesaid information, on 03.07.2025, the Respondent No.15 wrote letters to the Odisha Space Applications Centre (ORSAC) and the Deputy Director of Mines, Jajpur Circle, Jajpur requesting to conduct drone survey once again in his presence, as on 28.02.2025, the drone survey was conducted in his absence and without any intimation to him.

Copies of the letter dated 03.07.2025 of Respondent No.15 addressed to Odisha Space Applications Centre (ORSAC) and the Deputy Director of Mines, Jajpur Circle, Jajpur are enclosed here with and marked as **Annexure-Q/15 series**.

8. That your deponent craves leave to deal with the averments/ allegations made in the original application in seriatim as hereunder:-

(I) That the averments made in paragraphs No.1 and 34 of original application are disputed and denied. It is also disputed and denied that this deponent is operating the black stone quarry illegally and in violation of the conditions of environmental clearance as well as the consent to establish and mining plan. The Applicant is put to strict proof of the same. It is humbly submitted that the State Pollution Control Board has granted Consent to Operate (CTO) in favour of this deponent after receiving the statutory clearance of quarry.

All other allegations/averments made in these paragraphs are here by disputed and denied.



Sarot kumar Sen

X

(II) That the averments made in paragraphs No.2 and 29 of original application are disputed and denied. It is humbly submitted that on 03.12.2024, the Deputy Director of Mines and Mining Officer, Jajpur, Regional Officer, State Pollution Control Board, Kalinga Nagar, Tahasildar, Dharmasala along with the revenue officials visited Aruha and after field inquiry prepared a joint inquiry report, wherein it is stated that Aruha BSQ No.3 is situated 210 meters away from the Railway lines, 431 meters away from the Jabartali village road, 551 meters away from the Habitations (Jabartali) and 511 meters away from Jabartali Government Primary School). On 10.12.2024, the said joint inquiry report was prepared and on 11.12.2024, the said inquiry report was submitted before the State Government by the Deputy Director of Mines, Jajpur for kind information and action. Hence the allegations made in letter dated 06.12.2024 are not correct all.

All other allegations/averments made in these paragraphs are here by disputed and denied.

(III) That the averments made in paragraph No.3 of the original application are disputed and denied. It is also disputed and denied that the Respondent No.15 is illegally operating the black stone quarry from the date of grant of environment clearance. The same shall be dealt with at the time of hearing.

(IV) That the averments made in paragraph No.4 of original application are disputed and denied. It is also disputed and denied that the Respondent No.15 has excavated black stone beyond the permission limit of environment certificate. The same shall be dealt with at the time of hearing.



X

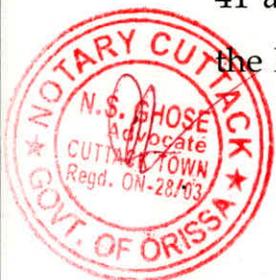
(v) That in reply to the averments made in paragraph No.5 of original application, this deponent has no comment, as it relates to Respondent No.16.

(VI) That in reply to the averments made in paragraph No.6 of the original application, it is humbly submitted that on 13.04.2023, the Tahasildar, Dharmasala issued a demand notice to the Respondent No.15 directing to pay a sum of Rs.1,41,12,497.00 taking a plea of revise additional charges, even if after completion of auction process. Being aggrieved by such demand notice dated 16.05.2023 of the Tahasildar, Dharmasala, the Respondent No.15 has filed a writ application in the Hon'ble High Court of Orissa, which was registered as W.P. ( C ) No.22490 of 2023. During pendency of the aforesaid writ application, the Tahasildar, Dharmasala on 16.05.2023 again wrote a letter to the Respondent No.15 directing to pay the said amount. The Hon'ble High Court of Orissa was pleased to issue notice in the aforesaid writ application and further directed to deposit 30% of the demand amount, which was deposited by the Respondent No.15. The said writ application is pending for adjudication.

All other allegations/averments made in this paragraphs are here by disputed and denied.

(VII) That the averments made in paragraph No.7 of original application are disputed and denied. The same shall be dealt with at the time of hearing.

(VIII) That in reply to the averments made in paragraphs No.8,9,10,11,19, 41 and 43 of original application, it is humbly submitted that on 20.08.2020, the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the case



Saved Annu Jenu

✕

of O.A.No.304 of 2019 (M. Haridasan and others Vrs. State of Kerala) was pleased to direct the Central Pollution Control Board, New Delhi to examine and lay down more stringent conditions with regard to distance of stone quarry, when blasts are involved. Pursuant to the aforesaid directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi, on 09.07.2020, the Central Pollution Control Board, New Delhi submitted a report before Hon'ble National Green Tribunal, Principal Bench, New Delhi inter-ala stating that for permitting stone quarry, the minimum distance of stone quarries from Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National/State Highway, District Roads, Public roads, Railway line/area, Ropeway trestle or station, Bridges, Dams, Reservoirs, Rivers, Canals or Lakes or Tanks or any other location to be considered by States has been fixed to 100 meter when a blasting is not involved and 200 meter when blasting is involved and the same is applicable to the State of Odisha. Further the Joint Enquiry reports dated 10.12.2024 and 28.03.2025 and DGPS report dated 17.03.2025 states that the Aruha BSQ No.3 and 5 are in safe distance i.e. more than 200 meter from the nearby habitants, railway line, ponds and schools etc.

All other allegations/averments made in these paragraphs are here by disputed and denied.

(IX) That the averments made in paragraphs No.12 and 13 of original application are disputed and denied. It is also disputed and denied that the Respondent No.15 has excavated black stone beyond the permission limit of environment certificate.



X6

All other allegations/averments made in this paragraph are here by disputed and denied.

(X) That the averments made in paragraph No.14 of original application are disputed and denied. The same shall be dealt with at the time of hearing.

(XI) That the averments made in paragraphs No.15 and 16 of original application are disputed and denied. The same shall be dealt with at the time of hearing. It is humbly submitted that on 16.06.2025, the Odisha Space Applications Centre (ORSAC) has prepared survey report, wherein the exaction of Aruha BSQ 5 has gone beyond 6 meters from the lowest undisturbed contour line. After receipt of the aforesaid information, on 03.07.2025, the Respondent No.15 wrote letters to the Odisha Space Applications Centre (ORSAC) and the Deputy Director of Mines, Jajpur Circle, Jajpur requesting to conduct drone survey once again in his presence, as on 28.02.2025, the drone survey was conducted in his absence and without any intimation to him.

All other allegations/averments made in these paragraphs are here by disputed and denied.

(XII) That the averments made in paragraph No.17 of original application are disputed and denied. It is humbly submitted that there is no withdrawal of ground water inside the lease hold area.



X

(XIII) That the averments made in paragraph No.18 of original application are disputed and denied. The same shall be dealt with at the time of hearing.

(XIV) That the averments made in paragraph No.20 of original application are disputed and denied. The same shall be dealt with at the time of hearing.

(XV) That the averments made in paragraphs No.21, 22, 23, 24, 25, 26, 27, 28, 30, 32, 35, 36 and 42 of original application are disputed and denied. The same shall be dealt with at the time of hearing.

(XVI) That in reply to the averments made in paragraph No.31 and 38 of original application, this deponent has no comment.

(XVII) That the averments made in paragraph No.33 of the original application shall be dealt with at the time of hearing.

(XVIII) That the averments made in paragraphs No.37, 39, 40, 44, 45, 46 and 47 of original application are disputed and denied. The same shall be dealt with at the time of hearing.



Sarat Kumar Jena

X

(XIX) That the averments made in paragraphs No.48 to 56 of original application shall be dealt with at the time of hearing.

9. That the averments which have not been specifically denied by this deponent are hereby disputed and denied.

10. That this deponent carves leave of this Hon'ble Tribunal to file additional counter affidavit, affidavits, documents etc. if deemed necessary for a just decision in the case.

11. That the facts stated above are true to the best of my belief, knowledge and based on official records.

IDENTIFIED BY

*[Signature]*  
Advocate's Clerk

*[Signature]*  
DEPONENT

CERTIFICATE

Certified that due to non-availability of cartridge papers, this counter affidavit has been typed on thick white papers, which may kindly be accepted.

Place: Kolkata

Date: 07.07.2025

By the Respondent No.15 through  
*[Signature]*  
Advocate.

(PRABHU PRASAD MOHANTY)

E.N. O/162/1993

Mobile No. 9437019196

Email: prabhupadamohanty@gmail.com



above named deponent, being identified by Mr./Ms. *[Signature]* Advocate appear/s before me at *[Signature]* on this the... day of... solemnly affirms that the facts stated are true to his/her knowledge and belief

*[Signature]*  
NOTARY  
KATKATA TOWNSHIP

# ANNEXURE - A/15

ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଧର୍ମଶାଳା, ଜି:- ଯାଜପୁର, ପିନ:- ୭୫୫୦୦୮, ଓଡ଼ିଶା

ବିଜ୍ଞପ୍ତି ସଂଖ୍ୟା :- ୨୨୪୪ /ତାରିଖ:- ୧୭.୦୭.୨୦୧୧

ସର୍ବସାଧାରଣ ନୋଟିସ

(OMMC Rule-2016 ଅନୁଯାୟୀ)

ଲଘୁ ଖଣିଜ ଦ୍ରବ୍ୟ ଉତ୍ପାଦନ ଦୀର୍ଘମିଆଦି ଲିଜ ନିମନ୍ତେ ବିଜ୍ଞାପନ

ଏତଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ, ଓଡ଼ିଶା ସରକାରଙ୍କ ରାଜସ୍ୱ ଓ ବିପର୍ଜନ ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା ବିଭାଗ ଅଧିନସ୍ଥ ଧର୍ମଶାଳା ତହସିଲ ଅନ୍ତର୍ଗତ ନିମ୍ନ ସୂଚୀ ପ୍ରଦତ୍ତ(ଲଘୁ ଖଣିଜ) କଳାପଥର ଏବଂ ବାଲି ସୈରାତ ଉତ୍ପାଦନ ଗୁଡ଼ିକୁ ଅନୁମତି ୦୫ (ପାଞ୍ଚ) ବର୍ଷ ନିମନ୍ତେ ଦୀର୍ଘମିଆଦି ଲିଜ ସୂତ୍ରେ ନେବାପାଇଁ ଦରଖାସ୍ତ ଆହ୍ୱାନ କରାଯାଉଅଛି। ଇଚ୍ଛୁକ ବ୍ୟକ୍ତି ବିଶେଷ କିମ୍ବା ଅନୁଷ୍ଠାନ OMMC Rule- 2016, ପରିଚ୍ଛେଦ-୦୪ ର ଧାରା ୨୭ ଅନୁଯାୟୀ ନିର୍ଦ୍ଧାରିତ ଫର୍ମରେ ସମସ୍ତ ତଥ୍ୟାବଳୀ ପୂରଣ କରି ଜଡ଼ମୁଦ୍ଦ ଲଫାପାରେ Registered Post/ Speed Post ମାଧ୍ୟମରେ ତହସିଲଦାର ଧର୍ମଶାଳାଙ୍କ ଠିକଣାରେ ଆବେଦନ କରିପାରିବେ। ଆବେଦନ ଗ୍ରହଣ କରିବାର ଶେଷ ତାରିଖ ତା ୧୫.୦୭.୨୦୧୧ ରିଖ ଅପରାହ୍ନ ୦୫.୩୦ ଘଟିକା । ଧାର୍ଯ୍ୟ ତାରିଖ,ସମୟ ପରେ ପ୍ରାପ୍ତ କୌଣସି ଦରଖାସ୍ତକୁ ବିଚାରକୁ ନିଆଯିବ ନାହିଁ । ଉକ୍ତ ବିଜ୍ଞାପନ ସମ୍ବନ୍ଧୀୟ କୌଣସି ଦୁର୍ଘଟ ସଂଶୋଧନ କରିବା କ୍ଷମତାପ୍ରାପ୍ତ ଅଧିକାରୀଙ୍କ ନିକଟରେ ଅଛି । ଆସନ୍ତା ତା ୧୭.୦୭.୨୦୧୧ ଏବଂ ତା ୧୯.୦୭.୨୦୧୧ ରିଖ ସମୟ ୧୦.୩୦ ମିନିଟରେ ନିଲାମ କାର୍ଯ୍ୟ ଆରମ୍ଭ କରାଯାଇ ଯୋଗ୍ୟ ଲିଜଧାରୀ ଚୟନ କରାଯିବ। ଅସଂପୂର୍ଣ୍ଣ ଏବଂ ଦୁର୍ଘଟ ଦରଖାସ୍ତକୁ ବିଚାରକୁ ନିଆଯିବ ନାହିଁ ।

ନିଲାମ ସମ୍ବନ୍ଧୀୟ ସମସ୍ତ ସର୍ତ୍ତାବଳୀ OMMC Rule -2016 ରେ ଉପଲବ୍ଧ ହୋଇପାରିବ। ନିଲାମ ସମ୍ବନ୍ଧୀୟ ସମସ୍ତ ତଥ୍ୟ ଧର୍ମଶାଳା ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ଓ ଯାଜପୁର ଜିଲ୍ଲା ୱେବ ସାଇଟ [www.jajpur.nic.in](http://www.jajpur.nic.in) ର tender link ମାଧ୍ୟମରେ ଉପଲବ୍ଧ ହୋଇପାରିବ।

ସୈରାତ ଉତ୍ପାଦନ ଗୁଡ଼ିକର ବିବରଣୀ, ଧର୍ମଶାଳା ତହସିଲ

S/no	Name of the Sairat Sources	Mouza	Khat a	Plot	Area	Kissam	MGQ (Annual)	Royalty	Additional Charge
1	Anjira Black Stone Quarry No. 4	Anjira	1729	673 (P), 1343 (P)	3.80 2.20	Pahada	89662	130.00	60.00
2	Anjira Black Stone Quarry No. 17	Anjira	1729	1343 (P), 845 (P)	6.00	Pahada	34020	130.00	60.00
3	Barada Black Stone Quarry No. 03	Barada	362	193 (P), 41(P)	4.60, 0.40	Pahada	8736	130.00	60.00

Digitized by srujanika@gmail.com

5	Barada Black Stone Quarry No. 04	Barada	362	41 (P)	8.00	Pahada	16857	130.00	60.00
6	Barada Black Stone Quarry Bajabati	Barada	362	41 (P)	5.00	Pahada	15585	130.00	60.00
7	Rahadpur Black Stone Quarry No. 2	Bajabati	215	1050 (P)	5.00	Pathara Chatana	14860	130.00	60.00
8	Rahadpur Black Stone Quarry No. 1	Rahadpur	235	01 (P)	7.50	Parabata	62146	130.00	60.00
9	Rahadpur Black Stone Quarry No. 4	Rahadpur	235	1 (P)	5.00	parbata	37607	130.00	60.00
10	Rahadpur Black Stone Quarry No. 5	Rahadpur	235	1 (P)	5.00	parbata	40757	130.00	60.00
11	Rahadpur Black Stone Quarry No. 7	Rahadpur	235	1 (P)	5.00	parbata	23289	130.00	60.00
12	Rahadpur Black Stone Quarry No. 8	Rahadpur	235	1 (P)	7.00	parbata	87199	130.00	60.00
13	Rahadpur Black Stone Quarry	Rahadpur	235	1 (P)	10.00	parbata	82743	130.00	60.00
14	Rahadpur Black Stone Quarry	Rahadpur	235	1(P)	6.00	Parbata	57757	130.00	60.00
15	Bichhakhandi Black Stone Quarry No. 08	Bichhakhandi	389 (s)	1815 (p)	5.00	Pahada	6096	130.00	60.00
16	Bichhakhandi Black Stone Quarry No. 11	Bichhakhandi	389 (s)	1815 (p)	7.50	Pahada	39869	130.00	60.00
17	Bichhakhandi Black Stone Quarry No. 21	Bichhakhandi	389(s)	1826(P)	4.00	Purunapatita	12628	130.00	60.00
18	Bichhakhandi Black Stone Quarry 16	Bichhakhandi	389(s)	1815(P)	2.00	Pahada	2019	130.00	60.00
19	Anjira Black Stone Quarry No. 8	Anjira	416	941 (P)	3.00	Pahada	735	130.00	60.00
20	Dankari Black Stone Quarry No. 6	Dankari	465	140/200 6 (P)	9.00	Pahada	26115	130.00	60.00
21	Bajabati Black Stone Quarry 6	Bajabati	215	1050 (P)	5.50	Pathara Chatana	20036	130.00	60.00
22	Aruha Black Stone Quarry	Aruha	779	2694 (P), 2807 (P)	10.98 9.02	Pahada	42000	130.00	60.00

600499A \*KICIS  
1A

X

23	Aruha Black Stone Quarry	Aruha	779	2808 (P), 2807 (P)	18.91, 3.07	Pahada	42000	130.00	60.00
24	Aruha Black Stone Quarry	Aruha	779	2808 (P), 2807 (P)	9.78, 9.10	Pahada	42000	130.00	60.00
25	Anjira Black Stone Quarry No 12	Anjira	1729	1385 (P), 845 (P)	6.00	Parabata 1	30636	130.00	60.00
26	Anjira Black Stone Quarry 9	Anjira	1729	1343 (P), 1385 (P)	0.84, 9.76	Parabata 1	48300	130.00	60.00
27	Rahadpur Black Stone Quarry No. 3/4	Rahadpur	235	1 (P)	7.50	parbata	96786	130.00	60.00
28	Rahadpur Black Stone Quarry No. 9/5	Rahadpur	235	1 (P)	7.50	parbata	122801	130.00	60.00

**Sand Sairat Sources**

S/no	Name of the Sairat Sources	Mouza	Khata	Plot	Area	Kissam	MGQ (Annual)	Royalty	Additional Charge
28	Brahamani River Sand Jenapur	Jenapur	864	2	5.00	Nadi	2242	35.00	45.00
29	Brahamani River Sand Marjitapur	Marjitapur	640	1	2.00	Nadi	3736	35.00	45.00

ତା:- ୧୨/୦୩/୨୦୧୧

୧୯୯୭୭୭୭୭ ୨୨୨୨

ଉତ୍ତରାଧିକାରୀ  
ଉପାଧିକାରୀ

TRUE COPY ATTESTED  
*[Signature]*  
ADVOCATE

~~X~~ ANNEXURE-B/15

FORM - F

Intimation to Successful Bidder [See rule 10(11), 16(9), 27(6)]

Letter No. 2709 Dated 23.7.21

From: - Tahasildar, Dharmasala

To

Sarat Kumar Jena S/O- Late Hrudananda Jena At/Po- Aruha Ps-  
Dharmasala Dist- Jajpur

Sub: Intimation to successful bidder.

Sir/Madam,

This is to intimate that, you have been selected as the successful bidder for quarry lease described below, namely: -

Aruha Black Stone Quarry vide Sairat Case No 36/2021, Area Ac. 18.88 for a period of five years based on your application for the said lease. The amount of additional charge bid by you and accepted is Rs (130+149+1) = 280 per cubic meter. The Cluster mining plan has been approved and the environment clearance for the said lease has not been obtained. The tentative selection is subject to the provisions of the OMMC Rules, 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount of Rs 2834000.00.00 (Rupees Twenty Eight Lakh Thirty Four Thousand ) only as 1/4<sup>th</sup> of the bid amount of the year as prescribed under rule 27(7) & (9). Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited.

You are also directed to execute deed in respect of the quarry lease for the aforesaid area within the period specified in sub-rule (1) of rule 43 of the Odisha Minor Mineral Concession Rules, 2016.

Yours faithfully,

*[Signature]*  
23.07.21  
Tahasildar, Dharmasala  
(Name/ Designation)  
(Competent Authority)

TRUE COPY ATTESTED

*[Signature]*  
ADVOCATE



COMPARED BY  
Ranjan Kumar  
RECORD KEEPER  
Date: 23.07.21  
Commissioner's Office, Dharmasala  
Dist- Jajpur

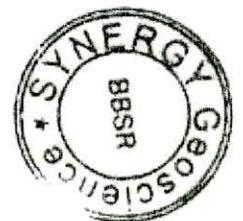
**ANNEXURE- C/15**

FINAL COPY

**MINING PLAN**

(Prepared under Rule 28 (1) of the Odisha Minor Mineral Concession Rules, 2016)

OF

**ARUHA BLACK STONE QUARRY  
(CLUSTER SERIAL No.-2/3)****OVER 18.88ACRES OR 7.64 HECTARES IN VILLAGE  
ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT,  
ODISHA.****LESSEE: SARAT KUMAR JENA, S/O- HRUDANANDA JENA  
At: P/o-DHARMASALA, DIST-JAJPUR.****LEASE PERIOD - 5 YEARS.****PREPARED BY  
Sunil Madhab Patro  
RQP/OD/027/2015****Approved***[Signature]*  
Deputy Director, Geology  
Authorised Officer  
Directorate of Geology  
Bhubaneswar*[Signature]*  
**Sunil Madhab Patro,  
RQP/OD/027/2015****Synergy  
Geoscience**Plot No.- N 6/ 527, Ground floor  
Near SBI Bank, Jaydev Vihar, Bhubaneswar-751015  
Email: [synergygeoscience@gmail.com](mailto:synergygeoscience@gmail.com)  
Cont-9778669006, 7606866842, 0674-3550764

- 24 -

## CONTENT



Sl. No	Description	Page	
		From	To
1.	Consent of Lessee	B	B
2.	Certificate from RQP	C	C
3.	Certificate from Revenue Inspector	D	D
4.	List of Tables	E	E
5.	List of image	E	E
6.	List of annexure	F	F
7.	List of Plates	G	G
8.	Index	H	1
9.	Introduction	1	3
10.	From- "O"	4	26
11.	Undertaking from lease applicant	---	---

~~25~~

## Consent of Lessee



Mining Plan of **Aruha Black Stone Quarry (Cluster Serial No.- 2/3)** over **18.88 Acres/ 7.64 Hectares** in village **Aruha** under **Aruha Panchayat** in **Dharmasala Tahasil of Jajpur** district, Odisha has been prepared by **Sunil Madhab Patro, RQP/OD/027/2015**. I request The Deputy Director Geology & Authorized officer, Directorate of Geology, Bhubaneswar, Odisha to make further correspondences regarding the mining plan with the said RQP in his following address:

**Sunil Madhab Patro**  
**Synergy Geoscience**  
**Plot No – N6/527, Ground Floor**  
**Near SBI Bank, Jaydev Vihar, Bhubaneswar- 751015.**

I hereby undertake that all modifications to be made in the mining plan with progressive mine closure plan by the RQP be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Date:

*Sarat Kumar Jena*  
**Lessee: Sarat kumar Jena,**  
**S/o-Hurdananda Jena,**  
**At-Aruha, Dist-Jajpur**

- 2X -

## Certificate from RQP



Certified that the provisions of Odisha Minor Minerals Concession Rules, 2016 have been observed in the mining plan in respect of **Aruha Black Stone Quarry (Cluster Serial No.- 2/3)** over **18.88 Acres/ 7.64 Hectares** in village **Aruha** under **Dharmasala** Tahasil of **Jajpur** district, **Odisha** prepared under Rule 28(4) of OMMC Rules 2016 of the lessee **Sarat Kumar Jena, S/o- Hrudananda Jena P/o: Dharmasala, Dist-Jajpur** and wherever specific permission is required, the lessee will approach the concerned statutory authorities.

Certified that the information furnished in the mining plan is correct to the best of my knowledge and belief.

  
**Sunil Madhab Patro,**  
**RQP/OD/027/2015.**  
**Sunil Madhab Patro,**  
**RQP/OD/027/2015**

## - ~~2~~ -

### Certificate From Revenue Inspector

Certified that the lease area is demarcated and shown in the field by The Synergy Geo-science Team through DGPS Survey in presence of amin , concerned Revenue Inspector, Revenue Supervisor and Tahasildar Dharmasala in respect of **Aruha Black Stone Quarry**-( Cluster Serial No.-2/3) over an area of **18.88 Acres/ 7.64 Hectares**. bearing khata no.-779 and plot no.-2808(p), 2807(p) from village **Aruha** under **Dharmasala** Tahasil of **Jajpur** District , Odisha . Lessee: **Sarat kumar Jena S/O: Hrudananda Jena** Vill: **Aruha** , Dist: **Jajpur** for mining purpose .

Mouza	Khata No	Plot No	Area	Kissam
Aruha	779	2808(p)	9.78	PAHADA
		2807(p)	9.10	
Total		2Plots	18.88 AC/7.64 Ha.	

  
 07.01.22  
**Revenue Inspector**  
**Aruha Circle**  
 RI CIRCLE , ARUHA

- 28 -

## LIST OF TABLES



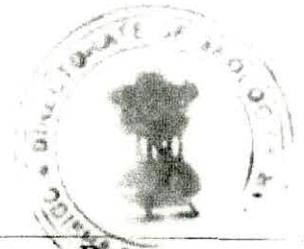
Table No.	Description	Page
Table - 1	Land schedule	4
Table - 2	Boundary description (GPS Co-ordinates)	4
Table - 3	Regional Stratigraphy	6
Table - 4	Demographic Data	8
Table - 5	Month-wise Rainfall data (in mm) from 2016 to 2020 of Jajpur District	8-9
Table - 6	Month-wise Humidity data (in %) from 2016 to 2020 of Jajpur District	9
Table - 7	Month-wise Average wind Speed data (in kmph) from 2016 to 2020 of Jajpur District	9
Table - 8	Month-wise Temperature data (in °C) from 2016 to 2020 of Jajpur District	9
Table - 9	Formula adopted for Resources/Reserves estimation	12
Table - 10	Geological Measured Resources of Road Metal	12
Table - 11	Mineable Proved Reserve of Road Metal	12
Table - 12	Details of machines to be deployed with their capacity	14
Table - 13	Quarry Floor level (RL) at the end of each year and at the end of period of the concession	15
Table - 14	Production of road metal/building stone from the road metal zone after 2 m from top	15
Table - 15	Year-wise plantation programme	21
Table - 16	Land use at present, end of plan period and at the end of conceptual period is as below.	25

## LIST OF IMAGE

Image No.	Description	Page
Image - 1	Aruha Black Stone Quarry (Cluster Serial No.-2/3) road metal deposit	3

- 2A -

## LIST OF ANNEXURE



Annexure No.	Description	Page	
		From	To
Annexure - 1	Copy of letter of Tahasildar to prepare mining plan.	Annexure - 1	Annexure - 1
Annexure - 2	Copy of Authenticated Lease Map.	Annexure - 2	Annexure - 2
Annexure - 3	RQP Certificate in favour of Sunil Madhab Patro who prepared the Mining Plan	Annexure - 3	Annexure - 3
Annexure - 4	Pillar Posting Certificate signed by RI	Annexure - 4	Annexure - 4
Annexure - 5	Certificate Showing measured Distance from Lease Boundary to Railway Line signed by RI	Annexure - 5	Annexure - 5
Annexure - 6	Cluster Plan of Aruha	Annexure - 6	Annexure - 6

~~SECRET~~

## LIST OF PLATES

Plate No.	Description	Scale
Plate No - 01	Location Plan	1 : 50,000
Plate No - 02	Lease plan	16" = 1 mile
Plate No - 03	Surface Plan	1 : 2,000
Plate No - 04	Geological Plan	1 : 2,000
Plate No - 05	Geological section (G1-G1'), (G2-G2') & (G3-G3')	1 : 2,000
Plate No - 06	Development Plan	1 : 2,000
Plate No - 07	Development Section (G1-G1'), (G2-G2') & (G3-G3')	1 : 2,000
Plate No - 08	Environment Plan	1 : 2,000
Plate No - 09	Mine Closure Plan	1 : 2,000
Plate No - 10	Conceptual Plan	1 : 2,000
Plate No - 11	Conceptual Section (G1-G1'), (G2-G2') & (G3-G3')	1 : 2,000

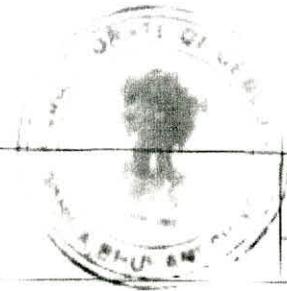
~~SECRET~~

## INDEX



Sl. No	Point No	Description	Page No.	
			From	To
1	1	Name & Address of the lessee	4	4
2	2	Particulars of the Area (Acreage, Boundary Description & Land Schedule): (Attach location map and surface plan showing the existing features of the area with contours at 2m interval)	4	4
3	3	Status of the Lessee: (Private Individual/ Private Company/Public Sector Undertaking/ Joint Sector Undertaking / Others)	4	4
4	4	Period of the concession	4	4
5	5	Mineral intended to be won	4	5
6	6	Name, Address & Registration No. of RQP preparing the mining plan with validity of recognition	5	5
7	7	Order No. & date of Competent Authority granting the concession : (copy of the order to be attached)	5	5
8	8	If, forest area, whether forest clearance obtained: (Attached copy of forest clearance)	5	5
9	9	Reserves : (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)	5	12
10	Mining			
	(a)	Whether manual or semi-mechanized or mechanized	12	13
	(b)	If semi-mechanized, number, type and capacity of machines to be used	13	14
	(c)	Whether drilling and blasting will be made use of, if yes, state monthly quantity of explosives to be consumed	14	15
	(d)	Benching pattern (Height x Width)	15	15
	(e)	Face lay out (attached development plan)	15	15
	(f)	Quarry Floor level (RL.) at the end of each year and at the end of period of the concession	15	15
	(g)	Quantity of mineral to be won (Annual Level of Production)	15	15
	(h)	Quantity of overburden to be removed (Show location of such disposal in development plan)	15	16
	(i)	Whether heavy blasting to be adopted if yes, location of nearest habitation (to be shown in the surface plan)	16	16
	(j)	Safety precautions to be adopted	16	17
	(k)	Brief description on method of procurement and storage of explosive	17	18

- 32 -



Sl No	Point No	Description	Page No.	
			From	To
11		Waste Disposal		
	(a)	Location (show it in the development plan)	18	18
	(b)	Area covered	18	18
	(c)	Environment safeguards for such disposal	18	19
12	12	Mine Drainage : (Give details of total make of water during dry and rainy season and its method of handling)	19	20
13	13	Mineral Processing : (Give details processing including sizing, sorting, generation of Reject/ fines etc.	20	20
14	(a)	No. of trees to be uprooted due to mining operation	20	20
	(b)	Programme of Plantation	20	21
15		Manpower		
	(a)	Supervisory (inclusive of statutory personnel)	21	21
	(b)	Non-Supervisory (skilled, semi-skilled & unskilled)	21	21
	(c)	OMS	21	21
16		Use of Mineral. (Specification and monthly quantity to be dispatched to be furnished)		
	(a)	For domestic use	21	22
	(b)	For export	22	22
17		Mine Closure Plan		
	(i)	(a) Describe the process/activities to be undertaken for reclamation and rehabilitation 1. Mined out land. 2. Waste/reject dump. 3. Top-soil stack and its utilization. 4. Life of the mines.	22	23
		(b) Financial Assurance.	23	23
	(ii)	Conceptual Plan • Conceptual Mine Planning • Waste Disposal • Back-filling of Voids • Reclamation & Rehabilitation • Land use Pattern	23	25
18	18	Certificate	26	26

~~SECRET~~

## CONTENT



Sl. No	Description	Page	
		From	To
1.	Consent of Lessee	B	B
2.	Certificate from RQP	C	C
3.	Certificate from Revenue Inspector	D	D
4.	List of Tables	E	E
5.	List of image	E	E
6.	List of annexure	F	F
7.	List of Plates	G	G
8.	Index	H	I
9.	Introduction	1	3
10.	From- "O"	4	26
11.	Undertaking from lease applicant	---	---



- 34 -

**MINING PLAN FOR WINNING OF STONE (ROAD METAL)  
ARUHA BLACK STONE QUARRY  
(CLUSTER SERIAL No.-2/3)**



**BACK DROP**

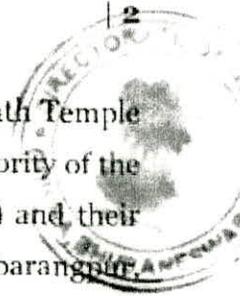
Globally minor mineral (otherwise known as construction mineral) resources are used in the construction of infrastructure (roads, highways, railways, waterways, ports, bridges, harbours etc.), residential buildings (houses, apartments etc.). Commercial buildings (offices, factories, sports stadium etc.) and social buildings (hospitals, academic institutions, community centres etc.). Among the non-energy extractive industries, the role of minor minerals sector is critical in terms of tonnage of extracted mineral, involvement of enterprises, employment generation and turnover. The demand of minor minerals is generally high and the sector mainly consists of small and medium-sized enterprises (SMEs) operating over sizeable extraction sites that cater to the requirement of local and regional markets. Additionally, the key infrastructure sectors identified include Roads, Bridges, Airports, Industrial Parks, Bio -Technology parks, SEZs, Solid Waste Management and Tourism. Quality Infrastructure Support is provided for both MSME and Large Sector by promoting new industrial parks/clusters/estates. There is a huge requirement of minor minerals for completion of the projects, which have come up and coming up by both Central and State Govt.

With this backdrop, if the status of minor minerals and their development in the state vis-à-vis aspiration of the state government is analysed, it appears that 'minor mineral development' is an emerging sector which calls for urgent attention of the government in order to bring in their sustainable development and to establish that the sector proves to be one of the major revenue earners for the state government.

Mining Plan in respect of each Quarry (Cluster Serial No 2/3) lease is prepared by RQP and approved by the designated authority of state Directorate of Mines/Directorate of Geology. Based on the approved Mining Plan EC is granted. In pursuance with EIA Notification, 2006 of Government of India, State Environment Impact Assessment Authority (SEIAA) was formed to examine the EC proposals of category 'B' mines (up to 100 ha) including grant of Environment Clearance for minor minerals.

**Road Metals**

Road metals which are being auctioned, quarried and used for construction purposes across the state broadly constitute granite, granite-gneiss, charnockite, khondalite, dolerite and



other microstructures. Some building stone quarries operate under Shree Jagannath Temple administration. These stone quarries have been developed in association with majority of the geological set up and are not found in the coastal regions. Road metals (stones) and their quarries occur in the districts of Khordha, Nayagad, Koraput, Rayagada, Nabarangpur, Malkangiri, Bolangir, Subarnapur, Sambalpur, Bargarh, Ganjam, Gajapati, Jharsuguda, Debagad, Kalahandi, Nuapada, Sundargarh, Boudh, Kandhamal, Dhenkanal, Angul, Kendujhar, Mayurbhanj, Balasore, Bhadrak, Jajpur and Cuttack among others. Further, specifically black stone quarries are confined to the districts located in southern, northern and western parts of the state.

## 1.0 INTRODUCTION

1.1 The mining plan of Aruha Black Stone Quarry (Cluster Serial No.-2/3) over an area of 18.88Ac/7.64Ha in Mouza Aruha, RI circle Aruha, Tahasil Dharmasala, Jajpur District Odisha is prepared by Sri Sunil Madhab Patro RQP (Synergy Geoscience Bhubaneswar) for the year 5 years on behalf of Lessee Sarat Kumar Jena, S/o- Hrudananda Jena P/o: Dharmasala, Dist-Jajpur with reference to the Letter No. 4426/Date:09.11.2021 of Tahasildar Dharmasala **(Annexure-1)**.

1.2 The area located in Mouza Aruha (Under Dharmasala Tahasil of Jajpur district, Odisha) is accessible from Bhubaneswar through Chandikhol Chhack by NH - 53 and from Chandikhol Chhack towards Duburi on Express Highway for about 16.3 km. From this place of Express Highway, the area can be approached on a semi-metalled road towards west for about 4.85 km to reach Aruha Mouza. From Aruha Mouza, Aruha Black Stone Quarry (Cluster Serial No 2/3) is within 0.64 km can be reached by a Kutchha Road. The hillock consisting black colour stones commercially known as Road Metal. Geological term of the stone is Granite Gneiss.

1.3 Revenue Inspector, Aruha, the competent officer of the Tahasil Dharmasala has demarcated the area over 18.88 Ac/7.64 Ha in the field and provided the land schedule and sketch plan **(Annexure - 2)**.

1.4 In - house Survey & Exploration team of Synergy Geoscience using hand held GPS and Total Station recorded the co-ordinates of all boundary pillars and level above Mean Sea Level (mSL) at different places of the area for preparation of Topographical Map. Simultaneously Surface Plan with Topographic details and Surface features & Geological Plan showing geology of the area within the demarcated area over 18.88Ac/7.64 Ha has been prepared.

1.5 The pattern of the deposits, its physical, structural disposition and topography of the area and its hydrological condition are some of the factors that favour opencast, dry pit mining,

1.6 After mining starts, the boundary pillars, measurement of volume of road metals produced from the Aruha Black stone Quarry (Cluster Serial No 2/3) shall be controlled by regular third party competent surveyors. The agency shall do survey with regular interval and also prepare statutory plans and documents as may be required by Govt. and other statutory authorities.

1.7 Looking into the potential reserves of road metals the main objective is to develop this mine properly and systematically for commercial benefit of indigenous industries and secondly for increase of state exchequer in respect to royalties to the state Government and thirdly to boost up the socioeconomic status of the habitants of this area by producing employment opportunity directly & indirectly to earn more and lead a better life.

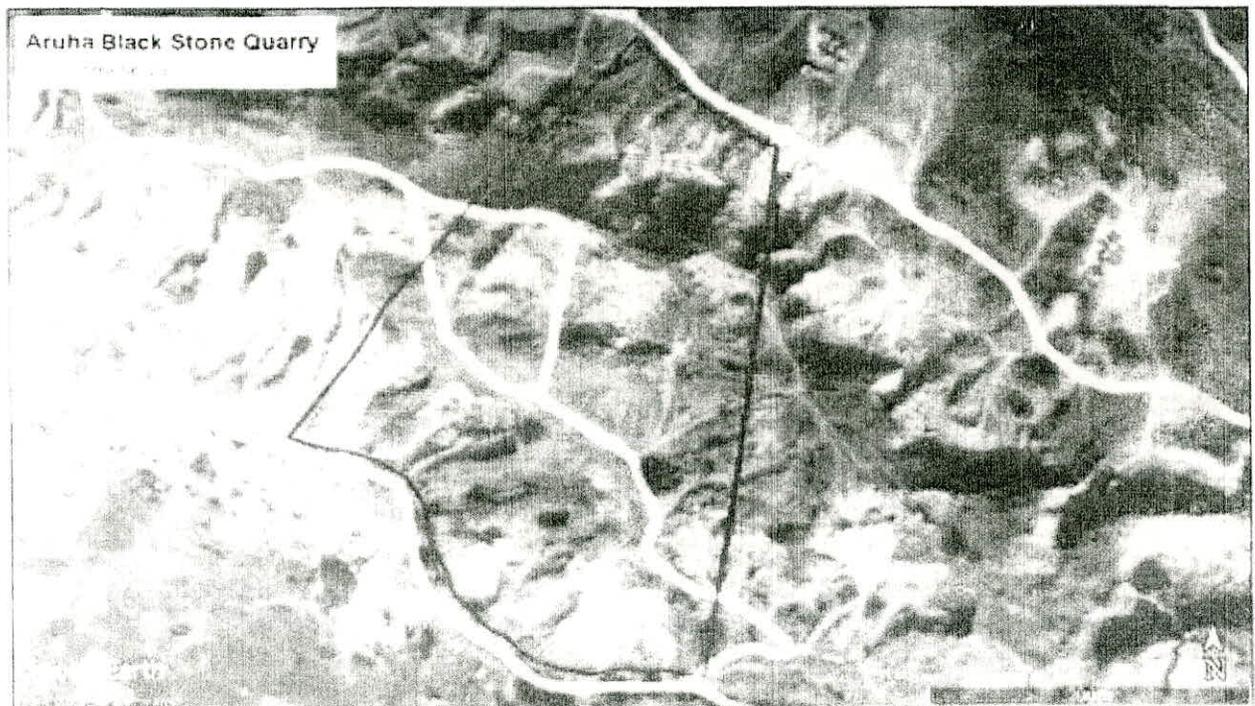


Image-1: Aruha Black Stone Quarry (Cluster Serial No.-2/3) Road Metal deposit.



## FORM - "O"

(Under Rule 28 (4) of the Odisha Minor Mineral Concession Rules, 2016)  
(As per MoEF Notification, 2006 and its amendments-Category: B2)  
(As per the provisions/guidelines of MCDR, 1988- Category: B)

A. Mining plan for winning of road metal (river sand / laterite slabs / morrum / ordinary / road metal etc.) from Aruha Black Stone Quarry (Cluster Serial No 2/3) (Mouza Aruha Under Aruha Panchayat, Aruha RI circle, Dharmasala Tahasil of Jajpur district, Odisha. (Category: B2) as specified by MOEF vide notification no. J-13012/12/2013-ia-ii (i) dated 14.12.2013].

1.0	Name & Address of the Lessee	Sarat Kumar Jena, S/o- Hrudananda Jena At: P/o: Dharmasala, Dist-Jajpur.
2.0	Particulars of the Area (Acreage, Boundary Description & Land Schedule): (Attach location map and surface plan showing the existing features of the area with contours at 2m interval)	The Aruha Black Stone Quarry (Cluster Serial No 2/3) (comprising 18.88Ac/7.64 Ha) area. Boundary description & land schedule are mentioned below. Location map. Lease plan and surface plan showing the existing features of the area are at <b>Location Plan - Plate-01, Lease Plan - Plate-02 and Surface Plan - Plate-03.</b>

Land Schedule of the Aruha Black Stone Quarry (Cluster Serial No.-2/3)

Table - 1

Mouza	Khata no	Plot no	Kisam	Plot no	Area
Aruha	779		Pahad	2807	5.44
				2808	12.56
				2811	0.88
<b>Total</b>					<b>18.88 Ac/7.64</b>

**Boundary description of the Aruha Black Stone Quarry (Cluster Serial No.-2/3)**

Boundary pillar co-ordinate of pillar of lease area are calculated by geo-referencing based on the field survey by hand held GPS as shown by the Revenue authorities, Dharmasala.

Table - 2

SL NO	LONGITUDE	LATITUDE	EASTING	NORTHING	PILLAR NO
1	86°06'12.56"	20°45'01.79"	406669.973	2294793.748	1
2	86°06'15.70"	20°44'59.38"	406760.29	2294718.892	2
3	86°06'13.95"	20°44'48.00"	406707.596	2294369.485	3
4	86°06'09.61"	20°44'48.70"	406582.36	2294391.595	4
5	86°06'04.61"	20°44'53.21"	406438.578	2294531.084	5

3.0	Status of the Lessee: (Private Individual/ Private Company/ Public Sector Undertaking/ Joint Sector Undertaking/ Others)	Private Individual. Mining Plan is being prepared as per letter No 4426/Date:09.11.2021 of Tahasildar Dharmasala ( <b>Annexure-1</b> ).
4.0	Period of the concession	Period of the concession is for 5 years.
5.0	Mineral intended to be own	Materials intended to be owned by mining from the Aruha Black Stone Quarry (Cluster Serial



~~SECRET~~



		building construction.
6.0	Name, Address & Registration No. of RQP Preparing the mining plan with validity of Recognition.	<b>Sunil Madhab Patro,</b> Address - Synergy Geoscience, Plot No - N 6/527, Ground Floor, Near SBI Bank, Jayadev Vihar, Bhubaneswar- 751015. Regd. No - RQP/OD/027/2015, Valid up to-22/09/2025. Copy of RQP certificate attached ( <b>Annexure - 3</b> ). Email- <a href="mailto:synergygeoscience@gmail.com">synergygeoscience@gmail.com</a>
7.0	Order No. & date of Competent Authority granting the concession: (Copy of the order to be attached)	As per the Letter No 4426/Date:09.11.2021 of Tahasildar Dharmasala of Jajpur District of Odisha ( <b>Annexure-1</b> ) the mining plan is prepared. This mining plan shall be approved by competent authority of Directorate of Mining or Geology, Govt. of Odisha, Bhubaneswar. On obtaining the approval of the mining plan the Environmental clearance shall have to be obtained from SEIAA, Bhubaneswar, Odisha.
8.0	If, forest area, whether forest clearance obtained (Attached copy of forest Clearance)	Aruha Black Stone Quarry (Cluster Serial No 2/3) area is not coming under forest. Kism of the land is Parbat, owned by Govt. of Odisha. So forest clearance is not required.
9.0	Reserves (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)	Coupled with local parameters and reconnaissance survey done by Synergy Geoscience the geological plan and sections have been prepared for calculation of resources and reserves of road metals/building stones ( <b>Geological Plan as Plate-04 &amp; Geological Sections as Plate -5</b> )

**Approved**

*MSY*

Director, Directorate of Mining and Geology, Odisha

### 9A. Regional Geological Set-up

#### (a) Physiography

The target area represents a hilly Terrain with highest altitude of 365 mRL towards centre/ 23mRL towards NW. The sediments of older alluvial are greyish to dark greyish colour and are un-fossiliferous. About 60% of the area is underlain by consolidated formations comprising Precambrian metasediments, Iron ore and Gangpur series. These rocks are very hard and compact and the ground water occurs mainly in secondary porosity. Ground water occurs under semi confined to confined conditions in fractured rocks. Granite Gneisses are the most predominant rock types usually occupying the underlining plains and topographic lows. General character of vegetation in the nearby forest is dry deciduous type. The common species existing in the nearby area are Palasa, Mango, Jackfruit, Jamun, etc. Faunas in the surrounding area are wild animals, domestic animals, birds, fishes, reptiles and snakes. Fox, jackal and rabbits reported as wild animals. The bird species includes pigeons, parrots, doves, wild fowls etc. the local fishes are found in the area.

#### (b) Regional Geology

(b/1) Mr. P. Perraju mapped the area regionally in 1962-63 and reported non-economic mineral occurrence. Later the area was investigated by officers of State Directorate of Mining & geology during the period from 1990 to 1992. Only exposures of granitic suite rocks were reported.

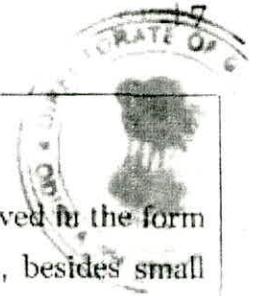
(b/2) The area around Aruha forms a part of eastern margin of the "Eastern Ghat" and is represented by the older metamorphic group of rocks belonging to Archean age. The litho-units encountered in the region are broadly classified into two groups i.e. (a) sedimentary metamorphites represented by Khondalite group of intrusions, (b) granitic rocks. The regional geological succession of the area can be enumerated as below.

Recent to sub recent	-	Alluvium and soil, Intrusive-quartz vein
porphyroblastic granite		
Achaeon	"Eastern Ghat Super Group"	Garnetiferrous granite gneiss Pyroxene granulites Charnockite Khondalite

Base not seen

#### (d/3) Litho-units

Litho-units Khondalite and its variants are well observed in the western part in the hills of the area. Besides, the intrusive members like charnickite and quartz veins are observed in the region. But in general the granite gneiss and Khondalite form the major rock units in the region. The general trend is NE-SW with moderate dip to



## Description of Rock Units

### (i) Granite gneiss

The area is occupied by granitic suite of rocks. The rock unit is observed in the form of knoll, which cropped due to continuous weathering phenomena, besides small exposures of boulders in the valley. The rocks are leucocratic, medium to coarse, grained, and foliated with a gneissose texture. The chief mineral constituents of the rock are quartz, feldspar, biotite, garnet, apatite and zircon. Garnets mainly almandine variety are evenly distributed in the gneiss and biotite are arranged in linear fashion giving a gneissose structure. While observing the rock units in the area three distinct types of granite are observed as below-

- (a) Coarse grained granite gneiss
- (b) Porphyritic granite gneiss
- (c) Medium grained granite gneiss

Almost all the above-cited litho members show spheroidal weathering due to exfoliation. Faint foliation rocks are often seen besides gneissose structure. Two distinct joint sets are marked which trend in NW-SE and N-S dipping vertically. The general trend of the rock unit is NE-SW dipping moderately due southeast.

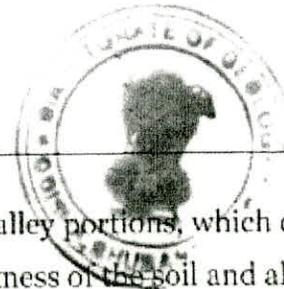
The coarse-grained and porphyroblastic granite gneiss are the resultant rock unit, which suffered due to polyphase granitic activity. The porphyroblasts are mainly plagioclase feldspars, which often measures to 0.5 cm in length and 3 cm in width. As the rock unit is classified as older group of rocks, intensive structural disturbances have affected to a great extent as evidenced by sheared quartz, feldspar etc. Sometimes the arrangement of biotite grains have caused to disintegrate rock as sheet rocks.

### (ii) Charnockite

Besides granite gneiss, small exposures of Khondalite and Charnockite are observed towards west of the area. This charnockite group often comprises pyroxene granulite and its meta-variants like amphibolite and hypersthene granulites. Pyroxene granulite occurs as bands, lenticel's and patches within Charnockite. It is dark coloured, hard and compact, equigranular and consists of pyroxene, feldspar, biotite and garnet. Amphibolite occurs as inclusions within the granite gneiss. The rock is dark coloured medium grained with faint Schistosity.

### (iii) Quartz vein

Small quartz veins do occur along the joint planes as fillers. The quartz veins are of small dimension, which is not map able and devoid of any economic importance. It is gray to milky white in colour and fractured. The quartz veins do indicate that the



#### (iv) Soil

Soil, alluvial and eluvium are encountered in the valley portions, which constitute the surrounding area of the granite gneisses. The thickness of the soil and alluvial mantle is variable from 0.1 m to as high as 0.3 m. The eluvium soils are usually sandy soil and greyish coloured. The soil profile as observed in the area presents a matured profile due to its age and no complexity in further geological environment during post Archean age.

#### Vegetation & Human Settlement

The buffer zone of the Aruha Black Stone Quarry (Cluster Serial No 2/3) is devoid of thick forest with valuable trees. Some Serbs and Bushes are there. Demography of 4 nearby villages their location in respect to the deposit are tabulated below.

Table - 4

Items	Demography Data				
	Name of Village	Dankari	Samparu	Aruha	Solagadia
Located in the Direction	Towards East	Towards South	Towards North	Towards west	
Total No. of Houses (No)	215	144	41	369	
Population (No)	949	604	236	1663	
Male (No)	465	307	125	872	
Female (No)	484	297	111	791	
Schedule Caste (No)	342	99	0	271	
Schedule Tribe (No)	318	0	236	166	
Literacy (%)	65.4	83.9	57.84	83.66	

#### Micro Meteorological Data

As a part of geology, meteorology is the study of the earth's atmosphere and the variations in temperature and moisture patterns that produce different weather conditions. Some of the major subjects of study are humidity, rainfall and wind direction etc. Micrometeorology deals with small-scale weather systems ranging up to several kilo-meters in diameter and confined to the lower troposphere. Micro meteorology has a direct impact on mining operation to control man power utilization, save them from predicted environmental effects. Following data are regards to micrometeorology for last 5 years of Jajpur District of Odisha. Source of data: <https://www.worldweatheronline.com/Jajpur-Monthly-Climate-Averages,Orissa,IN>

Table - 5

Month-wise Rainfall data (in mm) from 2016 to 2020 of Jajpur District												
Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sept	Oct	Nov	Dec
2016	4.0	51.2	23.5	7.1	180.2	262.6	214.0	457.7	330.3	65.9	73.8	0
2017	0	0.1	139.5	11.2	215	279.5	361.7	261.2	135	140.4	105.	107.
2018	0	0	4.84	55.71	53.8	110.1	498.	400.	256.8	221.	3.1	27.3

9						4	4	3		5		
2020	15	63.3	52.7	153	137.2	88.4	157.6	329.6	197.3	185	1.4	0

Table - 6

Month-wise Humidity data (in %) from 2016 to 2020 of Jajpur District

Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sept	Oct	Nov	Dec
2016	55	59	52	47	57	65	74	78	81	68	60	50
2017	45	55	58	60	60	63	70	67	71	74	62	54
2018	41	42	48	60	59	56	68	71	73	69	62	49
2019	45	48	58	54	59	61	68	75	80	78	66	57
2020	55	53	56	57	61	62	68	74	76	75	53	46

Table - 7

Month-wise Average wind Speed data (in kmph) from 2016 to 2020 of Jajpur District

Year	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sept	Oct	Nov	Dec
2016	6.7	7.3	8.5	12.1	10.5	9.5	10.5	9.4	8.3	6.6	6.3	6.5
2017	6.3	6.9	9.5	13.5	11.5	10.2	11.2	11.7	8.8	8.8	8.9	7
2018	6.6	7.5	10.2	13.6	16.3	13.5	13.8	12.2	10.6	8.6	6.9	8.3
2019	7.1	9.2	10.8	15.1	18.6	16.4	16.2	13.3	10.5	7.8	7.6	7.3
2020	8.3	8.7	10.8	15.3	19.1	15.1	15.6	13.4	10.9	9.2	8.5	7.1

The direction of wind is generally in South-West or West direction in the Jajpur district.

Table - 8

Month-wise Temperature data (in °C) from 2016 to 2020 of Jajpur District

Year	2016		2017		2018		2019		2020	
	Max	Min								
January	31	18	31	17	28	17	28	18	27	18
February	35	22	35	20	34	21	32	21	29	20
March	39	25	37	23	38	24	35	24	34	24
April	43	28	42	26	38	26	40	27	38	25
May	41	29	41	28	40	28	41	29	38	26
June	37	29	38	29	38	30	38	29	37	29
July	34	27	34	28	34	28	34	28	35	28
August	33	26	34	28	34	28	33	27	33	27
September	32	26	35	27	33	27	32	26	34	27
October	34	24	32	25	32	24	31	24	32	25
November	32	20	29	21	31	21	30	21	30	21
December	31	18	28	19	27	17	27	18	29	18

### 9B. Local Geology

The total area represents granite gneiss/charnockite/migmatite throughout the hillock. The trend of the granite gneiss is NW-SE. Mining lease area under discussion is a part and parcel of the Eastern-Ghat. Rock encountered in the area is granite gneiss which is medium grained with poorly developed gneissosity. The rock consists essentially of feldspar and blue quartz with accessory minerals such as garnet, Biotite, zircon and opaque's. The rocks occurring in the area has got the phenocryst

quartz and rim of fine grained mafic minerals which give an attractive look due to its porphyritic texture and evenly distributed smaller grains of pink garnet. There is no topsoil cover the entire Aruha Stone Quarry (Cluster Serfal No 2/3) area. Core / Lease area highest attitude at 90RL west side/38.5 mRL south east of the lease area. It is seen that top profile starts from insitu rock and does not consists of soil mixed stone boulders/pebbles as in some other cases of the cluster. Insitu rocks constitute both suitable and un-suitable stones for use as road metal/building stone. Unsuitable stones are regarded as inter burden (IB) which is termed as waste.

**(a) Litho-units**

**(i) Soil & Alluvium**

Soil, alluvial and alluvium are encountered in the area. Thickness of the soil and alluvial mantle is variable from 0.1 m to as high as 0.2 m. The alluvial soils are usually sandy soil and greyish coloured. The soil profile as observed in the area presents a matured profile due to its age and no complexity in further geological environment during post Archean age.

**(ii) Quartz vein**

Small quartz veins do occur along the joint planes as fillers. The quartz veins are of small dimension, which is not map able and devoid of any economic importance. It is grey to milky white in colour and fractured. The quartz veins do indicate that the area has been subjected to polyphase granitic activity and structural disturbance.

**(iii) Granite gneiss**

The area is occupied by granitic suite of rocks. The rock unit is observed in the form of knoll, which cropped due to continuous weathering phenomena. The rocks are leucocratic, medium to coarse, grained, and foliated with a gneissose texture. The chief mineral constituents of the rock are quartz, feldspar, biotite, garnet, apatite and zircon. Garnets mainly almandine variety are evenly distributed in the gneiss and biotite are arranged in linear fashion giving a gneissose structure. While observing the rock units in the area with three distinct types of granite are observed as below-

(d) Coarse grained granite gneiss

(e) Porphyritic granite gneiss

(f) Medium grained granite gneiss

Almost all the above-cited litho- members show spheroidal weathering due to exfoliation. Faint foliation rocks are often seen besides gneissose structure. Two distinct joint sets are marked which trend in NW-SE and N-S dipping vertically. The general trend of the rock unit is NE-SW dipping moderately due southeast.

Some of the important physical properties of granite gneiss are that the rock is hard

suitable to be exploited since joints and cracks shall help in disintegrating of insitu mass with light blasting.

The following chemical properties of the rock type of the leasehold area are marked in necked eye.

- (i) The granite gneiss does not contain any sulphide mineral.
- (ii) It is seen that very little garnet are present in the rock mass.
- (iii) This granite gneiss deposit of deposit is devoid of flaky mineral like biotite and harder minerals like corundum
- (iv) Clay minerals like kaolinite and sericite are also absent in the granite gneiss of the leasehold area.

(a) The local geology of the ML area has been deciphered by observation of the trial pits, trench and geological mapping of the area. As revealed from the above geological studies, the local stratigraphic succession of the ML area is as follows.

^  
**Soil & alluvium**  
**Granite gneiss with soil**  
**Base: not seen**

(b) The core zone of the Aruha Black Stone Quarry (Cluster Serial No 2/3) is devoid of thick forest with valuable trees. Some Serbs and Bushes are there. There is no habitation also.

**9C. Method of Resources and Reserves estimation**

(a) **Resources and Reserves are estimated basing on local parameters.**

- Cross sectional area method has been adopted for calculation of resources and reserves under measured and proved categories respectively starting from 90 mRL to 5 mRL.

The entire deposit of Aruha Black Stone Quarry (Cluster Serial No 2/3) is hard, massive and compact. No overburden (OB) zone at the top was observed. Insitu stone zone starts from the top profile. The insitu stone zone is consisting of 70% by volume which are useful for road metals and balance 30% is unsuitable for use as road metal/building materials (IB). These useful stones are stacked on the stack yard identified over 0.025 Ha towards center of lease area. IB shall be dumped on proposed waste dumping yard located towards south side of lease area over 0.047 Ha. Cut - off grade has no roll in case to estimation of resources and reserves of these materials.

- Top profile of the cross section of Aruha Black Stone Quarry (Cluster Serial No 2/3) is marked as per the field data available during geological mapping.
- Level wise cross sectional area in m<sup>2</sup> is calculated. Half way between two

considered as per actuals.

The deposit is an insitu stone mass. From the top of the deposit which is at 115 mRL down to till 5 mRL Insitu mineable proved reserve is calculated in the same way as that of geological measured resources, deleting the rocks blocked in safety zone barrier and below mining benches which are not mineable.

**(b) Formula adopted for Resources and Reserves calculation**

The resources and reserves of road metal of the Aruha Black Stone Quarry has been calculated by cross sectional area method by the formula as below.

**Table - 9**

R	=	C x L
Where, R	=	Resources of black stone in the lease area
C	=	Cross sectional area in sq. m.
L	=	Length of strike influence of black stone block, which is half way in between 2 sections horizontally. End points are measured to exact in either way.

**9.1 Geological Resources**

**Geological resources Aruha Black Stone Quarry**

**TABLE-10**

CS	CS area (m <sup>2</sup> )	Infl. (m)	Vol. of insitu excavation (m <sup>3</sup> )	Vol. usable material in (m <sup>3</sup> )	Volume of un-usable material (IB) (m <sup>3</sup> )
A	B	C	F=B x C	G=F x 0.70	H=F x 0.30
G1-G1'	19018	80	1521440	1065008	456432
G2-G2'	19206	49	941094	658766	282328
G3-G3'	19334	104	2010736	1407515	603221
<b>Total</b>			<b>4473270</b>	<b>3131289</b>	<b>1341981</b>

**9.2 Mineable Reserves**

Reserves blocked for safety Zone & non minable part below the benches at present are deleted. Reserves of Aruha Black Stone Quarry (Cluster Serial No.- 2/3) under Proved reserves is considered for yearly production planning for 5 years to be allocated lease period.

**Mineable Reserves of Aruha Black Stone Quarry**

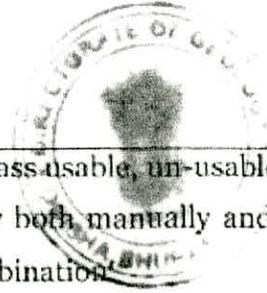
**TABLE-11**

CS	CS area (m <sup>2</sup> )	Infl. (m)	Vol. of insitu excavation (m <sup>3</sup> )	Vol. usable material in (m <sup>3</sup> )	Volume of un-usable material (IB) (m <sup>3</sup> )
A	B	C	F=B x C	G=F x 0.70	H=F x 0.30
G1-G1'	17376	72	1251072	875750	375322
G2-G2'	17146	50	857300	600110	257190
G3-G3'	16782	99	1661418	1162993	498425
<b>Total</b>			<b>3769790</b>	<b>2638853</b>	<b>1130937</b>

**10.0 Mining**

a) **Whether manual or semi-** Stone mass will be worked out by opencast

- 4 -



		<p>of Stone mass usable, un-usable, OB and IB will be done by both manually and by excavators - tipper combination</p>
<p>b)</p>	<p>If semi-mechanized or mechanized number, type and capacity of machines to be used</p>	<p>(b.1) Mining by both manual and Semi-mechanization has been proposed. Jack hammer of 30 mm dia and wagon drill of 100/110 mm dia shall be used for making small &amp; deep holes for blasting. Stone boulders shall be broken maximum upto 600 mm at the site. Secondary blasting shall be done for breaking the higher size boulders at site. During direct mining and breaking some small size stones shall be generated. Usable stones / material shall be loaded manually to 25 t/35 t capacity loader and tippers and transported to stacking yard where those are stacked size wise. From stacking yard proposed on 0.025 Ha towards centre of the Quarry (Cluster Serial No 2/3) usable stones / materials shall be transported to destination. Unusable stones / material which are IB shall be transported to dumping yard proposed on 0.046 Ha area towards south side of lease area and dumped. From the dump materials shall be taken for different uses.</p> <ul style="list-style-type: none"> <li>• About 30% dump materials shall be used within lease area for construction and maintenance of haul and approach roads and construction of ramps connecting bench to bench for movement of man and machinery.</li> <li>• Local people with permission from concerned authority observing all Govt. formalities shall take a part of the dump materials.</li> <li>• District Administration for peripheral developmental works may use some dump</li> </ul>

Approved

*[Signature]*

material which will go from the dump.

- With permission from concerned authority maintaining all rules & regulations the lessee may sale some dump materials, within limitations of provisions.
- As such hardly there will be any dump material on the dump location and area allocated shall be sufficient to accommodate dump materials till closure of quarrying operation.
- However dump height will not be more than 10 m at any time. Slope of the will be as per angle of repose maximum to 45° to horizontal.

**(b.2) Machinery required to be deployed in the present plan period**

List of machinery required to be deployed in the mines with their capacity is as below. Prior permission to be taken from competent authority for deploying machinery wherever necessary.

**Table - 12**

Machine	Capacity	Number
Excavator	0.9 m <sup>3</sup> / 1.5 m <sup>3</sup> capacity	1 number each
Rope shove/ Hydraulic shovel (Loader)	1.9 m <sup>3</sup> /2.3 m <sup>3</sup>	1 number each
Jack hammer	30 mm (air consumption 3 m <sup>3</sup> )	1 number
Jack hammer accessories	Compressor, Hose pipe, Drill rod and drill rod sharpener	As necessary
Wagon drill	100/110 mm (air consumption 6 m <sup>3</sup> )	1 number each
Large dia blast hole drill (i.5 km haul distance)	150 mm (air consumption 6 m <sup>3</sup> )	1 number each
Hammer	5, 10, 15 and 20 pounds	2 numbers each
Tipper/Dumper	1.5 km lead distance (25 tonnes)	1 number
Water tanker	3000 kl	1 number
Water pump	5 hp	1 numbers

c) **Whether drilling and blasting will be made use of. If yes state monthly quantity of explosives to be consumed**

**Approved**

For loosening the strata 100% blasting will be required as the strata is very hard, compact and massive. For blasting both short & deep holes are proposed to be done by Jack Hammer and Wagon Drill Total excavation from Amba

- 48 -

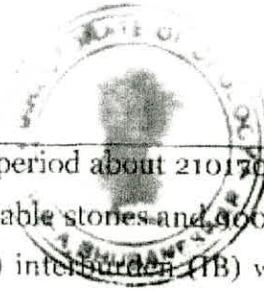
		Black Stone Quarry (Cluster Serial No.-2/3) will be about 300240 m <sup>3</sup> in 5 years plan period. So, per month in average it is 5004 CuM. Considering a powder factor (thumb rule for hard massive stone) of 8 m <sup>3</sup> /kg about 625.5 or 626 kg of explosives per month shall be required.																					
d)	Benching pattern (Height x width)	Conventional mining with. 6 m high x 6 m wide benches shall be the pattern of benching.																					
e)	Face lay out (attach development plan)	Development plan and sections are attached as (Development Plan as Plate-06, Development Section Plate No - 07).																					
f)	Quarry floor (RL) at the end of the year or period of concession	Quarry floor at the end of each year shall be as below. <table border="1" data-bbox="810 994 1465 1346"> <caption>Table - 13</caption> <thead> <tr> <th>Year</th> <th>Section considered</th> <th>Bottom mRL</th> </tr> <tr> <th>A</th> <th>B</th> <th>C</th> </tr> </thead> <tbody> <tr> <td>1<sup>st</sup> Year</td> <td>G1-G1'</td> <td>75</td> </tr> <tr> <td>2<sup>nd</sup> Year</td> <td>G1-G1'</td> <td>67</td> </tr> <tr> <td>3<sup>rd</sup> Year</td> <td>G1-G1'</td> <td>62</td> </tr> <tr> <td>4<sup>th</sup> Year</td> <td>G1-G1'</td> <td>58</td> </tr> <tr> <td>5<sup>th</sup> Year</td> <td>G1-G1'</td> <td>54</td> </tr> </tbody> </table>	Year	Section considered	Bottom mRL	A	B	C	1 <sup>st</sup> Year	G1-G1'	75	2 <sup>nd</sup> Year	G1-G1'	67	3 <sup>rd</sup> Year	G1-G1'	62	4 <sup>th</sup> Year	G1-G1'	58	5 <sup>th</sup> Year	G1-G1'	54
Year	Section considered	Bottom mRL																					
A	B	C																					
1 <sup>st</sup> Year	G1-G1'	75																					
2 <sup>nd</sup> Year	G1-G1'	67																					
3 <sup>rd</sup> Year	G1-G1'	62																					
4 <sup>th</sup> Year	G1-G1'	58																					
5 <sup>th</sup> Year	G1-G1'	54																					
g)	Quantity of Mineral to be own (Annual level of production)	Annual level of production of usable, unusable Road Material/building Stones and OB are tabulated below. (Development Plan as Plate - 06, Development Section Plate No - 07).																					

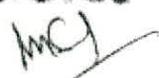
## DEVELOPMENT CALCULATION-14

TABLE-14

Year	CS	CS Area (m <sup>2</sup> )	LOI (m)	Vol. of insitu excavations (m <sup>3</sup> )	Vol. of usable materials (m <sup>3</sup> )	Volume of Waste (IB) (m <sup>3</sup> )	Top mRL	Bottom mRL
A	B	C	D	E = C x D	F = E x 0.7	G = E x 0.3	H	I
1 <sup>st</sup> Year	G1-G1'	834	72	60048	42034	18014	90	75
2 <sup>nd</sup> Year	G1-G1'	834	72	60048	42034	18014	80	67
3 <sup>rd</sup> Year	G1-G1'	834	72	60048	42034	18014	67	62
4 <sup>th</sup> Year	G1-G1'	834	72	60048	42034	18014	62	58
5 <sup>th</sup> Year	G1-G1'	834	72	60048	42034	18014	69	54
Total				300240	210170	90070		

- ~~UXA~~ -



<p>be removed (Location such as disposal of is shown on the development plan)</p>	<p>during 5 year plan period about 210,70 m<sup>3</sup> (70% of total excavation) usable stones and 90,070 m<sup>3</sup> (30% of total excavation) interburden (IB) waste will be recovered from the insitu zone. IB is dumped on dumping yard proposed over 0.047 Ha towards south side of the lease area where excavation proposal period is not there. From the dump yard some wastes shall be removed for different utilization <b>as described in para 10 (b) above.</b> <b>Environmental safeguard for the dumping area is narrated in para 11 (c) below</b></p>
<p>i) Whether heavy blasting to be adopted. If yes, location of nearest habitation (Shown on the surface plan)</p>	<p>For loosening the hard top and insitu zone blasting will be done adopting both short holes &amp; deep holes. Nearest villages are <b>shown in the surface plan Plate- 3.</b> Habitation is far away from the lease area, and blasting shall not affect as controlled blasting shall be done. <b>Habitations (Demography) of nearest villages are in Table - 4 above.</b></p>
<p>j) Safety precautions to be adopted for mining and for blasting</p> <p style="text-align: center;">Approved </p>	<p>Blasting will be conducted agency having licence. With blasting material the blaster of the agency in their vehicle will come and do blasting as per direction of the mines manager.</p> <p><b>(J1) User licence by the lessee</b></p> <ul style="list-style-type: none"> <li>• The lessee will obtain user license and by agreement with authorized license holder carry on blasting in the area.</li> <li>• Storage of explosives is not required as the required blasting shall be done by the blaster of the supplier agency and the left over explosive will be taken back.</li> <li>• A daily register will be maintained for total use and refund of explosives.</li> </ul> <p><b>(j2) During blasting the following points are to be ascertained</b></p> <ul style="list-style-type: none"> <li>• All employees must be cleared from the blast area</li> </ul>

~~CB~~



	<p>and removed to a safe location prior to any scheduled blasting.</p> <ul style="list-style-type: none"> <li>• All equipment in the blast area should be removed or protected from fly stone damage, if possible.</li> <li>• An accounting must be made for all employees to make sure that no one is left behind in the blast area.</li> <li>• Arrangements should be made to ensure that no one can return back to the blast area prior to sounding an "all-clear" signal.</li> <li>• It should be ensured that blaster or crew members are there within the bounds of the blast area when the shot was fired.</li> </ul> <p><b>(j3)</b> As per the safety guidelines of DGMS the following points shall be observed in other times as long as mining is continuing in the lease.</p> <ul style="list-style-type: none"> <li>• All the machinery used for mining operation shall be checked and calibrated by the competent person/authority.</li> <li>• Vehicles are to be covered with tarpaulin during transportation from source to destination to avoid air pollution and slippage of stones on the haul or connecting road.</li> <li>• Employees are to be supplied all types of safety equipment as per the safety rules and regulations based on their types of work.</li> <li>• All accidents that include injury or loss of life or damage to the property must be reported to the district administration.</li> <li>• Injury effected persons should immediately transferred to nearest dispensary for treatment.</li> </ul>
<p>k) <b>Brief description on method of procurement and storage of explosive</b></p> <p><b>Approved</b></p>	<p>Mining lessee shall obtain user license and draw agreement with authorized agencies having valid license for cutting out blasting in the area. The</p>



- (51) -



		<p>observed. Daily requisition of explosive will be as per same day requirement. The licensed blasting agency shall carry out blasting as per direction of the lessee and at the end of the blasting surplus explosives will be taken back by the agency. A daily register will be maintained for total use and refund of explosives.</p>
<p>11.0</p>	<p><b>Waste disposal</b></p>	
	<p>a) Location (show it in the development plan)</p>	<p>IB (30% of total excavation) by excavation of insitu zone is unusable material for road metal are regarded as waste and is dumped on dumping yard proposed towards south side of the lease area on 0.047 Ha where proposal of mining in 5 years is not there. For other useful utilizations of dump materials please refer <b>para 10 (b)</b> above. The dumping yard is <b>shown in the development plan</b></p>
	<p>b) Area covered</p>	<p>All wastes shall be dumped over an area of 0.025 Ha located towards center of lease area as has been proposed. The location selected for dumping of wastes shall not be excavated in the plan period.</p>
	<p>c) Environmental safeguard for such deposit</p>	<p>There shall be a retaining wall all along the toe of the temporary dump yard (0.5 m high x 0.5 m wide) using non usable rocks, sand &amp; cement mixture. This will protect rolling down of wastes from dump to outside. A garland drain encircling the retaining wall shall be constructed (0.5 m wide x 0.5 m deep). Rain water falling on dump will come down and fall on the garland drain. The garland drain will be so designed that water will flow to down side easily. It will be connected to a settling tank (1.5 m long x 1.0 m wide x 0.5 m deep) where water from garland drain will be accumulated and de-silted and pass away to outside of the Aruha Black Stone Quarry (Cluster Serial No.-2/3) <b>(Environment Plan Plate - 8)</b></p>

Approved



(d) **Environmental status in and around the lease area (Present Scenario)**

(i) **Ambient Air Quality** - The concentrations of particulate matters PM10 and PM25, SO<sub>2</sub>, NO<sub>x</sub> & NO<sub>2</sub>/NH<sub>3</sub> in the core zone as well as buffer zone were found in the range of stipulated Standards prescribed by CPCB (Central pollution control board).

(ii) **Noise Quality** - Presently it is clear that the noise level during day time and night time are well within the limit prescribed by CPCB (Central pollution control board) for residential area.

(iii) **Water Quality** - Due to very low permeability of the strata, it is apparent that the transmissivity is very low. Since deepest level of mining operation shall be at safe place which is above the ground water table, ground water is unlikely to be disturbed.

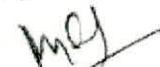
(iv) **Observations** - However once quarry working starts there is possibility of Air, Water and Noise pollution which depends on size of mine working and machinery utilization. The ambient air quality monitoring data, noise monitoring data & water/ waste water quality monitoring data shall be done in a laboratory accredited by NABL and recognized by SEIAA or in any Govt. Laboratory. Wherever the pollution lode exceeds prescribed limit, immediate steps shall be taken to reduce pollution.

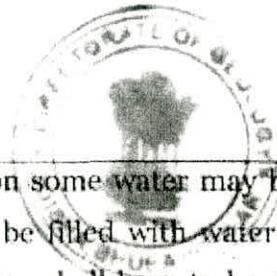
**Proposal** - However once quarry working starts there is possibility of Air, Water and Noise pollution which depends on size of mine working and machinery utilization. The ambient air quality monitoring data, noise monitoring data & water/ waste water quality monitoring data shall be recorded engaging a laboratory having NABL accreditation. Wherever the pollution lode exceeds, immediate steps shall be taken to keep environment within prescribed limit. **(Environment Plan as Plate No - 08)**

12.0 **Mine drainage (Details of processing, including sizing, sorting, generation of Rejects/fines etc. are described)**

In Buffer zone of 5 km radius area of the lease highest attitude is 365 mRL towards centre/ 23mRL towards north-west side within the lease. It was observed from the dug wells in the adjacent plain areas and in the nearby villages that the ground water varies between 5 m to 10 m from the surface level depending on seasonal variation. During dry season the water table falls to 10 m below ground level and during rainy season it will be below 5 m depth from ground level. The mine working as per proposal will be upto 54 mRL (deepest) by end of lease / plan period. Water percolation will not be there as the ground level is much below the bottom mining level. Though there will be no percolation of water from below

Approved

  
Deputy Director of Geology  
Authorised Officer



		<p>during rainy season some water may be precipitated and quarry floor shall be filled with water affecting working. Water from this area shall have to be dried out by bucket and rope manually. Depending volume of water may be drained to outside the quarry by deploying a diesel operated pump.</p>
<p>13.0</p>	<p><b>Mineral Processing</b> (Details of processing including sizing, sorting, generation of rejects/fines etc. are described)</p>	<p>After initial blasting on insitu stone mass secondary blasting shall be adhered to disintegrate large size blasted materials. Size of the stone shall be about 600 mm size. Handpicks, spade, chisel, hammer will be used by workers for braking, sorting and sizing. In the hammering process small boulders and small size materials shall be generated</p> <ul style="list-style-type: none"> <li>• All usable products shall be shifted from site and stacked separately at stacking yard located for sale on user's demand. Stack yard is proposed over an area of 0.025 Ha towards c of the lease entre where mining is not proposed in plan period. As the usable materials shall be sold on daily basis hardly any material will be there on stacking yard.</li> <li>• All unusable products shall be dumped on dumping yard over 0.047 Ha towards south as discussed in earlier paras.</li> <li>• Lessee may install crushers for winning different size of hard stones as per market demand and in the process some fines may come out. Fines recovered has also demand in construction sites which can be sold by the lessee at fair price.</li> </ul>
<p><b>14.0 Plantation Details</b></p>		
	<p>(a) <b>Number of trees to be up rooted due to mining operation</b></p>	<p>No tree is there on Aruha Black Stone Quarry (Cluster Serial No.- 2/3) which has to be up rooted.</p>
	<p>(b) <b>Programme of afforestation</b></p> <p style="text-align: center;">Approved <i>MCJ</i> Group Director Karnataka State Department of Geology</p>	<p>Possibility of survival of planted saplings if planted anywhere of the area is remote as the root can't go deeper puncturing the hard stone. However about 5 trees of local variety siblings have been proposed to be planted all around periphery of the lease area or nearest villages with due permission from local villagers, revenue and forest</p>

0.5 m wide x 0.5 m deep and the pits shall be filled with soils of nutrient value, proper manuring. Regular watering and maintenance will be done contacting local forest authorities for 3 years in minimum.

Table - 15	
Year wise plantation proposal	
Year	No of saplings
1 <sup>st</sup> year	5
2 <sup>nd</sup> year	5
3 <sup>rd</sup> year	5
4 <sup>th</sup> year	5
5 <sup>th</sup> year	5
<b>TOTAL</b>	<b>25</b>

### 15.0 Man Power

Man power under Supervisory (inclusive of statutory personnel) and non-Supervisory (skilled, semi-skilled & unskilled) category as follows for operation in the quarry shall be done as per following table. Rest shelter, urinal & drinking water provision will be there.

<b>(a) Management</b>		
Mines Manager	2 <sup>nd</sup> class unrestricted DGMS certificate holder	1
<b>Supervisory</b>		
Mining Mate	DGMS certificate holder	1
<b>Total supervisory</b>		<b>2</b>
<b>(b) Non-supervisory (skilled, semi-skilled &amp; un skilled)</b>		
<b>Skilled</b>		
	Tipper driver	1
	Excavator operator (experienced)	1
	Wagon drill operator (experienced)	1
	Jackhammer operator (experienced)	1
	Workers	9
<b>Misc. (Unskilled)</b>		
	Watch & ward	4
<b>Total Supervisory and Non-supervisory (skilled &amp; un-skilled)</b>		<b>18</b>
<b>(c) OMS</b>		
Production of usable Road Metal in 5 year Plan Period		210170 m <sup>3</sup>
Average annual production of usable Road Metal		$210170/5 = 42034$ m <sup>3</sup>
No. of working days in a year		300 days (Average)
Average daily production of usable Road Metal		$42034/300 = 140.113$ m <sup>3</sup>
Supervisory & non-supervisory man power engaged		18 numbers
OMS = Average production per day/ Number of workers engaged per day		$140.113/18 = 7.78$ or 8 m <sup>3</sup>

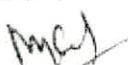
### 16.0 Use of minerals (specification and monthly quantity to be dispatched are described)

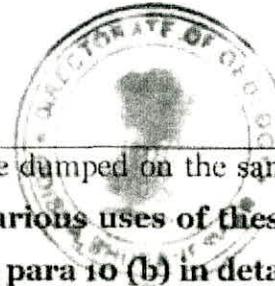
#### (a) For domestic use

Road metals/Building stones mined out from the Aruha Stone Quarry shall be exclusively for domestic use within India. Monthly about 3502.8 m<sup>3</sup> usable road metal/building stone shall be dispatched. Any short fall in

Approved

Amf h

	<b>(b) For export</b>	There will be no export of stone metals/Building stones. In course of time if there is any Govt. order, export of Road metals/Building can be done if desired by District Administration.
<b>17.0 Mine closure plan</b>		
<b>(i) (a) Description of the process / activities to be undertaken for reclamation and rehabilitation in respect of following</b>		
	<b>1. Mined out land</b>	Quarry (Cluster Serial No 2/3) coverage area will be over 1.588Ha at the end of 5 <sup>th</sup> year. Bottom size at 5 <sup>th</sup> year end will be 154 m x 62 m. Quarrying will be done from 90 mRL (maximum) to 54 mRL in 5 years plan period. Total recovery of usable road metal/building stone is proposed to about 210170 m <sup>3</sup> in the plan period of 5 years out of 2638853 m <sup>3</sup> proved reserves and balance 2428683 m <sup>3</sup> proved mineable reserves. This volume of insitu zone can be exploited after the plan period. Hence back filling the voids created due to mining and reclamation & rehabilitation of the quarried-out voids is not proposed.
	<b>2. Waste/reject dump and its utilization</b>	In this mining one types of waste i.e. interburden (30% materials of insitu zone which are not suitable as road metal/building stone are recovered. IB recovery will be 90072 m <sup>3</sup> as waste in the plan period of 5 years. All these wastes shall be dumped on dumping yard. From there about 30% of waste material i.e. 27021.1 m <sup>3</sup> shall be utilized inside the mines for construction of haul & approach road, ramps for connecting benched for movement of man & machinery and their regular maintenance. Local people with due permission from concerned authority and observing mining rules shall take a part of balance waste material for their household or agricultural land use. A part of IB shall be utilized for peripheral development. Balance wastes shall be there on the dumping yard located inside the mines over an area of about 0.047 Ha towards south. By the end of proposed plan period the mine working is not touching UPL. Since usable stones are continuing after the end of plan period mining
<b>Approved</b> 		



		are proposed to be dumped on the same dump site inside the lease area. <b>Various uses of these dump material are described in para 10 (b) in detail.</b>
	3. Top soil stack and its utilization	No topsoil is there in the deposit which may be required to be separately recovered and stacked for utilization.
	4. Life of the Mines	The anticipated life of the mine would depend on the quantum of reserves, further addition of reserves by detail exploration and parameters visualized at the end of recovery of proved reserves. Total recovery of usable road metal/building stone is proposed to about 210170 m <sup>3</sup> in the plan period of 5 years out of 2638853 m <sup>3</sup> proved reserves and balance 2428683 m <sup>3</sup> proved mineable reserves These can be exploited after the plan period. At a rate of production of about 30000 m <sup>3</sup> usable stone is proposed (since mines would have been fully developed by this time) after plan period, it will take about 80 to 81 years.
	(b) Financial Assurance (to be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. ___/- per Ha).	The lessee shall submit the financial assurance amount after getting the demand notice from the concerned authority of the State Govt. In this regard an undertaking is furnished.
(ii)	Conceptual Plan	Conceptual Mine planning up to the end of lease period taking into consideration the present available reserves and resources describing the excavation, recovery of ROM, Disposal of waste, backfilling of voids, reclamation and rehabilitation. Those are shown on a plan with relevant sections. <b>(Conceptual Plan Plate - 10 and conceptual Section Plate - 11)</b>
	Conceptual Mine Planning	Conceptual mine planning is up to the lease period the same as the plan period. So it is the end of 5 <sup>th</sup> year working which is conceptual period for mining in Aruha Black Stone Quarry (Cluster Serial No 2/3).
	Waste Disposal	90072 CuM waste (1B) shall be recovered in plan period of 5 years. About 30% volume i.e. 27021.6 m <sup>3</sup> shall be used in internal and external road making, ramps making and their maintenance and strengthening. Local people with due

Approved





	<p>rules shall take a part of balance waste material for their household or agricultural land use. A part of balance waste may be used in peripheral development. Balance wastes shall be there on the dumping yard on 0.047 Ha towards south side within lease area along with wastes recovered if mining continues after plan/lease/conceptual period.</p> <p>Wastes available after declaration of mine closure/abandoned by competent authority shall be back filled which will cover a part of ultimate void created by mining, since useful stones have been recovered and dispatched during plan period vis a vis unusable stones are used by various ways as narrated in above paras. Rest space of the void shall be left as it is so that it will be filled up by water in due course of time and converted to an artificial tank which may be used for supplying water to agriculture lands and Pisciculture, if concern authority decides.</p>
<p><b>Back-filling of Voids</b></p>	<p>No proposal for back filling of voids created by mining in 5 years of plan/lease/conceptual period is envisaged since mining in the lease is not going to be closed/abandoned. When mining is declared closed or abandoned back filling of wastes shall be done in the voids of the worked out quarry.</p>
<p><b>Reclamation &amp; Rehabilitation</b></p>	<p>Since there is no proposal for back filling proposal for reclamation &amp; rehabilitation of quarried out void of Aruha Stone Quarry (Cluster Serial No 2/3) is not proposed.</p>
<p><b>Land use Pattern</b></p>	<p>Deepest quarry floor will be at 54 mRL at the end of 5<sup>th</sup> year (conceptual period at par to lease period). Some marginal or no wastes will be there on dumping ground over 0.047 Ha towards south side of lease area. Road metal/building materials stacking yard over 0.025 Ha in the central part of the lease area shall also be with marginal or no material by the end of the plan period as all materials would have been disposed by that time. But since stone insitu body continues and further mining is proposed to be continued in the area stacking and</p>

Approved

*MCS*

Deputy Director Geology

	attached as <b>Plate - 10</b> . Present land use pattern vis-a-vis that end of plan period and conceptual period are tabulated below. At the end of conceptual period / end of 5 <sup>th</sup> year of presently proposed mining / Lease period the coverage area shall be 1.588 Ha and the quarry floor will be at 154 m long x 62 m wide forming a rectangular fashion. Mention here is made that if mining continues after planned 5 years it may go to a greater depth as projected from plan period end (floor level) if usable stone continues and quarry boundary allows. At this stage the bottom coverage area and size will be 6.76 Ha and 249 m x 145 m respectively.
--	----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

Table -16

Sl. No	Head	Area at start of plan period (Ha)	Area at the end of the plan period (Ha)	Area at the end of the conceptual period (Ha) (same as end of 5 <sup>th</sup> year)
A	B	C	D	E
1	Area under mining	Nil	1.588	1.588
2	Safety Zone area	Nil	0.866	0.866
3	Waste dump site	Nil	0.047	0.047
4	Mineral storage	Nil	0.025	0.025
5	Roads	Nil	0.024	0.024
6	Rest shelter/ Urinal	Nil	0.605	0.605
7	Area unutilized	Nil	4.485	4.485
	<b>Total</b>	<b>Nil</b>	<b>7.640</b>	<b>7.640</b>

Approved



Deputy Director Geology  
 Authorised Officer  
 Directorate of Geology  
 Bhubaneswar.



~~SECRET~~

**18. Certificate:**

I, **Sarat Kumar Jena**, lessee of the applied lease of **Aruha Black Stone Quarry (Cluster Serial No.- 2/3)** for Road metal over **18.88 Acres/ 7.64 Hectares** in village **Aruha** under **Dharmasala** Tahasil of **Jajpur** district hereby solemnly affirm that the plans and programmes in this Modification of mining plan will be scrupulously implemented by me/us and I/we will be strictly held responsible for any deviation thereof. I/We also hereby certify that the provisions of Mines and Minerals (Development & Regulation) Act, 1957, and the Mines Act, 1952 and Rules and Regulations made under these Acts, along with the provisions of Odisha Minor Mineral Concession Rules, 2016 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required, I/We will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.

For; **Aruha Black Stone Quarry**  
(Cluster Serial No.- 2/3)

**Date:**

*Sarat Kumar Jena*

**Lessee: Sarat kumar Jena,  
S/o-Hurdananda Jena,  
At-Aruha, Dist-Jajpur**

**Approved**

*MEJ*  
Deputy Director Geology  
Authorised Officer  
Directorate of Geology  
Bhubaneswar

~~CS~~

## Undertaking from Lease Applicant



I do hereby undertake to submit the financial assurance in form of Bank guarantee from any nationalized bank as and when decided by the competent authority.

Date:

*Sarat Kumar Jena*

**Lessee: Sarat kumar Jena,  
S/o-Hurdananda Jena,  
At-Aruha, Dist-Jajpur**

~~SECRET~~

**OFFICE OF THE TAHASILDAR, DHARMASALA**

Tel:-06725-273036 Web-tdrdharmasala.in Email-tdrdharmasala@gmail.com

Letter No. 4426 /Date 09.11.21

**ANNEXURE-1**

To

Sarat Kumar Jena  
S/o-Hrudananda Jena, At/PO- Aruha  
PS-Dharmasala, Dist - Jajpur



CLUSTER 2 (ARUHA)  
CLUSTER SL.NO.5

Sub: Proposal for:

1. Submission of Individual Approved Mining Plan/Modified Mining Plan with updated surface plan.
2. Application for Individual Environment clearance.

Sir/Madam,

In inviting a reference to the above cited proposal for EC of cluster No-2 (Aruha) was placed in the meeting of subject, I am to inform you that the SELAA held on 24.08 2021. The Authority deliberated on the matter and observed that the SEAC in its meeting dt.03.08 2021 have approved the EIA report/EMP in cluster approach and has recommended that the SEIAA may consider to grant EC to individual lease Aruha BSR.....in cluster after receipt of individual applications from the lessee along with following document as follows:

- i) Filled in Modified checklist.
- ii) Filled in form-I of individual lease.
- iii) Feasibility report of individual lease.
- iv) EMP of individual lease
- v) Approved mining plan of individual lease
- vi) DLC status of the lease area from concerned DFO as certified by the concerned Tahasildar (to be provided by the office of the undersigned).
- vii) An undertaking by the lessee on the following
  - (a) Not to use wagon drilling blasting has to be submitted.
  - (b) No storage and use of blasting materials / explosives inside the lease area without license/ permission / authorization from competent Authority as per Indian Explosives Rule, 1983 shall be ensured by the lessee.
  - (c) PP will submit the Traffic Density study report at Crusher points along with silt management plan to arrest or removal of in grassed silts to surrounding agricultural fields, if any.

The store you are requested to submit Individual Approved Mining Plan or Modified Mining Plan with updated surface plan, (whichever applicable) for individual lease Aruha BSR.....in cluster No-2 (Aruha) so that the application for individual EC can proceed ahead.

Name of the Sairat Source	Mouza	Khata No.	Plot No.	Area in Ac.	Kissam	MGQ in CUM per Annum
<u>Aruha Black Stone Quarry</u>	<u>Aruha</u>	<u>779</u>	<u>2808CP</u> <u>2807CP</u>	<u>9.78</u> <u>9.10</u>	<u>Pahada</u>	<u>42000</u>

Yours faithfully

*[Signature]*  
Tahasildar, Dharmasala.

Mem. No. 4427 Date 09.11.21

Copy submitted to the Collector & District Magistrate, Jajpur/ Sub-Collector, Jajpur for favour kind information and necessary action.

*[Signature]*  
Tahasildar, Dharmasala.

~~2~~

AK

# ANNEXURE

*Handwritten signature*



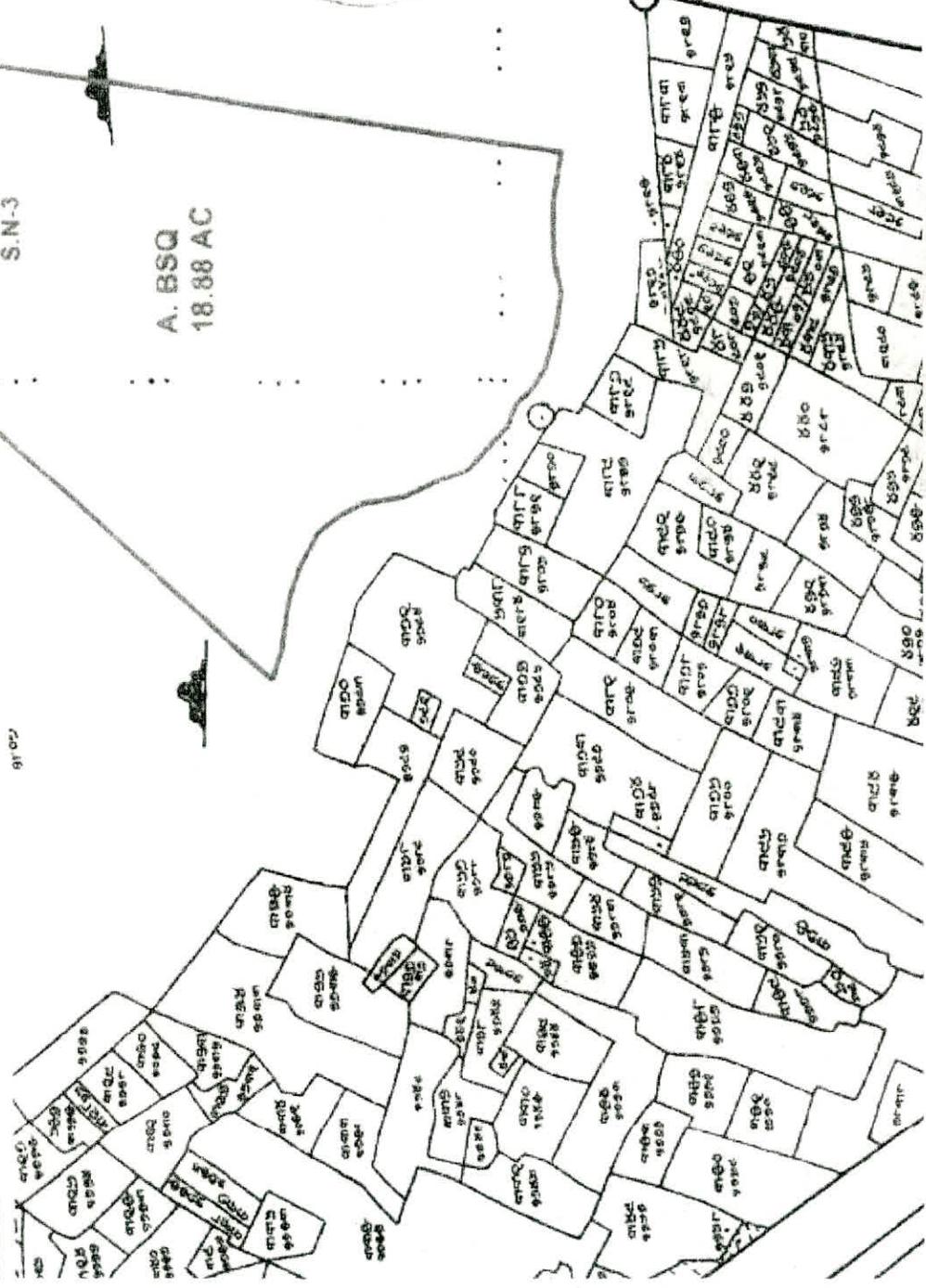
ARUHA (CLUSTER-2)  
S.N-3

A. BSQ  
18.88 AC

9102

ARUHA  
ARMASALA  
ARMASALA  
AJPUR  
3"=1MILE  
A BSQ  
SL NO-2/3

NO	KISAM	PLOT NO	AREA
		2807	5.44
	PAHADA	2808	12.56
		2811	0.88
<b>TOTAL</b>			<b>18.88Ac/7.64Ha</b>



- ~~CX~~ -

ANNEXURE- 3

GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL AND MINES  
DIRECTORATE OF MINES



## CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under rule 20(2) of Odisha Minor Mineral Concession Rules, 2004)

Sri *Sunil Madhab Patro*, S/o Krishna Chandra Patra (Late),  
R/o - Plot No. 729/E, 2<sup>nd</sup> Road, Bhaktamadhu Nagar,  
Gandamunda, Khandagiri, Bhubaneswar- 751030, Dist.-  
Khurda, whose photograph and signature are affixed herein,  
having given satisfactory evidence of his qualification and  
experience, is hereby **recognised** under rule 20(2) of Odisha  
Minor Mineral Concession Rules, 2004 as a **qualified person**  
to prepare Mining Plans for Minor Minerals within the State of Odisha, India.



His/ Her Registration No is

**RQP/OD/027 /2015**

This Recognition is valid for a period of 10 years ending on **dt.22.09.2025**. This certificate will be liable to be withdrawn/ cancelled in the event of furnishing wrong information/ documents in the Mining Plans to be submitted by him.

Place: Bhubaneswar

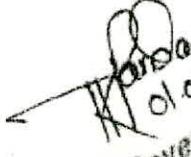
Date: 23.09.2015

DIRECTOR OF MINES, ODISHA  
BHUBANESWAR

- ~~60~~ -

## CERTIFICATE OF PILLAR POSTING ANNEXURE- 4

Survey of the area by the Synergy geoscience team, Revenue Inspector Aruha, RS concerned and other field officers of Dharmasala Tahasil has demarcated the area of **Aruha Black Stone Quarry (Cluster Serial No.-2/3)** over **18.88 Acres/7.64 Hectares** in village Aruha under Aruha panchayat in **Dharmasala Tahasil of Jajpur District, Odisha**. The pillar posting is done as per the given pillar coordinates of individual Leases of Aruha Black Stone Quarry. Survey & Exploration team of Synergy Geoscience using handheld GPS and Total Station (TS) recorded the coordinates of all boundary pillars.

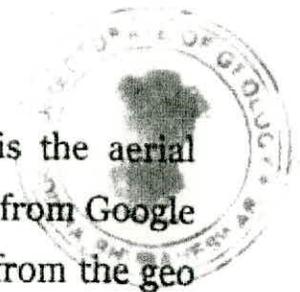
  
 01.02.2022  
 Revenue Inspector  
 Aruha Circle  
 REVENUE INSPECTOR  
 RI CIRCLE, ARUHA



**ANNEXURE- 5**

**CERTIFICATE**

This is to certify that the Aruha Cluster Area boundary is the aerial distance of 175.47 meters from the railway line as measured from Google earth and ascertained by the distance measured (to scale ) from the geo referenced map submitted by Synergy Geo since (RQP)



*[Handwritten Signature]*  
02/02/2022  
REVENUE INSPECTOR  
ARUHA CIRCLE  
ARUHA

**TRUE COPY ATTESTED**

*[Handwritten Signature]*  
**ADVOCATE**

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Orissa)

To,

The Lessee  
SARAT JENA  
At/Po- Aruha, Tehsil-Dharmasala, Jajpur -755024

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/76469/2020 dated 03-May-2022. The particulars of the environmental clearance granted to the project are as below.

- |                                            |                                                                                                                                                                                                                                    |
|--------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No.                   | EC23B001OR163112                                                                                                                                                                                                                   |
| 2. File No.                                | 76469/662-MINB1/05-2022                                                                                                                                                                                                            |
| 3. Project Type                            | New                                                                                                                                                                                                                                |
| 4. Category                                | B1                                                                                                                                                                                                                                 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals                                                                                                                                                                                                            |
| 6. Name of Project                         | For the grant of EC of Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No -779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 hacters in village Aruha under Dharmasala Tahasil of Jajpur District, Odisha. |
| 7. Name of Company/Organization            | SARAT JENA                                                                                                                                                                                                                         |
| 8. Location of Project                     | Orissa                                                                                                                                                                                                                             |
| 9. TOR Date                                | 03 Jun 2020                                                                                                                                                                                                                        |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/01/2023

(e-signed)  
Dr. K. Murugesan, IFS  
Member Secretary  
SEIAA - (Orissa)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

**ENVIRONMENTAL CLEARANCE FOR STONE QUARRY**

**Subject: Application of Sri Sarat Kumar Jena for mining of road metal from Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 ha in village- Aruha, Tahasil-Dharmasala, District- Jajpur submitted under cluster approach(Total ML area under cluster-148.00 Acres or 59.89Ha, consisting of 5Nos. of Individual Quarries) -Environmental Clearance reg.**

The Project Proponent Sri Sarat Kumar Jena has submitted an application for EC to SEIAA, Odisha through the Parivesh portal of MOEF&CC,GOI vide online application no. SIA/OR/MIN/76469/2022 dated 03.05.2022 for mining of road metal from Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 ha in village- Aruha, Tahasil- Dharmasala, District- Jajpur, Odisha submitted under cluster approach(Total ML area under cluster-148.00 Acres or 59.89Ha, consisting of 5Nos. of Individual Quarries) in terms of the provisions of the Environment Impact Assessment(EIA) Notification, 2006 & subsequent amendments thereto under the Environment(Protection) Act,1986.

**2. Proposal in brief:**

Proposal No.	SIA/OR/MIN/76469/2020
Date of application	03.05.2022
File No.	76469/662-MINB1/05-2022
Project Type	EC
Category	B1(Individual Lease area),B1(Cluster Lease area)
Project/Activity including Schedule No.	1(a) Mining of minerals
Name of the Project	Proposal for grant of EC of for the grant of EC of Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 ha in village- Aruha, Tahasil-Dharmasala, District- Jajpur, Odisha.
Name of the company/Organization	Sri Sarat Kumar Jena S/o-Hrudananda Jena At/Po-Dharamasala Dist-Jajpur
Location of Project	village- Aruha, Tahasil- Dharmasala, District- Jajpur, Odisha
ToR date	03.06.2020

14



~~SECRET~~  
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

3. **Project details:** The highlights of the project, as ascertained from the application and as revealed from the proceedings/ discussions held during the meetings of SEAC/SEIAA, are given as under:
- (i) This is a proposal for mining of Stone from Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 Ha in village- Aruha, Tahasil- Dharmasala, District- Jajpur, Odisha.
  - (ii) The mining area is a part of Survey of India Toposheet No. F45U1 bounded by Latitude: 20°44'48"N to 20°45'01"N and longitudes of 86°06'04"E to 86°06'15"E.
  - (iii) The mining lease is an identified sairat source in the DSR. Aruha Black Stone quarry (Cluster Serial No-2/3) sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Dharmasala to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years. The lease period of 5 years shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar.
  - (iv) The cluster certificate has been furnished by Tahasildar Dharmasala certifying that this sairat source is a part of a cluster. There are 05 nos. of mines(including this lease) located within 500m radius of lease area confirming to cluster situation.
  - (v) The Terms of Reference (ToR) was granted by SEIAA vide letter no 8344/SEIAA dated 03.06.2020 for Aruha Stone Quarry Cluster for undertaking detailed EIA studies.
  - (vi) Location & Connectivity: The total area is Govt. land comprising of 5 nos. quarry leases covering a total mineralized area of 59.89Ha or 148.00 Acres located in village/Mouza - Aruha of Dharmasala Tahasil of Jajpur District, Odisha. The project site is located in survey of India toposheet no. 73L/1 and bounded between the latitudes 20°44'32.54"N to 20°44'12.94"N and Longitudes 86°05'53.25"E to 86°06'43.76"E as per survey. The cluster is well accessible through NH 200 which is located at a distance of about 0.5km and NH-5 is about 3.5km from the cluster. The area is at a distance of 4 km from Chandikhole town. The nearest railway siding is at Haridashpur railway station located at a distance of about 2km from the cluster area. Nearest Airport is Biju Patnaik International Airport is at a distance of approx. 60 km from the project site. Kapilash wildlife sanctuary is located at a distance of 15Km from the cluster area. Nearest river is Brahmani River- 4 Km. Nearest Reserve forest is Mahabinayak RF - 4 Km. No state or national boundary exists within 10 Km radius of the project. Nearest habitation is Aruha village.
  - (vii) The baseline data has been collected from March'2020 to May'2020 (Summer season) for the cluster project.
  - (viii) The public hearing for the said project was conducted on 26.08.2020 at 10.30 AM at Dharmasala Bhawan, Chandikhole, Jajpur and the issues raised by the public were on Environment Employment Other local Development activity & the issues of public

*Doj*



~~SECRET~~

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- has been address in the EIA/EMP report and an amount of Rs.21.00/-Lakhs has been earmarked for peripheral developmental activities as per public demand.
- (ix) The project proponent along with the consultant M/s Kalyani Laboratories, Bhubaneswar made a detailed presentation on the cluster proposal on 06.04.2021.
  - (x) The project proponent has submitted Additional documents/information to SEAC on the project on 09.07.2021.
  - (xi) The proposal in cluster was duly appraised by the SEAC in its meeting held on 03.08.2021. The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has submitted the individual EC application in the Parivesh portal
  - (xii) Documents submitted: -Form-1, D.L.C., PFR, EMP, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, topo map etc.
  - (xiii) Whether submitted KML file of the lease area-Yes
  - (xiv) Distance from nearest sanctuary/ESZ- Kapilash WLS-23.0 Km
  - (xv) Whether the lease area coming in DLC report-No, It has been clarified by the Tahasildar, Dharmasala, vide letter Nil dated 20.08.2022.
  - (xvi) Whether the lease area reflecting in DSR-Yes
  - (xvii) Method of mining-Semi-mechanized
  - (xviii) Distance from nearest road bridge-6.20 km, village road-0.02 km
  - (xix) Whether it is part of cluster -Yes, total lease area under cluster-2 is 59.89 Ha for which already EIA and EMP approved by SEAC on 03.08.2021 and in this regards a letter was issued by SEIAA, Odisha vide letter no. 2340/SEIAA dated 31.08.2021 for individual application with required documents and now individual application applied by PP.
  - (xx) Whether EC obtained earlier-Yes
  - (xxi) Date of approval of mining plan- the Deputy Director of Geology, O/o Directorate of Geology, Bhubaneswar on 08.03.2022.
  - (xxii) Production capacity per annum-42034 cum/annum (max.), total production in 5 years period-210170 cum, Geological reserve-3131289 cum and Mineable reserve-2638853 cum.
  - (xxiii) Water Requirement: - The total water requirement will be 3.5 KLD for different purposes like Domestic, Dust suppression, plantation purposes. Source: Nearby village with the help of tankers.
  - (xxiv) Power Requirement: -No use of electric power as the operation will be done in the day time. DG set will be used as source of power.
  - (xxv) Employment Potential - A total of 18 nos. of workers are to be employed during mining operation.

Day



~~SECRET~~  
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- (xxvi) Green Belt Development: Greenbelt plantation will be done by planting 1025 nos. saplings of suitable species by the lessee as per EMP submitted.
- (xxvii) The project cost is estimated to be Rs. 26.00 lakhs and there is a budgetary provision of Rs.2.00 lakhs as capital cost and Rs.40,000/-as recurring cost towards environmental protection measures.
- (xxviii) Whether the DSR has been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020- **No**
4. This proposal conforms to the project/activity in item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B1 as the mining lease area is more than 5 ha & the cluster proposal also falls under Category B1 as the mining lease area is more than 5 ha.
  5. The proposal in cluster was duly appraised by the SEAC in its meeting held on 03.08.2021. The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has also submitted the individual EC application in the Parivesh portal.
  6. The matter was further examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 103<sup>rd</sup> meeting held on 15.12.2022 in accordance with the EIA Notification, 2006 and further amendments thereto.
  7. **Environmental Clearance (EC) is granted under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14<sup>th</sup> September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 ha in village-Aruha, Tahasil- Dharmasala, District- Jajpur submitted under cluster approach(Total ML area under cluster-148.00 Acres or 59.89Ha, consisting of 5Nos. of Individual Quarries) with the following stipulations, environmental conditions and safeguards.**

**A: Stipulations:**

Sl.	Descriptions	Stipulation
(i)	Total ML Area in Cluster	148.00 Acres or 59.89Ha
(ii)	Individual Lease Area:	18.88 Acres or 7.64 Ha
(iii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iv)	Maximum Depth of Mining:	6.00 Mtr.as per approved mining plan

*Devi*



~~SECRET~~

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

(v)	Permitted Quantity:	1 <sup>st</sup> year: 42034 cum/per year 2 <sup>nd</sup> year: 42034 cum/per year
(vi)	Validity Period of EC:	Two years from date of issue

**B: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED WITH BY THE TAHASILDAR BEFORE EXECUTING LEASE AGREEMENT:**

- 7.1 **Specific Condition:** (i) The village road is at 0.02Km distance from the lease area. A non-mineable zone/safety zone of 200 meters from road shall be strictly maintained and mining activity shall be carried out beyond 200meters from the road. The proponent shall earmark the safety zone in concrete pillar before carrying out any mining activity. The Tahasildar shall ensure the safety of village road during blasting by the PP.
- (ii) The PP will implement the EMP with a budgetary allocation of Rs.2.00Lakhs as Capital Cost & Rs.40000/- as Recurring Cost, as proposed within the first three years of start of mining activities.
- 7.2 **Boundary Demarcation:-** The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
- 7.3 **Digital Map:-** A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar shall be submitted to SEIAA, Odisha through email at [info.seiaaodisha@gmail.com](mailto:info.seiaaodisha@gmail.com).
- 7.4 **Intimation of EC:-** The copies of the EC shall be sent to the Sarpanch(s) of the concerned Gram Panchayat(s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
- 7.5 **Tree Plantation:-** Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs. 3,60,000/- with the respective District Environment Society for raising 800 plants of native species within 2 years in a suitable location adjoining to quarry.
- 7.6 **State EMF Fund:-** An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.

DM



~~SECRET~~

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- 7.7 **Condition by Collector:-** Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
- 7.8 **Compliance report for transfer of EC:-** Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar concerned of the above environmental conditions and safeguards.
- C: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED ON FIELD AFTER THE LEASE AGREEMENT:**
- 7.9 **Maximum permissible depth:-** Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of mineral and proceeding uniformly to more and more depths from all sides simultaneously. Maximum depth from the top surface, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016.
- 7.10 **Maximum permissible quantity:** Maximum quantity of material permitted to remove from the quarry area is 42034 cum in a full year (January to December). Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 7.11 **District Survey Report:** In view of likely revision of District Survey Report (DSR) as per the Ministry guidelines on DSR, the mention of this deposit in DSR with final coordinates shall be ensured by Tahasildar within two years. The District Survey Report (DSR) shall be prepared by the competent District Authority as per the MoEF & CC, Govt. of India Notification S.O.3611 (E) dated 25.07.2018 and Enforcement & Monitoring Guidelines for Sand Mining-2020.
- 7.12 **EC Extension:** - Any further extension of EC beyond two years shall be considered only with submission of duly approved District Survey Report.
- 7.13 **Any change in mining plan requires fresh EC:** - Any change in the calendar plan, change in production quantity or method of mining shall not be made without **prior** approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 7.14 **Environmental Management Plan:** EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed in coordination with Tahasildar. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
- 7.15 **No Mining Zone:** The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below:-

DAI



~~SECRET~~

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- a) 7.5 meter safety zone shall be kept from all side of the lease boundary as per the approved mining plan.
- b) within 100m (minimum distance criteria when blasting is **not involved**) and within 200m (minimum distance criteria when blasting is **involved**) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.
- c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately;
- d) in the vicinity of natural /manmade archeological sites;

**7.16 Transport Safeguards:**

- a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.
- b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.
- c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- d) Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

**7.17 Other Environmental Conditions:-**

- a) Under no circumstances, the lessee shall use wagon drilling blasting during mining activity.
- b) The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- c) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

DAJ



~~SECRET~~

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- d) Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
  - e) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
  - f) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
  - g) Permanent barricading/barbed wired fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.
  - h) The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.
  - i) The illumination and sound at night at the lease area disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- 7.18 **Common Forum for EMP:-** All the individual quarry lessee holders coming under the Tahasil may create a common forum in coordination with the Tahasildar and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.
- 7.19 **Public Hearing Compliance:-** The activities proposed in action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the action plan and within a stipulated time frame as submitted in the Final EIA/EMP Report. The Status Report on implementation of action plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration. The project proponent shall comply in true spirit all the issues raised and recorded in proceedings of public hearing w.r.t. environment / pollution / CER shall be complied by the Mining Authority as per OM F. No. 22-65/2017-IA.III, dated 30.09.2020 of MoEF&CC, Govt. of India.
- 7.20 **Reclamation & Restoration:** Pursuant to MoEF & CC, O.M No 22-34/2018-1A.IIIdated 16.01.2020 and in compliance to the directions dated 8<sup>th</sup> January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common

DA



~~X~~

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

---

Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined out area. The Tahasildar shall submit a compliance report to SEIAA, Odisha at the end of lease period.

- 7.19 **Half-yearly Compliance Report:-** It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / Regional Office of the MoEF & CC, Bhubaneswar in soft copies on 1<sup>st</sup> day of June and December of each calendar year. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.
- 7.20 **Concomitant Monitoring:-** The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 7.21 **Independent Monitoring:-** The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 7.22 **Revocation of EC:-** The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 7.23 **Change in Ownership of Lease:-** This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 8 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

DA



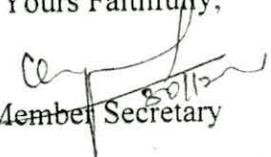
~~SECRET~~

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- 9 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
- 10 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,

  
Member Secretary

Copy to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur/ DFO, Jajpur/ Sub Collector, Jajpur/Tahasildar, Dharmasala for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

*Das*

  
Member Secretary

Signature Not Verified

Digitally signed by Dr. K.  
Murugesan, IFS  
Member Secretary

Date: 1/17/2023 10:53:51 AM  
EC - 17/01/2023 Page 11 of 11



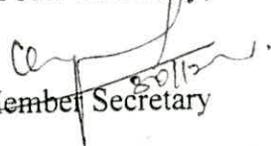
~~SECRET~~

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- 9 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
- 10 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,

  
 Member Secretary

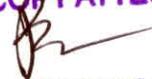
Copy to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur/ DFO, Jajpur/ Sub Collector, Jajpur/Tahasildar, Dharmasala for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

DAI

  
 Member Secretary

**TRUE COPY ATTESTED**

  
**ADVOCATE**

Signature Not Verified

Digitally signed by Dr. K. Murugesan, IFS  
Member Secretary

212300957

~~28~~

593600

10812300944 641

ANNEXURE-

GOVT. OF ODISHA  
SR, DHARMASALA  
JAJPUR  
LICENSE NO : JPRFRA004



STAMP DUTY  
000000

Rs ≈ 0593600 ≈ 22.3.2023

365513

NON JUDICIAL

ODISHA

INDIA \*\*Zero\*Five\*Nine\*ThreeSix\*\*Zero\*Zero\*\*\*

0712 8233244

E115

*[Signature]*  
22/3/23  
SUB-REGISTRAR  
DHARMASALA

*[Signature]*  
24/3/23  
REGISTRAR OFFICER  
DHARMASALA

Fees paid  
Rs 237432 =  
U.C. Rs. 355 =  
Rs. 237787 =

*[Signature]*  
22/3/23  
Tahasildar  
Dharmasala

**LEASE DEED AGREEMENT**  
**FORM-N**  
FROM OF QUARRY LEASE  
[SEE RULE 27(13)]

THIS INDENTURE MADE THIS

~~22nd~~ Day of ~~march~~ 2023

Between,

The Governor of Odisha

Represented through Tahasildar DHARMASALA

Sri Swagat Das OAS (1) SB

hereinafter called the "Lessor" (Competent Authority|)

**AND**

SARAT KUMAR JENA aged about 60 years, S/O-HRUDANANDA JENA, of Village/PO-Aruha, PS-Dharmasala, Dist- Jajpur, by caste-Khandayat, Profession-Business, Adhara No.-9232 7425 5394, Mob-9438465510, pin - 755024. PANCARD A3HPJ2187K

Sarath Kumar Jena  
22/3/23

(Hereinafter called the lessee which expression shall there the context to admit be deemed to include his Heirs Executors, Administrators, Assigns) of the other part.

- 2A -



Sarat Kumar Jena

Chandra Kalanta Behara

*[Signature]*  
24/3/23  
Registrar  
Dharmasala

WHEREAS the lessee has applied to the competent Authority concerned for a quarry lease for Black Stone (miner mineral) in accordance with the provision of the Odisha minor Minerals Concession Rules, 2016 and subsequent amendment 2017-18 in respect of the lands described in part I of the Schedule and has deposited a sum of as security which may be refundable at the end of lease period.

AND WHEREAS the component Authority has communicated his approval to grant of lease on terms, covenants and condition hereinafter contained.

NOW THIS INDENTURE Witnessh as follows:

The lessor hereby demises to the lessee the land described in part I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for term of 5 years from the date on which this executed deed is registered under the Indian.

Registration Act. And Odisha Registration manual, subject to the term, convent, condition hereinafter provided.

Sarat Kumar Jena  
24/3/23

- ~~30~~ -

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

PART-1

DETAILS OF PAYMENT, LOCATION AND AREA OF THE QUARRY LEASE

1. Sairat Case Record bearing No. 36/2021
2. Name of the quarry : Aruha  
Blackstone Quarry
3. Lease Period: Long Terms Lease  
(5Years)
4. Period for which lease deed is executed from (From the date of execution to the deed to One Year)
5. Minimum Guaranteed : 42034 Cum.  
Quantity per Annum
6. Amount to be deposited as per mining plan for minimum granted quantity (for the 1<sup>st</sup> year) with additional charge, dead rent surface rent etc as per OMMC Rule 2016 calculated below :-

Royalty+Addl. charges -Rs	1,17,27,490.00
Dead Rent Rs.	1,41,340.00
Surface Rent Rs.	2750.00
<u>Total Amount Rs.</u>	<u>1,18,71,580.00</u>

The lessee has deposited an amount of Rs. 42,00,000.00  
vide MR No. 0078219 dated- 21.03.2023

21/03/2023  
Sairat  
Kumar Jena  
Sairat  
Kumar Jena  
Sairat  
Kumar Jena

Sairat Kumar Jena  
21/3/23

~~8~~

  
 22/3/2023  
 Tahasildar  
 Dharmasala

7. Location of the Quarry

Dist- Jajpur ,SRO-Dharmasala,PS- Dharmasala, PS No- 858

<u>Mouza</u>	<u>Khata No</u>	<u>Plot No.</u>	<u>Area (Ac. &amp; Ha)</u>	<u>Kisam</u>
Aruha	779(AAA)	2808(P)	Ac.9.78	Pahada
		2807(P)	Ac.9.10	
		Total- Ac.18.88		

As per plan annexed and bounded

On the North Part of plot No.

On the south Part of plot No

On the East Part of plot No

And on the west part of plot No.

Hereinafter called as "said land"

Suresh Kumar Jena  
 22/3/23

~~82~~

## TERM AND CONDITION OF THE LEASE PART-II

Whereas the registered qualified person Sunil Madhab Patra - RQP/OD/027/2015 has prepared the mining plan of the sairat source e.i- Aruha Blackstone Quarry in favour of Sarat Kumar Jena . This lease is subject to the conditions laid down in rule-33 and also all other conditions containing to lease as provided in the Rule. All conditions given by the vide EC File No-22B/001/OR/163112 dated-17.01.2023.

Besides all the above mention term and condition lessee is directed not to transport the minor mineral i.e. Black Stone before & after opening and closing time of the school and also during the recess time of the school due transportation of Black Stone done by lessee or any other vehicle owner, the lessee shall be hold responsible for the same .

  
 22/03/2023  
 Sarat Kumar Jena  
 Dhamasaia

Sarat Kumar Jena  
 22/3/23

~~SECRET~~

TERMS AND CONDITIONS OF QUARRY LEASE LAID DOWN IN RULE-33  
CHAPTER-IV OF OMMC RULES-2016.

1. The lessee shall pay to the state government surface rent before the execution of the lease-deed for the remaining period of the year and thereafter pay such yearly rent on or before the 15<sup>th</sup> January of every year.
2. The lessee shall pay dead rent for the remaining period of the year before the execution of the lease deed and thereafter pay yearly dead rent on or before the 15<sup>th</sup> January of every year and an account of the royalty payable by him shall be kept by the Competent Authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him, he shall remove the minor minerals only after payment of the royalty and in such case advance dead rent paid by him shall be deemed to have been merged into the amount of royalty he was liable to pay.
3. The lessee shall pay to the government, compensation for all damages, injuries or disturbance which has been caused by him in the course of mining operation and shall indemnify the government against the claims which may be made by third parties in respect of such damage, injury or disturbances.
4. The lessee shall commence quarrying operations within three months from the date of execution of the lease deed which shall be carried on in a proper, skillful and workman-like manner and the lessee shall send to the director and deputy Director or Mining Officer concerned, under whose jurisdiction the area is located and to the director of mines safety, Bhubaneswar an intimation in form H of the opening or reopening of the quarry so as to reach them within a period of fifteen days from the date of such commencement.
5. If the lessee does not work upon the quarry for a continuous period of six months, the lease shall be liable to be cancelled, unless prior permission had been granted by the competent Authority for such stoppage on reasonable grounds:  
Provided that the competent Authority may, on an application made by the lessee before it is cancelled and on being satisfied that it will not be possible for the lessee to undertake mining operations or to continue such operations for reasons beyond his control, make an order within a period of one month from the date of receiving such application and subject to such conditions as may be specified to the effect that such lease shall not be cancelled.
6. The lessee shall allow reasonable facilities of access to other concessionaires of major and minor minerals, as may be directed by the competent authority.

~~SECRET~~  
Tahasildar  
Dharmasala

Sasmita Kumar Jena.  
22/3/23

~~SR~~

7. If any minor mineral not specified in the lease deed is discovered in the leased area the lessee shall report it forthwith to the competent authority and the Director and the lessee shall not win or dispose of any such minor mineral unless such minor mineral is included in the lease deed or a separate prospecting license -cum-mining lease or mining lease or quarry lease, as the case may be, is granted in favour of lessee. If he fails to apply for a prospecting license-cum-mining lease or mining lease or quarry lease, as the case may be, to extract the newly discovered minor mineral within three months from the date of discovery or if he declare his intention not to work upon the discovered minor mineral the state Government or the competent Authority, as the case may be, may grant prospecting license -cum-mining lease or mining lease or quarry lease in respect of that minor mineral to any other person after observing the procedure specified under these rules for the purpose.

Provided that, if the mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the land being included in his earlier lease for extraction of minor mineral.

8. The lessee shall not carry on or allow to be carried on, any quarrying operation at any point within a distance of :-
- (a) One hundred meters from any Railway line (except under and in accordance with the written permission of the Railway Administration concerned) and in case of National Highway, state Highway, monuments, heritage sites, or any reservoir; except in accordance with the previous permission of the collector.
  - (b) Fifty meters from any tank, canal, road (other than a National or state Highway or other public works or buildings or inhabited sites), except under in accordance with the previous permission of the collector.
9. The railway administration or the collector, as the case may be, may grant such permission as required under clause (a) or (b) of sub-rule (8) on such condition as may be specified.
10. The state or central Government shall have right to construct any road, railway or canal or reservoir or to lay electric or telephone lines in or over the lands held under the lease: Provided that the lessee shall be given at least sixty days prior notice before the right is exercised and the area thus utilized shall be excluded from the area held under lease.
11. The lessee, with prior written permission of the competent authority, can erect at his own cost, temporary structures including buildings required for the purpose of quarrying operation within the leased area, without violating any law or obstructing any natural flow, community access or without causing damage to any

22/03/2025  
S. K. Jena  
Tahasildar  
Bharnasala

Sarat Kumar Jena  
22/3/25

~~85~~

embankment or public property, which shall be dismantled by the lessee at his own cost on completion of the lease term or on determination of the lease. The competent authority can pass orders to dismantle such structures if found erected illegally or causing damage to public.

12. The lessee shall, at his own expense, erect and at all times maintain and keep in good condition boundary marks and pillars necessary to delineate the leased area.
13. The lessee shall obtain permission of the competent authorities of the forest Department, Odisha to carry on any operation in forest area.
14. The lessee shall abide by the provisions of all laws for the time being in force, relating to the working of quarries and matters affecting the safety, health and convenience of the persons employed for quarrying and of the public and he shall also obey all existing laws of way, water and other easements and shall not use power cutters and other machinery in case of laterite quarries.
15. The lessee shall keep correct accounts of minor minerals other than specified minor minerals quarried and dispatched and shall furnish a quarterly return in form-p and annual in form-k to the competent Authority and the Director.
16. The lessee shall afford reasonable facilities for inspection of the quarries, accounts and records pertaining to quarrying operation, to the competent Authority and Director or any other officer authorized by any of them and such officer may issue directions to prevent wasteful extraction of minerals and to ensure observation of the provisions of rules and specify the limit not exceeding sixty days within which the directions shall be complied with.
17. If the lessee does not allow the inspecting officer reasonable facilities for inspection or fails to comply with the directions within the specified time limit, the competent authority may forfeit the whole or part of the security deposit paid by the lessee or impose penalty not exceeding rupees fifty thousand and may cancel the lease and forfeit the security deposit.
18. The lessee shall report about all accidents involving injury or loss of life or loss or damage to property forthwith to the concerned competent authority and collector of the District.
19. If any government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the competent authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may disposed of such seized minor mineral properties towards sufficient satisfaction of

  
 Tahasildar  
 Dharmasala

Sarada Kumar Sena  
 22/3/23

~~SECRET~~

the government dues and all costs expenses occasioned by the non-payment the lease agreement for such payment ,the competent authority may determine the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha public demand recovery act,1962 for recovery of such dues.

20. The controlling Authority shall have the right to pre-emption at current market rates over all minor minerals extracted or collected by the lessee and shall be indemnified by the lessee against the claim of any third party in respect of such minerals .
21. The lessee shall remove all minor minerals extracted before the end of the lease period or of its determination, if it is determined earlier ,and all other materials and structures within such reasonable period not exceeding two months or as the competent authority may allow.
22. All minor minerals, materials, machineries, buildings and other structures left in the leased area after the date line fixed or time allowed by the competent authority shall be deemed to be the property of the Government and Competent authority may dispose of such property by public auction and the sale-proceeds shall be credited to Government account with the approval of controlling Authority.
23. If any mineral other than minor mineral is found in the area in course of quarrying of minor minerals, the lessee shall intimate in writing the fact to the competent authority and the Director forthwith and the lease shall be determined without payment of any compensation to the lessee.
24. The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the mines Act,1952 and the rules and regulations framed thereunder from time to time .

~~SECRET~~

Savitri K. Jena  
Talisidhar  
Dharmasala

Savitri K. Jena.  
22/3/23

~~SECRET~~

(25) The lessee shall carry out quarrying operation with appropriate environment safeguards and shall take such steps for reclamation and raising of plantations in the lease area in line with the prescriptions under rules 29 to 37 of the Granite Conservation and Development Rules, 1999.

(26) The lessee shall keep the Government indemnified from any liability, compensation damage etc. arising out of his acts or omissions as a lessee during the subsistence of the lease.

(27) No rejected/off grade major mineral shall be removed on payment of royalty as minor mineral, under this rule.

(28) The Competent Authority may include such other conditions in the lease deed with the approval of the Controlling Authority.

(29) The lessee shall abide by the provisions of the Mines Act. 1952 and rules and regulations framed thereunder, the Explosives Act. 1884 and rules made thereunder for development of the source of minor minerals to workman like manner and for avoidance of any danger arising out of such winning of minor mineral.

Sovrat Kumar Jena.  
22/3/23

22/3/2023

- ~~28~~ -

## PART-III

Liberties, power and privileges to be exercised and enjoyed by the Lessee

1. To enter upon and use the land, described in part 1 of the schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral/minerals leased in natural or in processed/converted form.
2. To make roads, tram ways, install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the collector of the district.

## PART-IV

Restrictions and conditions as to the exercise of liberties, powers and privileges in Part-ii

1. No land shall be used for surface operations if objection is raised by the competent authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/protected forest without prior permission of the divisional forest officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.

22/03/2023  
Tahasildar

Saral Kumar Jena.  
22/3/23

- 8A -

4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these rules and as may be specified under Odisha minerals (Prevention of theft, Smuggling and Illegal mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
5. The lessee shall submit the total extraction of minor mineral after closure of the mining period; which shall be surveyed and estimated by the Recognized Qualified person and duly approved by the authorized officer.
6. The RQP shall be paid by the lessee for survey and estimate. The differential amount of royalty and other charges shall be released from the lessee along with penalty under OMMC rule 2016.

## PART-V

Liberties, powers and privileges reserved to the State Government

The State Government or any other officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of minerals as may be deemed necessary.

28/08/2023  
Tahasildar

Suresh Kumar Jena

22/8/23

- 90 -

## PART-VI

## Provision regarding Rents and Royalties

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in schedule 1.
2. All payment relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the state government free from all deductions, at the district Treasury/sub-Treasury and in such manner as the competent authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct amount of the mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in form K& form P.
4. The lessee shall pay the royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15<sup>th</sup> January and 15<sup>th</sup> July of each year.

22/09/2023  
Tahasildar  
Dharmasala

Sarwat Kumar Jena  
29/3/23

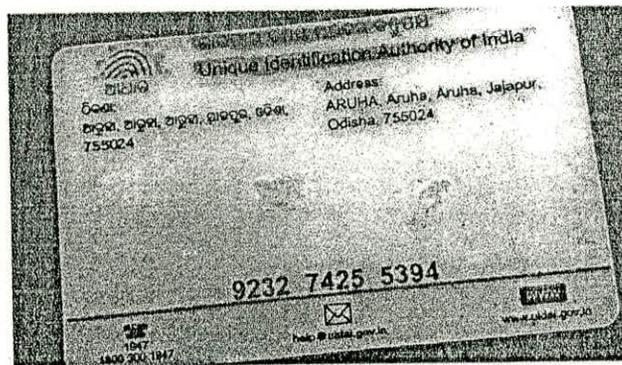


- 92 -

आयकर विभाग  
 INCOME TAX DEPARTMENT  
 भारत सरकार  
 GOVT OF INDIA  
 SARAT JENA  
 HRUDANANDA JENA  
 25/07/1980  
 Permanent Account Number  
 AJHPJ2187K  
 Sarat Kumar Jena  
 Signature

Sarat Kumar Jena

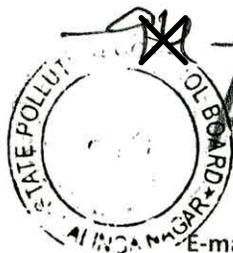
- XB -



1 Sarat Kumar Jena

TRUE COPY ATTESTED

  
 ADVOCATE



# ANNEXURE - F115



E-mail: [rospcb.kalinganagar@ospcboard.org](mailto:rospcb.kalinganagar@ospcboard.org)

Website: [www.ospcboard.org](http://www.ospcboard.org)

Tel No.06726 221153

**REGIONAL OFFICE, KALINGANAGAR**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
**[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]**  
**At Dhabalgiri, PO: F.C. Project, Jajpur Road**  
**Dist. Jajpur, Odisha 755020**

No. 993 /BSQ- 91

Date 28.03.2023 /

By Regd. Post

## CONSENT ORDER

CONSENT ORDER NO. 623 /RO-SPCB/Kalinganagar/ (APC & WPC)

Sub: Consent to operate U/S 25/26 of Water (P&CP) Act, 1974 and U/S 21 of Air (P&CP) Act, 1981

Ref: Your online Application No. 4810372 & this office consent to establish order issued vide letter no. 917, dtd. 24.03.2023

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine : M/s. Aruha Black Stone Quarry  
(Cluster Serial No. 2/3)

Address : At Aruha over Plot No. 2808 (P) & 2807(P) of  
Khata No. 779 measuring an area 18.88 Acres  
(7.64 Ha), Tahasil Dharmasala, Dist. Jajpur

Name of the Occupier & Designation: Sri Sarat Kumar Jena, Lessee

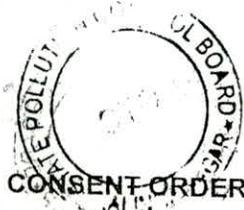
This consent order is valid for the period up to 31.03.2024.

This consent to operate is granted based on Environmental Clearance issued vide EC identification no. EC23B001OR163112 dated 17.01.2023 & subjected to validity of lease period.

This consent order is valid for the product quantity, specified outlets, discharge quality and quality, specified chimney/stack, emission quantity and quantity of emissions as specified below. This consent is granted subjected to the general and special conditions stipulated therein.

### A. Details of Products to be Manufactured:

Sl. No.	Product	Quantity (in m <sup>3</sup> )
1	Extraction of Road Metal	42034 m <sup>3</sup> /Year



**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of dis-charge KLD or KL/hr	Prescribed standard			
			pH	TSS mg/l	COD mg/l	BOD (mg/l) (3 days at 27°C)

**C. Emission permitted through the following stack subject to the prescribed standard.**

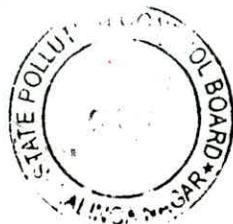
Chimney Stack No.	Description of stack	Stack height(m)	Quantity of emission	Pre-scribed Standard		
				PM <sub>10</sub>	SO <sub>2</sub>	NOx

**D. Disposal of solid waste permitted in the following manner**

Sl. No	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Over burden/ top soil	As per mining plan	-	-	-	Shall be stored as per approved mining plan

**E. GENERAL CONDITIONS:**

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.



*[Handwritten signature]*

Page-3

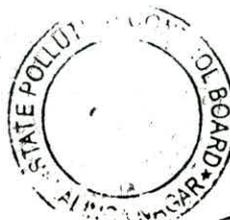
## CONSENT ORDER

5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:  
a) Industrial cooling, spraying in mine pits or boiler feed, b) Domestic purpose c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.

31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

**GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).**

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE .B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10<sup>th</sup> of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
  - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
  - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10<sup>th</sup> of every month.
  - a. Performance / progress of the treatment plant.
  - b. Monthly statement of daily discharge of domestic and/or trade effluent.



## CONSENT ORDER

### 7. **Non-compliance with effluent limitations**

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
    - i) Causes of non-compliance
    - ii) A description of the non-compliance discharge including its impact on the receiving waters.
    - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
    - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and Steps to be taken by the applicant too prevent the condition of non-compliance.
  - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
  - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
  9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.
  10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;
    - Rotation of crops
    - Change of point of application of effluent on land
    - A portion of land kept fallow.
  11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
  12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
  13. Proper housekeeping shall be maintained by a dedicated team.
  14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

### F. **SPECIAL CONDITIONS:**

1. The accumulated water in the quarry pit, if any during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpile areas and other dust generating areas to control fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid open defecation and unhygienic condition in the surrounding area.
5. Wet drilling method shall be adopted to control dust emission. Delay detonator and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.

6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during nonpeak hours.
7. The truck in which mineral is to be transported shall be covered with tarpaulin to prevent spillage and from getting minor mineral airborne.
8. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (Enclosed Annexure-II).
9. Ambient noise level within the lease hold area shall conform to the standards prescribed under Noise Pollution (Regulation & Control) (Amendment) Rules, 2010.
10. The mine shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
11. The mines shall undertake plantation as mentioned in the mining plan.
12. The Lessee shall obtain NOC from CGWA for withdrawal of ground water required for the project, if any, and submit the same to the Board.
13. The lessee shall undertake that in case of consent fee is revised upward during this period, he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If he/she fails to pay the amount within the period stipulated by the Board, the consent order shall be revoked without prior notice.
14. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

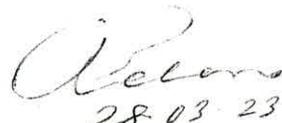
To,

Sri Sarat Kumar Jena, Lessee  
M/s Aruha Black Stone Quarry (Cluster Serial No. 2/3)  
At /PO: Aruha  
Dist: Jajpur, Odisha

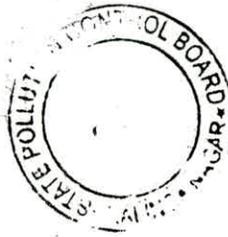
Memo No. \_\_\_\_\_ /dt. \_\_\_\_\_

Copy forwarded to:

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Jajpur
3. The Dy. Director Geology, Directorate of Geology, Bhubaneswar
4. The Tahasildar, Dharmasala
5. Guard File

  
28.03.23  
REGIONAL OFFICER  
Regional Office  
State Pollution Control Board, Odisha  
Kalinga Nagar, Jajpur

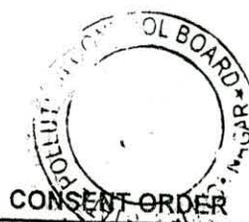
REGIONAL OFFICER



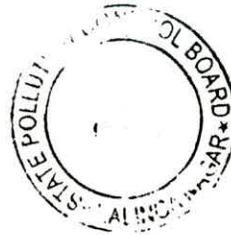
**CONSENT ORDER**

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A: EFFLUENTS**

Sl. No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	----	----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	----	50
10.	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/1 max.	100	---	----	100
11.	Free ammonia (as NH <sub>3</sub> ) mg/1 max.	5.0	---	----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	---	----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride ( as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>8</sup> 10 <sup>7</sup>	10 <sup>7</sup> 10 <sup>6</sup>
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



**CONSENT ORDER**

**NATIONAL AMBIENT AIR QUALITY STANDARDS**

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser ( Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m <sup>3</sup>	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

TRUE COPY ATTESTED

ADVOCATE



**ANNEXURE-**  
Ph. No. 06726-296155  
E-mail: rospcb.kalinganagar@ospcbboard.org  
Website: www.ospcbboard.org

**REGIONAL OFFICE, KALINGANAGAR  
STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
AT-DHABALAGIRI, PO: F.C. PROJECT, JAJPUR ROAD  
DIST- JAJPUR-755020, ODISHA

G115

No. 3770 /KNG/BSQ-91

Date 13.11.2024

By Regd. Post/On-line

**CONSENT ORDER**

**CONSENT ORDER NO.623/RO-SPCB/Kalinganagar/ (APC & WPC)**

**Sub: Consent to operate U/S 25/26 of Water (P&CP) Act, 1974 and U/S 21 of Air (P&CP) Act, 1981**

**Ref: Your online Application No. 5960785 & this office consent to operate order issued vide letter no.993, dtd. 28.03.2023.**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine : **M/s. Aruha Black Stone Quarry  
(Cluster Serial No.2/3)**

Address : **At- Aruha over Plot No. 2808 (P) & 2807(P)  
of Khata No. 779 measuring an area 18.88  
Acres (7.64 Ha), Tahasil- Dharmasala,  
Dist. Jajpur, Odisha**

Name of the Occupier & Designation: **Sri Sarat Kumar Jena, Lessee**

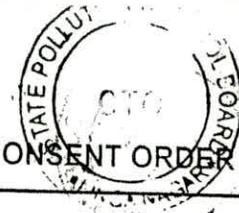
This consent order is valid for the period up to **31.03.2025**.

**This consent to operate is granted based on Environmental Clearance issued by SEIAA vide EC Identification EC23B001OR163112, dtd. 17.01.2023 & subjected to validity of lease period.**

This consent order is valid for the product quantity, specified outlets, discharge quality and quality, specified chimney/stack, emission quantity and quantity of emissions as specified below. This consent is granted subjected to the general and special conditions stipulated therein.

**A. Details of Products to be Manufactured:**

Sl. No.	Product	Quantity (in m <sup>3</sup> )/Annum
1	Extraction of Road Metal	42034 m <sup>3</sup> /Annum

STATE POLLUTION CONTROL BOARD  
ODISHA  
CONSISTENT ORDER

**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of dis-charge KLD or KL/hr	Prescribed standard			
			pH	TSS mg/l	COD mg/l	BOD (mg/l) (3 days at 27°C)

**C. Emission permitted through the following stack subject to the prescribed standard.**

Chimney Stack No.	Description of stack	Stack height(m)	Quantity of emission	Pre-scribed Standard		
				PM <sub>10</sub>	SO <sub>2</sub>	NO <sub>x</sub>

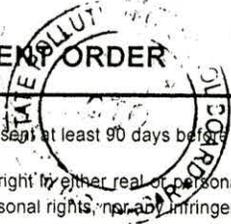
**D. Disposal of solid waste permitted in the following manner**

Sl. No	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	<i>Over burden/ top soil</i>	<i>As per mining plan</i>	-	-	-	<i>Shall be stored as per approved mining plan</i>

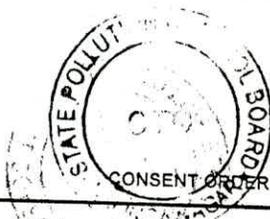
**E. GENERAL CONDITIONS:**

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. . In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.




  
**CONSENT ORDER**

5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.



~~12/10~~

31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
  - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

**GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).**

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10<sup>th</sup> of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
  - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
  - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10<sup>th</sup> of every month.
  - a. Performance / progress of the treatment plant.
  - b. Monthly statement of daily discharge of domestic and/or trade effluent.

**7. Non-compliance with effluent limitations**

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
  - i) Causes of non-compliance
  - ii) A description of the non-compliance discharge including its impact on the receiving waters.
  - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
  - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and steps to be taken by the applicant too prevent the condition of non-compliance.
- b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
- c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.

8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.

9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.

10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for,
 

- Rotation of crops
- Change of point of application of effluent on land
- A portion of land kept fallow.

11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.

12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.

13. Proper housekeeping shall be maintained by a dedicated team.

14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

**F. SPECIAL CONDITIONS:**

1. The accumulated water in the quarry pit, if any during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.

2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.

3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpile areas and other dust generating areas to control fugitive dust emission.

4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid open defecation and unhygienic condition in the surrounding area.

5. Wet drilling method shall be adopted to control dust emission. Delay detonator and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.



6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during nonpeak hours.
7. The truck in which mineral is to be transported shall be covered with tarpaulin to prevent spillage and from getting minor mineral airborne.
8. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards.
9. The mine shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
10. The mines shall undertake plantation as mentioned in the mining plan.
11. The Lessee shall obtain NOC from CGWA for withdrawal of ground water required for the project, if any, and submit the same to the Board.
12. The lessee shall undertake that in case of consent fee is revised upward during this period, he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If he/she fails to pay the amount within the period stipulated by the Board, the consent order shall be revoked without prior notice.
13. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

**The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.**

To,

Sri Sarat Kumar Jena, Lessee  
 M/s Aruha Black Stone Quarry (Cluster Serial No.2/3)  
 At/PO- Aruha, Tahasil- Dharmasala  
 Dist- Jajpur, Odisha

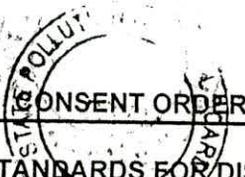
Memo No. \_\_\_\_\_ /dt. \_\_\_\_\_

Copy forwarded to:

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Jajpur
3. The Dy. Director of Mines (Minor Minerals), Jajpur
4. Guard File

*M. M. Sahu*  
 13/11/21  
 REGIONAL OFFICER  
 Regional Officer  
 State Pollution Control Board, Odisha  
 Kalinga Nagar, Jajpur

REGIONAL OFFICER



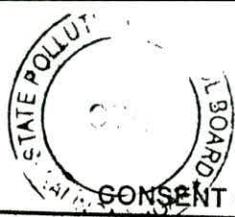
**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A: EFFLUENTS**

Sl.No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100. b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/1 max.	100	---	-----	100
11.	Free ammonia (as NH <sub>3</sub> ) mg/1 max.	5.0	---	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	---	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0


  
 STATE POLLUT...
   
 CONSENT ORDER
   
 ...

~~2/10~~

17.	Cardmium (as Cd) mg/1 max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride ( as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials				
	a. Alpha emitter micro curle/ml.	10 <sup>7</sup>	10 <sup>7</sup>	10 <sup>8</sup>	10 <sup>7</sup>
	b. Beta emitter micro curle/ml.	10 <sup>6</sup>	10 <sup>6</sup>	10 <sup>7</sup>	10 <sup>6</sup>
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



CONSENT ORDER

Annexure-II

## NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annul *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m <sup>3</sup>	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

TRUE COPY ATTESTED

ADVOCATE

ADVOCATE



सत्यमेव जयते

812403914

~~108~~ -

# ANNEXURE-

10812403914  
10812403914

H/115

INDIA NON JUDICIAL

Government of Odisha

e-Stamp

Certificate No.	: IN-OD11601343694852W
Certificate Issued Date	: 14-Nov-2024 07:48 AM
Account Reference	: NONACC (IV)/ od5036003/ JAJPUR/ OD-JPR
Unique Doc. Reference	: SUBIN-ODOD503600316286887009446W
Purchased by	: SARAT KUMAR JENA
Description of Document	: Article IA-35 Lease Deed
Property Description	: MOUZA-ARUHA
Consideration Price (Rs.)	: 1,92,04,768 (One Crore Ninety Two Lakh Four Thousand Seven Hundred And Sixty Eight only)
First Party	: GOVERNOR OF ODISHA DEPUTY DIRECTOR OF MINES JAJPUR
Second Party	: SARAT KUMAR JENA
Stamp Duty Paid By	: SARAT KUMAR JENA
Stamp Duty Amount(Rs.)	: 9,60,300 (Nine Lakh Sixty Thousand Three Hundred only)



*(Signature)*  
 REGISTERING OFFICER  
 DHARMASALA

Please write or type below this line

Sarat Kumar Jena

0026216428

**Statutory Alert:**

- The authenticity of this Stamp certificate should be verified at [www.shoestamp.com](http://www.shoestamp.com) or using e-Stamp Mobile App of Stock Holding Corporation of India on this certificate and be available on the website / Mobile App renders it invalid.
- The issue of printing the certificate from the users of the certificate.
- For any discrepancy please contact the Registrar/Deputy Registrar.

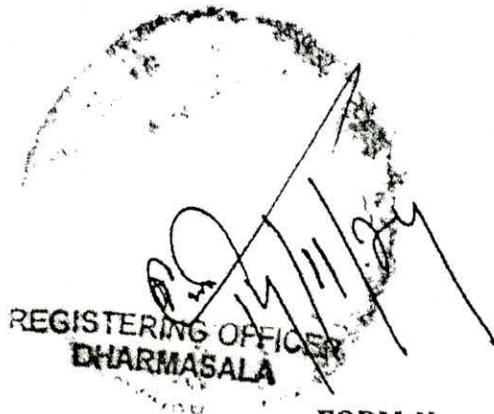
~~128~~

1224 1000

AS - 3841096 /

QUC - 325 / -

384,421 / -


  
 REGISTERING OFFICER  
 DHARMASALA


  
 Mining Officer I/C  
 Jajpur District  
 14.11.24

**FORM-N**

**SAIRAT QUARRY LEASE DEED**

[See rule 27(13) of the Odisha Minor Minerals Concession Rules, 2016]  
 LONG TERM LEASE AGREEMENT FOR RUPEES: 1,92,04,768.00 (ONE  
 CORE NINETY TWO LAKHS FOUR THOUSNAD SEVEN HUDRED SIXTY  
 EIGHT).

SAIRAT LEASE CASE No. 36/2021  
ARUHA BLACK STONE QUARRY

THIS INDENTURE is made this 14th day of Nov, 2024

**Between**

The GOVERNOR OF ODISHA represented Mining Officer, I/c Deputy Director  
 of Mines, Jajpur Circle, Jajpur (hereinafter called the "Lessor") of the one part.

**AND**

Sarat Kumar Jena aged about 64 years, S/O- Late Hrudananda Jena, At /  
 Po-Aruha, Ps-Dharmasala, Dist-Jajpur, Pin-755024 by caste- Khandayat,  
 Profession - Business, Mob No-9438465510, Aadhaar No-9232 7425  
 5394.

(Hereinafter called the lessee which expression shall there the context to  
 admit be deemed to include his Heirs Executors, Administrators, Assigns)  
 of the other part.

Sarat Kumar Jena  
 14.11.24



- 12X -

Sairat Kumar Jena  
Charakanta Bahera

Mining Officer I/C  
Jajpur District  
14.11.23

WHEREAS the lessee has applied to the competent Authority concerned (Tahasildar, Dharmasala) for a quarry lease for Black Stone (Minor Mineral) in accordance with the provision of the Odisha minor Minerals Concession Rules, 2016 and subsequently O.M.M.C amendment rules in respect of the lands described in part I of the Schedule.

AND WHEREAS the Competent Authority (Tahasildar Dharmasala) had granted lease and terms, covenants and condition.

IN THE MEANTIME, as per the Notification No-12167/ dt.27.12.2022 & letter no-3181/dt.27.03.2023 of Govt. of Odisha in Steel & Mines Department, this sairat source has been transferred from Revenue & DM Department (Tahasildar Dharmasala) to steel & Mines Department (Deputy Director of Mines, Jajpur Circle, Jajpur).

NOW THIS INDENTURE Witnessth as follows:-

The lessor hereby demises to the lessee the land described in part I of the Schedule hereunder written and delineated in the map hereunto annexed to the Sarirat Case record.

The said demised pieces of land shall be held by the lessee upto 5 years the on which this executed deed is registered under the Indian Registration Act.

And Odisha Registration manual, subject to the term, convent, condition hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

Sairat Kumar Jena  
14.11.23

~~115~~  
**PART-I****DETAILS OF PAYMENT, LOCATION AND AREA OF THE QUARRY LEASE**

1. Sairat Case Record bearing No:36/2021
2. Name of the Sairat : Aruha Black Stone Quarry
3. Royalty: Rs.130.00 per cum
4. Additional Charges: Rs.295.00 per cum
5. Lease Period: 5 Years (Long Term)
6. Period for which this lease deed is executed: Upto 21.03.2025.
7. Minimum Guaranteed Quantity: 42034 cum.
8. Amount of Royalty and other Govt. dues for 42034 cum is given below.

	<u>2<sup>nd</sup> Year</u>	
(i) Royalty=	Rs.	54,64,420.00
(ii) Addi. Charges	Rs.	1,24,00,030.00
(iii) Surface Rent	Rs.	2750.00
(iv) Dead Rent=	Rs.	1,41,340.00
(v)DMF	Rs.	5,46,442.00
(vi)EMF	Rs.	2,73,221.00
(vii)IT	Rs.	3,76,565.00

**Total =** Rs. 1,92,04,768.00

## 4. Location of the Quarry

Dist -Jajpur, SRO/PS-Dharmasala ,PS No-858

<u>Mouza</u>	<u>Khata No</u>	<u>Plot No.</u>	<u>Area (Ac. &amp; Ha)</u>	<u>Kisam</u>
Aruha	779(A.A.A)	2808(P)	Ac.9.78	Pahada
		2807(P)	Ac.9.10	Pahada
			<b>Total-Ac.18.88</b>	

As per plan annexed and bounded

On the North Part of plot No.

On the south Part of plot No

On the East Part of plot No

And on the west part of plot No.

Hereinafter called as "said land"

Mining Officer I/c  
Jajpur District

Sawade Kaman Jena

14.11.24

- 1X6 -

## TERM AND CONDITION OF THE LEASE

### PART-II

Whereas the registered qualified Sunilmadhab Patra RQP/OD/027/2015 has prepared the mining plan of the sairat source e.i- Aruha Black Stone Quarry in favour of Sarat Kumar Jena.

This lease is subject to the conditions laid down in rule-33 and also all other conditions containing to lease as provided in the Rule. All conditions given by the SEIAA vide his EC identification No-22B/001/OR/163112, dated:-17/01/2023.

Besides all the above mention term and condition lessee is directed not to transport the minor mineral i.e. Black Stone before & after opening and closing time of the school and also during the recess time of the school due to transportation of Black Stone done by lessee or any other vehicle owner, the lessee shall be hold responsible for the same.

Mining Officer VC  
Jalpur District

*[Handwritten signature]*  
14.11.24

Sarat Kumar Jena

14.11.24

~~X~~

TERMS AND CONDITIONS OF QUARRY LEASE LAID DOWN IN RULE-33 CHAPTER- IV OF  
OMMC RULES-2016.

1. The lessee shall pay to the state government surface rent before the execution of the lease-deed for the remaining period of the year and thereafter pay such yearly rent on or before the 15<sup>th</sup> January of every year.
2. The lessee shall pay dead rent for the remaining period of the year before the execution of the lease deed and thereafter pay yearly dead rent on or before the 15<sup>th</sup> January of every year and an account of the royalty payable by him shall be kept by the Competent Authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him, he shall remove the minor minerals only after payment of the royalty and in such case advance dead rent paid by him shall be deemed to have been merged into the amount of royalty he was liable to pay.
3. The lessee shall pay to the government, compensation for all damages, injuries or disturbance which has been caused by him in the course of mining operation and shall indemnify the government against the claims which may be made by third parties in respect of such damage, injury or disturbances.
4. The lessee shall commence quarrying operations within three months from the date of execution of the lease deed which shall be carried on in a proper, skillful and workman-like manner and the lessee shall send to the director and deputy Director or Mining Officer concerned, under whose jurisdiction the area is located and to the director of mines safety, Bhubaneswar an intimation in form H of the opening or reopening of the quarry so as to reach them within a period of fifteen days from the date of such commencement.
5. If the lessee does not work upon the quarry for a continuous period of six months, the lease shall be liable to be cancelled, unless prior permission had been granted by the competent Authority for such stoppage on reasonable grounds:  
Provided that the competent Authority may, on an application made by the lessee before it is cancelled and on being satisfied that it will not be possible for the lessee to undertake mining operations or to continue such operations for reasons beyond his control, make an order within a period of one month from the date of receiving such application and subject to such conditions as may be specified to the effect that such lease shall not be cancelled.
6. The lessee shall allow reasonable facilities of access to other concessionaires of major and minor minerals, as may be directed by the competent authority.
7. If any minor mineral not specified in the lease deed is discovered in the leased area the lessee shall report it forthwith to the competent authority and the Director and the lessee shall not win or dispose of any such minor mineral unless such minor mineral is included in the lease deed or a separate prospecting license -cum-mining lease or mining lease or quarry lease, as the case may be, is granted in favour of lessee. If he fails to apply for a prospecting

Mining Officer UC  
14.11.24  
Jaipur District

Sardar Kamal Jena  
14.11.24

~~1/2~~

license-cum-mining lease or mining lease or quarry lease, as the case may be, to extract the newly discovered minor mineral within three months from the date of discovery or if he declare his intention not to work upon the discovered minor mineral, the state Government or the competent Authority, as the case may be, may grant prospecting license -cum- mining lease or mining lease or quarry lease in respect of that minor mineral to any other person after observing the procedure specified under these rules for the purpose.

Provided that, if the mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the land being included in his earlier lease for extraction of minor mineral.

8. The lessee shall not carry on or allow to be carried on, any quarrying operation at any point within a distance of :-
  - (a) One hundred meters from any Railway line (except under and in accordance with the written permission of the Railway Administration concerned) and in case of National Highway, state Highway, monuments, heritage sites, or any reservoir; except in accordance with the previous permission of the collector.
  - (b) Fifty meters from any tank, canal, road (other than a National or state Highway or other public works or buildings or inhabited sites), except under in accordance with the previous permission of the collector.
9. The railway administration or the collector, as the case may be, may grant such permission as required under clause (a) or (b) of sub-rule (8) on such condition as may be specified.
10. The state or central Government shall have right to construct any road, railway or canal or reservoir or to lay electric or telephone lines in or over the lands held under the lease: Provided that the lessee shall be given at least sixty days prior notice before the right is exercised and the area thus utilized shall be excluded from the area held under lease.
11. The lessee, with prior written permission of the competent authority, can erect at his own cost, temporary structures including buildings required for the purpose of quarrying operation within the leased area, without violating any law or obstructing any natural flow, community access or without causing damage to any embankment or public property, which shall be dismantled by the lessee at his own cost on completion of the lease term or on determination of the lease. The competent authority can pass orders to dismantle such structures if found erected illegally or causing damage to public.
12. The lessee shall, at his own expense, erect and at all times maintain and keep in good condition boundary marks and pillars necessary to delineate the leased area.
13. The lessee shall obtain permission of the competent authorities of the forest Department, Odisha to carry on any operation in forest area.

Mining Officer I/C  
Jalpur District

A. S. S. S.

Sasmita Kumar Jena

14.11.20

- 128 -
14. The lessee shall abide by the provisions of all laws for the time being in force, relating to the working of quarries and matters affecting the safety, health and convenience of the persons employed for quarrying and of the public and he shall also obey all existing laws of way, water and other easements and shall not use power cutters and other machinery in case of laterite quarries.
  15. The lessee shall keep correct accounts of minor minerals other than specified minor minerals quarried and dispatched and shall furnish a quarterly return in form-p and annual inform-k to the competent Authority and the Director.
  16. The lessee shall afford reasonable facilities for inspection of the quarries, accounts and records pertaining to quarrying operation, to the competent Authority and Director or any other officer authorized by any of them and such officer may issue directions to prevent wasteful extraction of minerals and to ensure observation of the provisions of rules and specify the limit not exceeding sixty days within which the directions shall be complied with.
  17. If the lessee does not allow the inspecting officer reasonable facilities for inspection or fails to comply with the directions within the specified time limit, the competent authority may forfeit the whole or part of the security deposit paid by the lessee or impose penalty not exceeding rupees fifty thousand and may cancel the lease and forfeit the security deposit.
  18. The lessee shall report about all accidents involving injury or loss of life or loss or damage to property forthwith to the concerned competent authority and collector of the District.
  19. If any government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the competent authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may disposed of such seized minor mineral properties towards sufficient satisfaction of the government dues and all costs expenses occasioned by the non-payment the lease agreement for such payment, the competent authority may determine the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha public demand recovery act, 1962 for recovery of such dues.
  20. The controlling Authority shall have the right to pre-emption at current market rates over all minor minerals extracted or collected by the lessee and shall be indemnified by the lessee against the claim of any third party in respect of such minerals.
  21. The lessee shall remove all minor minerals extracted before the end of the lease period or of its determination, if it is determined earlier, and all other materials and structures within such reasonable period not exceeding two months or as the competent authority may allow.

Mining Officer I/C  
Jajpur District

S. S. Kumar Jena  
14.11.24

- 120 -

- 22. All minor minerals, materials, machinerles, buildings and other structures left in the leased area after the date line fixed or time allowed by the competent authority shall be deemed to be the property of the Government and Competent authority may dispose of such property by public auction and the sale-proceeds shall be credited to Government account with the approval of controlling Authority.
- 23. If any mineral other than minor mineral is found in the area in course of quarrying of minor minerals, the lessee shall intimate in writing the fact to the competent authority and the Director forthwith and the lease shall be determined without payment of any compensation to the lessee.
- 24. The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the mines Act, 1952 and the rules and regulations framed there under from time to time.
- 25. The lessee shall carry out quarrying operation with environment safe guards and shall take such steps for reclamation and raising of plantations in the lease area in line with the prescription under rules 29 to 37 of the Granite Conservation and Development Rules 1999.
- 26. The lessee shall keep the Government indemnified from any liability, compensation damage etc arising out of his acts or omissions as a lessee during the subsistence of the lease.
- 27. No rejected/off grade major mineral shall be removed on payment of royalty as minor mineral, under this rule.
- 28. The Competent Authority may include such other conditions in the lease deed with the approval of the Controlling Authority.
- 29. The lessee shall abide by the provision of the provision of the Mines Act, 1952 and rules and regulations framed there under, the Explosive Act, 1884 and rules made there under for development of the source of minor mineral to work man like manner and for avoidance of any danger arising out of such winning of minor mineral.

Other Conditions: -

- (i) The lease deed is not transferable.
- (ii) The minor mineral other than for which lease is confirmed shall not be removed from lease area.
- (iii) The lessee shall have no right over the quarried material and other properties lying in the lease area after expiry of the term of lease and shall deemed to be the properties of Government and may be disposed of by public auction.
- (iv) The lessee shall obey all existing rights of way, water and other easements.

Mining Officer UG  
 Jajpur District  
 14.11.24  
 Sanku Kumar Jena

-12X-

REGISTRATION OFFICE DHARMAJAYA  
 Year: 2024 Application Id: B12401914 Book No: 1

**Presentor Name**  
 MINING OFFICER IC DEPUTY DIRECTOR OF MINES ON BEHALTH OF GOVERNOR OF ODHISHA(GOVT)

**Claimant Name**  
 SARAT KUMAR JENA

Date: 14 Nov 2024

Signature of the Receiver: *Sarat Kumar Jena*

REGISTRATION OFFICE DHARMAJAYA  
 Year: 2024 Application Id: B12401914 Book No: 1

**Presentor Name**  
 MINING OFFICER IC DEPUTY DIRECTOR OF MINES ON BEHALTH OF GOVERNOR OF ODHISHA(GOVT)

**Claimant Name**  
 SARAT KUMAR JENA  
 Signature of the Presentor

Date: 14-Nov-2024

Signature of the Receiver: *Sarat Kumar Jena*

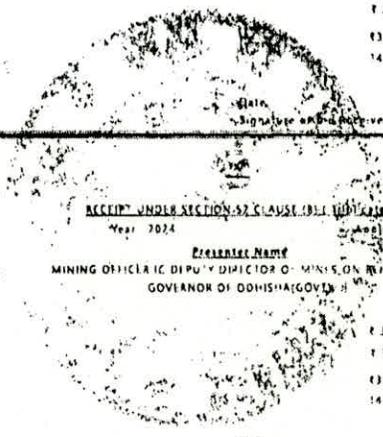
REGISTRATION OFFICE DHARMAJAYA  
 Year: 2024 Application Id: B12401914 Book No: 1

**Presentor Name**  
 MINING OFFICER IC DEPUTY DIRECTOR OF MINES ON BEHALTH OF GOVERNOR OF ODHISHA(GOVT)

**Claimant Name**  
 SARAT KUMAR JENA

Date: 14-Nov-2024

Signature of the Receiver: *Sarat Kumar Jena*



The Presentor should deposit this receipt duly signed by him  
 Documents other than Will will be destroyed if not received within 2 years.  
 If the document refused for registration, the registration fee shall be returned

- 1 X 2 -
- (v) The lessee shall not remove any minor mineral from the lease area without obtaining prior permission from the Competent Authority or any other officer authorized by him. No minor mineral shall be dispatched from the lease area without valid Transit Pass issued by such officer.
- (vi) The lessee shall take all possible precaution for protection of environment and control of pollution including reclamation of the quarried out area.
- (vii) If in any event the orders of the Competent Authority is revised, reviewed or cancelled by the concerned Controlling Authority or the lessee fails to fulfill the terms and conditions of the lease due to force majeure such as act of God, war, insurrections, riot, civil commotion, strike, earth quake, storm, tidal wave, flood, lighting, explosion fire and any other happening beyond control of lessee, delay in development of infrastructure, acquiring of land for quarrying operation and for use of land for public purpose, the lessee shall not claim for any compensation.
- (viii) The lessee should operate the sairat as per approved Mining Plan and as per the conditions enumerated in the letter No.3904/ dt.12.06.2020 of the Deputy Director, Directorate of Geology, Bhubaneswar.
- (viii) The vehicle transporting sand from the quarry should be covered with tarpaulin and speed is to be limited to moderate speed of 15 Km/hr to prevent undue noise and other problems.
- (ix) The lessee should make water spraying on roads properly and regularly to control dust emission.
- (x) The lessee should not extract more sand than the permitted quantity approved by the Competent Authority.
- (xi) The lessee will make pillar posting around the sairat source and install the sign board in front of the entrance of the source before starting operation.
- (xii) The Competent Authority is not responsible for any local issue associated to quarrying, transportation and other related to minor minerals. Therefore, the respective lessee has to manage the same.
- (xiii) The lessee shall pay a wage no less than the minimum wage prescribed by the State Government from time to time under the Minimum Wages Act, Odisha.
- (xvi) The lessee abides to pay 2% of the royalty and additional charges as Income Tax.

Mining Officer I/C  
Jajpur District

Sarat Kumar Jena  
13.11.24

-123-

## PART-III

Liberties, power and privileges to be exercised and enjoyed by the Lessee

1. To enter upon and use the land, described in part 1 of the schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral/minerals leased in natural or in processed/converted form.
2. To make roads, tram ways, install machineries, lay eclectic and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the collector of the district.

## PART-IV

Restrictions and conditions as to the exercise of liberties, powers and privileges in

1. No land shall be used for surface operations if objection is raised by the competent authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/protected forest without prior permission of the divisional forest officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these rules and as may be specified under Odisha minerals (Prevention of theft, Smuggling and Illegal mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
5. The lessee shall submit the total extraction of minor mineral after closure of the mining period; which shall be surveyed and estimated by the Recognized Qualified person and duly approved by the authorized officer.

Mining Officer I/C  
Udipur District

Saxat Kumar Sena  
14.11.20

- 1272 -

(xv) The Competent Authority reserves all the right to cancel, modify and impose any law or order without assigning any reason.

(xvi) The lessee should abide by any order issued by the local authority in accordance with law.

#### PART-V

##### Liberties, powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

#### PART-VI

##### Provision regarding Rents and Royalties

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating to rents, royalties, fees, etc. as provided under these rules shall be paid to the State Government free from all deductions, at the District Treasury/Sub-Treasury and in such manner as the Competent Authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15th January and 15th July of each year.
6. The lessee shall, in addition to the rents and royalties, also pay the contributions to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules.

Mining Officer I/C  
Jalpur District

Sasral Kumar Sena  
14.11.24

~~125~~

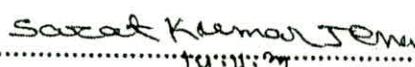
7. The lessee shall also pay the additional charge at the rate of Rs.295 per cubic meter.

8. The minimum guaranteed quantity granted for the quarry lease is 42034 Cum per annum as per approved Mining Plan.

Signed by.....  Mining Officer I/C  
Jajpur District

For and on behalf of Governor of Odisha, in the presence of

- 1. Abenash Das (OSA)   
14.11.24
- 2. Biswajit Samal. (DSA)   
14.11.24

Signed by.....  Lessee in the presence of

- 1. Chandrakanta Behera /  
Duryodhan Behera  
A+ - Aruha, Po - Aruha
- 2. Athar 4204 1113 6058 /  
Biswajit Samal  
Pranod Samal  
A+ - Aruha Po - Aruha  
14.11.24

TRUE COPY ATTESTED  
  
ADVOCATE

Prepared by  
Asitgoudhar Lenka  
Advocate  
S No. 7/2000

Sarat Kumar Jena  
14.11.24



# OFFICE OF THE TAHASILDAR, DHARMASALA

Tel:-06725-273036 Web:- tdrdharmasala.in Email:-tdrdharmasala@gmail.co



## Revised Demand Notice

No 1540 Date 13.04.2023

# ANNEXURE-

1115

Sri Sarat Kumar Jena  
S/O-Hrudananda Jena  
At/PO-Aruha PS-Dharmasala Dist-Jajpur

Sub:- Revised demand for delay in execution of lease deed.

Ref: Original Demand amount Letter No. 244 Dt.19.01.2023

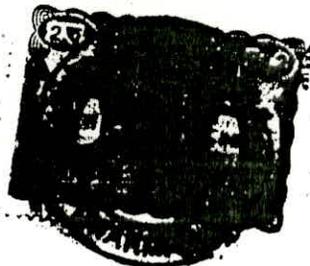
Sir,

This is to intimate you that, at the time of auction of Aruha BSQ (Ac.18.88) on dt. 16.07.2021, the rate quoted by you was Rs. (130/-+149/-) for which, you had been adjudged as the highest bidder. Accordingly, the demand notice was issued and lease deed has been executed, after receipt of the mandatory permissions like the Grant of MP, EC and CTO from respective Competant Authorities. However, on scrutiny of the case records, it has come to notice of this office that the additional charge has been substantially enhanced by the District Level Committee to Rs (130/-+295/-) at the time of execution of lease agreement on dt. 22.03.2023 based on the instructions received from the Office of the Additional Chief Secretary, R&DM Dept. vide L No 11111 dt. 07.04.2022.

### Revised Demand for 1<sup>st</sup> year

Sl. No.	Item	Amount in Rs.	Amount in paid in Rs.	Balance amount to be paid
1	(Royalty+ Addl. Charges) MGQ=(130+295)=425*42034	17864450	4795235	13069215
2	Income tax @2%	357289	234550	122739
3	DMF @ 10%	1786445	1172750	613695
4	EMF @ 5%	893223	586375	306848
5	Dead Rent	141340	141340	0
6	Surface Rent	2750	2750	0
	<b>Total</b>	<b>21045497</b>	<b>6933000</b>	<b>14112497</b>

Hence, the Govt. Exchequer has been deprived of this differential amount of Rs. 1,41,12,497.00 (Rupees one Crore forty-one lakh twelve thousand four hundred ninety-seven only). Hence, it is directed to deposit the balance Govt. dues and other charges as per the revised calculation within 15 days positively.



*Rajan Kumar Jena*  
1  
13.04.2023  
13.04.2023

Tahasildar, Dharmasala  
13.04.2023

TRUE COPY ATTESTED

ADVOCATE

~~12~~  
**ANNEXURE** - JHS

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

In

Original Application No. 304/2019

In the Matter of: -

M. Haridasan &amp; Ors.

Applicant (s)

Vs.

State of Kerala

Respondent(s)

Index

S. No.	Particulars	Page No.
1.	<b>Report</b> in compliance to Hon'ble NGT, PB order dated 28.02.2020 in the matter of O.A. No. 304/2019 titled as M. Haridasan & Ors. Vs. State of Kerala.	
2.	<b>Annexure-I:</b> Distance criteria for permitting stone quarrying	
3.	<b>Annexure- II:</b> CPCB E-mail letter dated 12.05.2020 sent to SPCB's regarding Distance criteria for permitting stone quarrying for consideration and adoption in Consent mechanism.	
4.	<b>Annexure-III:</b> A copy of Hon'ble NGT order dated 28.02.2020.	

  
 (Nazimuddin)

Scientist 'E'

 Central Pollution Control Board  
 Parivesh Bhawan, East Arjun Nagar  
 Delhi-110032

Place: Delhi

Date: 9<sup>th</sup> July, 2020

- 128 -

REPORT

Hon'ble NGT OA No. 304/2019 in the matter of M. Haridasan & Ors. Vs. State of Kerala observed that the Kerala SPCB has permitted stone quarrying beyond 50 m from residence and public roads, and directed the SPCB to revisit the existing criterion based on an appropriate study. Further, in its order dated-28.02.2020 the NGT noted that "a report has been filed by the Kerala State PCB on 17.12.2019 reitreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB", and the NGT expressed that "We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.", and directed CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards

In compliance of Hon'ble NGT order dt.-28.08.2020, CPCB examined the matter and prepared the report on **Distance Criteria For Permitting Stone Quarrying** (Annexure i) and forwarded it to SPCBs/PCCs vide E-mail dt.-12.05.2020 due to prevalent COVID 19 conditions. Further, the report has been sent to SPCBs/PCCs by post also through letter dt.-06.07.2020.

- 129 -

## DISTANCE CRITERIA FOR PERMITTING STONE QUARRYING

### 1.0 Preamble:

Hon'ble National Green Tribunal vide order dated-28.02.2020 in the matter of M. Haridasan & Ors. Vs. State of Kerala in OA No. 304/2019 observed that a distance of 50 metres for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health and accordingly, directed Central Pollution Control Board (CPCB) to examine and lay down more stringent conditions and appropriately longer distance.

### 2.0 Stone Quarrying:

Stone is classified as minor minerals under Section 3(e) of the Mines and Minerals (Development and Regulations) Act, 1957. As per provisions of MMDR Act, the administrative and legal control over minor minerals vests with State Governments and empowered to make rules to govern minor minerals.

Stone Quarrying / Mining is an activity where extraction of stone is done from hillocks or mountain or ground surface having geological mineral deposits. The stone extracted from stone quarry are used either as construction materials or in stone crushers to produce rori/bajri and dust.

Systematic Mining (formation of benches) is done by blasting and drilling, to loosen up the rock materials followed by fragmentation of large size into smaller size. The reduced size material is then loaded and transferred to stone crushers for further processing in order to obtain necessary sizes required for final use. The blasting and drilling during mining operation have environmental impacts and requires mitigation measures to minimise the impacts on environment and nearby habitations.

### 3.0 Minor Mineral Concession Rules

As per sub-section (1) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), State Government has to make Rules for regulating the grant of quarry lease, mining lease/permit, mineral concessions and purposes connected in respect of minor minerals.

Accordingly, State Governments have framed rules and defined the criteria of minimum distance of minor mineral mining from different locations based on the type of mining used. (Annexure I).

~~130~~

Minimum distance prescribed by various states is vary with respect to mining operation of minor mineral involved. In general, minimum distance prescribed by states such as Rajasthan, Madhya Pradesh, Punjab, Tamil Nadu, Orissa, Bihar, Uttar Pradesh, Himachal Pradesh, West Bengal, Sikkim, Meghalaya and Manipur are:

- In the range of 45 - 200 m from any reservoir, canal, public works such as public roads and buildings
- In the range of 45 - 100 m from any railway line / area
- In the range of 60 - 100 m from National Highway, State Highway and other roads and 10 m from village roads

Various states have further prescribed minimum distance based on the use of blasting in mining operation of minor mineral, as follow:

#### Kerala:

When blasting is involved, no mining within a range of 50 - 100 m from the boundary line of any railway line, bridges, reservoirs, tanks, residential buildings, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship whereas, when no blasting is involved, range of 50-75 m is prescribed as minimum distance.

#### Karnataka, Maharashtra, Goa, Gujarat:

When blasting is involved, no mining within a distance of 200 m from the boundary line of any railway line reservoir, tank bund, canal, or other public works and public structures or any public road or building whereas, when no blasting is involved, minimum distance of 50 m is defined.

#### Jammu & Kashmir:

When blasting is involved, no mining within a distance of 500 m from the outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs) whereas, when no blasting is involved, minimum distance of 150 m is defined.

#### Assam:

When blasting is involved, no mining within a distance of 250 m from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads whereas, when no blasting is involved, minimum distance of 50 m is defined.

Note: Distance criteria defined by various states, has been defined from the outer edge of the cutting or outer edge of the bank, as the case may be and in the case of a building horizontally from the plinth thereof.

- 181 -

#### 4.0 Criteria of Danger Zone: Directorate General of Mines Safety

As per Directorate General of Mines Safety circular no. - DGMS (SOMA)/ (Tech) Cir No. 2 of 2003 Dt. 31/01/2003 (Annexure II), on subject of **Dangers due to blasting projectiles**, all places within the radius of **500 m** from the place of firing to be treated as danger zone and accordingly, all person in danger zone to take protection in substantially built shelter at the time of blasting.

Further, mine manager to control the throw and to prevent ejection of flying fragments within a safe distance with the use of refined blasting practices as well as developed explosives and accessories such as controlled blasting Technique with milli-second delay detonators / electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes etc.

#### 5.0 Criteria of no blasting distance around blast sites: Indiana Department of Natural Resource, USA

(Source: Citizen Guide to Coal Mine Blasting in Indiana)

Indiana Department of Natural Resource, USA has stated that the blasting not to be conducted within **300 feet (~ 91 m)** of an **occupied dwelling** or school, church or hospital, public building, community or institutional building.

#### 6.0 Conclusion:

In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:

Mining Type		Minimum Distance	Locations
A.	When Blasting is not involved	100 m	Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National / State Highway, District roads, Public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, or Lakes or Tanks, or any other locations to be considered by States.
✓ B.	When Blasting is involved	200 m **	

**\*\*Note:** The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.

However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable.

\*\*\*\*\*

- 132 -

## Annexure I

State	Type of Mining	Distance	Location	Remarks	
Kerala	Quarry	100 m	Minimum distance from boundary of quarry operation area to residential buildings, places of worship, public buildings, public road, river or lake, railway line and bridges.	Quarry distance as per SPCB circular no. PCB/TAC/WP/236/2006 dated 13-6-2007.	
	Laterite Quarry	50 m	Minimum distance to residences and other establishments (m)		
	Quarrying where explosives are used	100 m	Minimum distance from any railway line, bridges, reservoirs, tanks, residential buildings, Government protected monuments, canals, rivers, public roads having vehicular traffic, any other public works or the boundary walls of places of worship	Kerala Minor Mineral Concession Rules 1967	
			50 m		Minimum distance from any burial grounds or burning ghats or forest lands
	Quarrying where explosives are not used	75 m	Minimum distance from any railway line and any bridge on National Highway		
			50 m		Minimum distance from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or any Government protected monuments or forest lands
Karnataka	Blasting is involved	200 m	Minimum distance from the boundary line of any railway line reservoir, tank bund, canal, or other public works and public structures or any public road or building.		Karnataka Minor Mineral Concession Rules 1994
	No blasting is involved	50 m			
Maharashtra	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road, river, nallah, irrigation works or public works or building.	Maharashtra Minor Mineral Extraction (Development and Regulation) Rules 2013	
	No blasting is involved	50 m			
Goa and Daman & Diu	Blasting is involved	200 m	Minimum distance from the boundary of any railway line, any reservoir, canal, road or public works or buildings	The Goa, Daman and Diu Minor Mineral Concession Rules 1985	
	No blasting is involved	50 m			
Gujarat	Blasting is involved	200 m	Minimum distance from any road, notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.	Gujarat Minor Mineral Concession Rules 2017	
	No blasting is involved	50 m	Minimum distance from any road (excluding a village road or other district road), notified reservoirs, canal, national highway, state highway, boundary of any railway line, public works, cities, towns, villages and other approved continuous habitations.		

-133-

Rajasthan	Minor Mineral Mining	45 m	Minimum distance from any railway line, under or beneath any ropeway or ropeway trestle or station or from any public roads (excluding mines approach road or village roads), reservoir, canal or other public place or buildings, pillars of railway and road bridge or inhabited site.	Rajasthan Minor Mineral Concession Rules 2017
Madhya Pradesh	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	Madhya Pradesh Minor Mineral Rules 1996
Punjab	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Punjab Minor Mineral Concession Rules 1964
		60 m	Minimum distance from national highway	
		50 m	Minimum distance from any reservoir tank canal roads or other public works or buildings or inhabited sites	
Tamil Nadu	Minor Mineral Mining	50 m	Minimum distance from any railway line or under or beneath any ropeway or any ropeway trestle or station or from any reservoir, canal or other public works such as public roads and buildings	Tamil Nadu Minor Mineral Concession Rules 1959
Orissa	Minor Mineral Mining	100 m	Minimum distance from any railway line, National Highway, State Highway or any reservoir	Orissa Minor Minerals Concession Rules 2004
		50 m	Minimum distance from any tank, canal, road (other than a National or State Highway or other public works of buildings or inhabited sites), public roads, public buildings, temples, reservoirs, dams, burial ground, railway track monuments, heritage sites, etc.	
Chhattisgarh	Minor Mineral Mining	300 m	Minimum distance from sensitive area like radio station, doordarshan kendra, defence establishment etc. of the Central and State Government	Chhattisgarh Minor Mineral Rules 1996
		100 m	Minimum distance from abadi, school, hospital and other public places, buildings and habited sites	
		75 m	Minimum distance from any railway line, bridge or highway	
		50 m	Minimum distance from tank, river banks, reservoir, canal	
		10 m	Minimum distance from grameen kachcha road	
Bihar	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, public road, canal or other public work or buildings or inhabited site	Bihar Minor Mineral Concession Rules 1972
		10 m	Minimum distance from any village roads	
Uttar Pradesh	Minor Mineral Mining	50 m	Minimum distance from any railway line or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site	Uttar Pradesh Minor Minerals (Concession) Rules 1963
		10 m	Minimum distance from any village roads	
Himachal Pradesh	Minor Mineral Mining	75 m	Minimum distance from any railway line or bridges	Himachal Pradesh Minor Minerals (Concession) Revised Rules 1971
		60 m	Minimum distance from National Highway	
		50 m	Minimum distance from any reservoir, tank, canal, roads or other public works or buildings or inhabited sites	
		50 m	Minimum distance for all type of mining from any river banks (except in cases of ordinary sand)	

- 18X -

Jammu & Kashmir	Mining where excavation require use of explosives	500 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	Jammu & Kashmir Minor Mineral Concession Rules, 1962
	Mining where excavation does not require use of explosives	150 m	Minimum distance from outer periphery of the defined limits of a National Highway, Railway line, State Highway, Major District Roads (MDR) and Other District Road (ODRs)	
	Minor Mineral Mining	100 m	Minimum distance from any other public roads	
		50 m	Minimum distance from upstream as well as downstream of water works, head works or hydraulic works as defined under the J&K Water Resources (Regulation and Management) Act, 2010.	
West Bengal	Minor Mineral Mining	25 m	Minimum distance from any 'embankment' or 'flood embankment' as defined under the J&K Water Resources (Regulation and Management) Act, 2010.	West Bengal Minor Minerals Rules 2002
		5000 m	Minimum distance from a barrage axis or dam or a river	
		200 m	Minimum distance from any hydraulic structure, reservoir, bridge, canal, road and other public works or buildings	
Sikkim	Minor Mineral Mining	200 m	Minimum distance from both sides of any river bridge or culvert over any waterway or from any embankment and structural works of the Irrigation and Waterways Department	Sikkim Minor Mineral Concession Rules 2016
		100 m	Minimum distance from any Railway land	
		60 m	Minimum distance from bridges on highways	
Assam	Minor Mineral Mining	50 m	Minimum distance from any railway line or any reservoirs, canals or other public works, or buildings	Assam Minor Mineral Concession Rules 2013
		250 m	Minimum distance from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	
		50 m	Minimum distance from outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads	
Meghalaya	Minor Mineral Mining	500 m	Minimum distance from major structures like R.C.C. bridges, Guide bund etc.	Meghalaya Minor Mineral Concession Rules 2016
		75 m	Minimum distance from any railway line or bridges	
		50 m	Minimum distance from any railway line or under or beneath any rope way or any ropeway trestle or station, or from any reservoir, canal or other public works such as public roads and buildings or inhabited site	
Manipur	Minor Mineral Mining	10 m	Minimum distance from any village roads	Manipur Minor Mineral Concession Rules 2012
		50 m	Minimum distance from any reservoir, canal or other public works, or buildings.	

## Annexure II

No. DGMS (SOMA)/(Tech)Cir.No.2 of 2003

Dharbad, Dated the 31<sup>st</sup> January 2003

To All Owners, Agents &amp; Managers of mines.

**Subject: Dangers due to blasting projectiles.**

Accidents due to projectiles ejecting from blasting had been a major source of accident in both below ground and opencast workings. Under the existing provisions of Coal Mines Regulations, 1957 and the Metalliferous Mines Regulations, 1961, before a shot is charged, stemmed or fired the shotfirer/blaster is required, amongst other things to ensure that all persons within a radius of 300m from the place of firing (referred to hereinafter as danger Zone) have taken proper shelter, apart from giving sufficient warning by efficient signals or other means approved by the manager over the entire zone. There had been, however, a number of instances where flying fragments due to blasting had ejected not only within but also beyond the danger Zone, resulting into serious and even fatal accidents.

This Directorate from time to time had drawn the attention of all concerned about the dangers from flying projectiles through issue of DGMS Circulars Viz. Circular Tech 15/1977 and B/1982. Recently, however, another fatal accident occurred due to same reason.

Enquiry into the accident revealed that in an open cast coal mine, overburden had been kept dumped against the free face of OB bench. 12 No. first row of holes were left uncharged because of spontaneous heating in the seam below, 17 holes of 150mm 6.5m Depth drilled in 7m x 5m Pattern (spacing & burden) charged with 75 kg/hole and 42 holes of 6.5m depth 250mm dia drilled in 6m x 6m pattern charged with 130 kg/hole were blasted. The projectiles ejected due to blasting travelled for a distance of about 412m in the reverse direction away from the free face and hit a mechanical supervisor. The enquiry further revealed that the deceased had taken proper shelter in a blasting shelter but had come out of the shelter immediately on hearing to the sound of blast and was subsequently hit by the projectiles.

Over years there had been refinement of blasting practices as well as development in explosives and accessories, whereby it is possible to control the throw and prevent ejection of flying fragments within a safe distance, with relative ease. There is, therefore, no reason why such type of accident should continue to occur.

The matter is brought to your attention so that following corrective measures are taken in case similar conditions exists in any mine under your control

- (1) In the interest of safety to treat all the places within a radius of 500m of the place of firing as the danger zone, all persons who are required to remain within the danger zone at the time of blasting should take protection in substantially built shelter.
- (2) Formulate a code of practice for controlled blasting Technique with milli-second delay detonators/ electric shock tubes/ cord relays or use of sequential blasting machines or by adequately muffling of holes including precautions to be taken during blasting operation until all clear signal given by blaster
- (3) Training of persons and their helpers engaged in such blasting operation.

( Dashrath Singh )  
Director-General of Mines Safety

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT OF INDIA

E-Mail

No. CPCB/IPC-II/NGT-OA 304 of 2019/2020/

May 12, 2020

To,

The Member Secretary,  
State Pollution Control Boards / Pollution Control Committees,  
(As per list enclosed)

Sub.: In reference to Hon'ble NGT OA No. 304/2019 order dated-28.02.2020-reg.

Sir/Ma'am,

Hon'ble NGT in its order dated-09.10.2019 in OA No. 304/2019 observed that the Kerala SPCB has permitted stone quarrying beyond 50 m from residence and public roads, and directed the SPCB to revisit the existing criterion based on an appropriate study. Further, in its order dated-28.02.2020 the NGT noted that "a report has been filed by the Kerala State PCB on 17.12.2019 reiterating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB", and the NGT expressed that "We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.", and directed CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards.

Accordingly, in compliance of Hon'ble NGT Order dt.-28.02.2020 in OA No. 304/2019, CPCB has examined the matter and prepared a report on **Distance Criteria for Permitting Stone Quarrying**, which is enclosed for consideration and adoption by SPCB in consent mechanism.

Yours faithfully,

(Nazimuddin)

Additional Director &  
Divisional Head - IPC - II

Encl.: As above

SPCBs / PCCs	E-mails
<b>Andhra Pradesh State Pollution Control Board</b> D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet. Vijayawada - 520 010 Andhra Pradesh	membersecy@appcb.gov.in
<b>Arunachal Pradesh State Pollution Control Board</b> Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun- 791110 Arunachal Pradesh	arunachalspcb@gmail.com
<b>Assam Pollution Control Board</b> Bamunimaidan, Guwahati 781021 Assam	membersecretary@pcbassam.org
<b>Bihar State Pollution Control Board</b> Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna 800 023 Bihar	mcellbspcb@gmail.com
<b>Chhattisgarh Environment Conservation Board</b> Paryavas Bhavan, North Block Sector-19, Naya Raipur 492002 Chhattisgarh	hocecb@gmail.com
<b>Goa State Pollution Control Board</b> Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511 Goa	goapcb@rediffmail.com goapcb@rediffmail.com
<b>Gujarat Pollution Control Board</b> Paryavan Bhavan, Sector 10- A Gandhinagar - 382 043 Gujarat	membersecretarygpcb@gmail.com ms-gpcb@gujarat.gov.in
<b>Haryana State Pollution Control Board</b> C-11, Sector-6, Panchkula-134109, Haryana	mshspcb@gmail.com
<b>Himachal Pradesh Pollution Control Board</b> Him Parivesh, Phase-III, New Shimla 171009 Himachal Pradesh	mspcb-hp@nic.in
<b>Jammu &amp; Kashmir State Pollution Control Board</b> Parivesh Bhawan, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar Jammu & Kashmir	membersecretaryjkspcb@gmail.com
<b>Jharkhand Pollution Control Board</b> T.A Building, HEC, P.O. Dhurwa, Ranchi - 834004 Jharkhand	ranchijspcb@gmail.com
<b>Karnataka State Pollution Control Board</b> Parisara Bhavan, 4th & 5th Floor, # 49, Church St., Bangalore-560 001 Karnataka	memsecy@kspcb.gov.in ho@kspcb.gov.in

- 1 X 8 -

<b>Kerala State Pollution Control Board</b> Plamoodu Jn., Pattom Palace P.O. Thiruvananthapuram-695 004 Kerala	ms.kspcb@gov.in
<b>Madhya Pradesh Pollution Control Board</b> E-5, Arera Colony, Paryavaran Parisar, Bhopal - 462 016. Madhya Pradesh	lt_mppcb@rediffmail.com
<b>Maharashtra Pollution Control Board</b> Kalpataru Point, 2nd - 4th Floor Opp. Cine Planet Cinema, Nr. Sion Circle, Sion (E) Mumbai - 400 022 Maharashtra	ms@mpcb.gov.in
<b>Manipur Pollution Control Board</b> Lamphelpat, Near Imphal West D.C. Office, Imphal Manipur	pcb-man@nic.in
<b>Meghalaya Pollution Control Board</b> Arden, Lumpynggad Shillong: 793014 Meghalaya	megspcb@rediffmail.com
<b>Mizoram Pollution Control Board</b> New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl 796001 Mizoram	duhawma15@yahoo.com
<b>Nagaland Pollution Control Board</b> Signal Point, Dimapur 797112 Nagaland	rusoviljohn@yahoo.co.in
<b>Odisha Pollution Control Board</b> A-118, Nilakanta Nagar, Unit -VIII, Bhubaneswar - 751012 Odisha	membersecretary@ospboard.org
<b>Punjab Pollution Control Board, Vatavaran Bhawan, Nabha</b> Road, Patiala, Punjab	msppcb@punjab.gov.in
<b>Rajasthan Pollution Control Board, 4, Jhalana Institutional</b> Area, Jhalana Doongri, Jaipur - 302 004 Rajasthan	member-secretary@rpcb.nic.in
<b>Sikkim State Pollution Control Board</b> Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok, -737102 Sikkim	drgopalpradhan@gmail.com spebsikkim@gmail.com
<b>Tamil Nadu Pollution Control Board</b> 76, Mount Salai, Guindy, Chennai-600 032 Tamil Nadu	tnpcbmembersecretary@yahoo.com

-137-

<p><b>Telangana State Pollution Control Board</b>  Paryavaran Bhawan, A-3, I.E. Sanath Nagar,  Hyderabad-500 018  Telangana</p>	ts_ms@pcb.ap.gov.in
<p><b>Tripura Pollution Control Board</b>  Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO:  Kunjaban Agartala: 799006  Tripura</p>	mukherjee_manas@rediffmail.com
<p><b>Uttar Pradesh Pollution Control Board</b>  Building No. TC-12V Vibhuti Khand, Gomti Nagar  Lucknow-226 010  Uttar Pradesh</p>	ms@uppcb.com
<p><b>Uttarakhand Environmental Protection &amp; Pollution Control Board</b>  29/20, Nemi Road, Dehradun,  Uttarakhand</p>	msukpcb@gmail.com
<p><b>West Bengal Pollution Control Board</b>  Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar,  Kolkata - 700 106  West Bengal</p>	ms@wbpcb.gov.in
<p><b>Andaman &amp; Nicobar Islands Pollution Control Committee</b>  Department of Science &amp; Technology, Dollygunj Van Sadan,  Haddo P.O., Port Blair - 744102  Andaman &amp; Nicobar</p>	dstandamans@gmail.com
<p><b>Chandigarh Pollution Control Committee</b>  Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg,  Chandigarh</p>	cpcc-chd@nic.in
<p><b>Daman, Diu &amp; Dadra Nagar Haveli Pollution Control Committee</b>  Office of the Deputy Conservator of Forests,  Moti Daman, 396220  Daman</p>	mspcc_dmn@pccdaman.in
<p><b>Delhi Pollution Control Committee</b>  Government of N.C.T. Delhi 4th Floor, ISBT Building,  Kashmere Gate 110006  Delhi</p>	msdpc@nic.in
<p><b>Lakshadweep Pollution Control Committee</b>  Department of Science, Technology &amp; Environment, Kavarati-  682555  Lakshadweep</p>	lk-dst@nic.in
<p><b>Pondicherry Pollution Control Committee</b>  Housing Board Complex, Anna Nagar, 600 005  Pondicherry</p>	ppec_pon@nic.in

Item No.04

~~145~~

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 304/2019

(With report dated 17.12.2019)

M. Haridasan&Ors.

Applicant(s)

Versus

State of Kerala

Respondent(s)

Date of hearing: 28.02.2020

**CORAM:**  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER  
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Respondent(s):

Mr. Jogy Scaria, Advocate and Mr. Keerthipriyan, Advocate for Kerala SPCB  
Mr. Nishe Rajen Shonker, Advocate for State of Kerala  
Mr. Rajkumar, Advocate for CPCB

**ORDER**

The Issue for consideration is the safeguards in operation of stone quarries close to residence and public roads. At present, the Kerala State PCB has permitted the stone quarry beyond 50 mtrs. from residence and public roads. This Tribunal vide order dated 09.10.2019 considered the matter and observed:

"3. We find that the environmental norms require assessment of impact of such activities and mere distance of 50 mtrs. By itself is not enough to dispense with such norms. In absence of any study, any stone quarry near the residence and public road is bound to cause air and noise pollution even beyond 50 mtrs. In this regard, reference may be made of observations in the judgments of the Hon'ble Supreme Court in *M.C. Mehta v. Union of India*, (1996) 8 SCC 496 and *Mohammed Haroon Ansari v. District Collector, Ranga Reddy District*, (2004) 1 SCC 491. In granting EC, this

- 104 -

consideration has to be kept in mind in view of the fact that clean and safe environment is a part of right to life.

4. Accordingly, we direct State PCB to revisit the existing criteria based on an appropriate study. CPCB may give its view in the matter to the State PCB within two weeks in light of available expert studies on the subject. The State PCB may furnish its action taken report in the matter by e-mail at judicial-ngt@gov.in before the next date."

2. Accordingly, a report has been filed by the Kerala State PCB on 17.12.2019 retreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB.

3. We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.

4. In view of above, we direct the CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards. The State Board may take further action accordingly. Compliance reports be filed before the next date by email at judicial-ngt@gov.in.

List again on 08.05. 2020.

Adarsh Kumar Goel, CP

Dr.Nagin Nanda, EM

Siddhanta Das, EM

February 28, 2020  
Original Application No. 304/2019  
AK

TRUE COPY ATTESTED  
ADVOCATE

TRUE COPY ATTESTED  
ADVOCATE



# ANNEXURE-

K15 series

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR

E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 4967 /MM, Jajpur/ Date 11.12.2024

From

Deputy Director Mines  
Jajpur Circle, Jajpur

To

Deputy Secretary to Government,  
Steel and Mines Department, Govt. of Odisha

Sub:

Regarding Notice issued by Sri Mihir Sekhar Sahoo, Advocate, praying for necessary legal action to stop illegal operation of quarries and crusher units around Aruha hills and Aruha village.

Ref:

1. Your Memo No 9999/SM/Bhubaneswar, Date. 20.11.2024.
2. Letter No. 14503, Dt. 27.11.2024 of the Collectorate, Jajpur
3. Letter No. 14735, Dt. 30.11.2024 of the Collectorate, Jajpur

Sir,

With reference to the subject and letters cited above, I am to submit that, a joint field enquiry has been conducted on 03.12.2024 by the officials constituting Dy. Director Mines (I/C), Jajpur Circle, Tahasildar Dharmasala and Regional Officer, SPCB to with respect to the notice issued by Sri Mihir Sekhar Sahoo, Advocate, praying for necessary legal action to stop illegal operation of quarries and crusher units around Aruha hills and Aruha village. The detailed report is enclosed herewith for your kind information and onward action.

Encl: As above

Yours faithfully

Memo No. 4968 /MM, Jajpur/ Date 11.12.2024  
Deputy Director of Mines (I/C)  
Copy submitted to the Director, Minor Minerals, Odisha // Collector & D.M, Jajpur for favour of kind information

Memo No. 4969 /MM, Jajpur/ Date 11.12.2024  
Deputy Director of Mines (I/C)  
Copy submitted to the Regional Officer, SPCB, Kalinganagar // Tahasildar, Dharmasala Jajpur for kind information.

Deputy Director of Mines I/C  
Jajpur Circle, Jajpur

Deputy Director of Mines (I/C)

148

Joint Enquiry Report on Operation Of Quarries And Crushers Units on and around Aruha Hills by the Officials constituting Dy. Director Mines(I/C), Tahasildar Dharmasala and Regional Officer, SPCB, Kalanganagar

Ref

Letter No. 14503/ dt. 27.11.2024 of Collectorate, Jajpur  
 Letter No. 12125/ dt. 28.10.2024 of Office of the RDC (C.D.), Cuttack,  
 Letter No. 9998/ dt. 20.11.2024 of Steel and Mines Dept.

As per the direction of The Collector & DM, Jajpur, a team comprising of Dy. Director Mines(I/C) and Mining Officer(I/C), Jajpur, Regional Officer, SPCB Kalinga Nagar and Tahasildar, Dharmasala along with the revenue officials visited Aruha on dt. 03.12.2024 to enquire the forwarded grievance petition by Adv Sri. Mihir Sekhar Sahoo, Advocate praying for necessary action to stop illegal operation of quarries and crusher units on and around Aruha hills and Aruha Village.

There are 05 nos. of Black Stone quarries (BSQ) in Mouza - Aruha under Dharmasala Tahasil have been leased out by the Competent Authority and detailed as follows.

Sl. No.	Name of Quarry	Name of Lessee	Mining Method	Status	Consent Validity
01	Aruha BSQ 1 (Ac 3.00)	Sri. Trinath Jena	NA	Not Operational	NA
02	Aruha BSQ 2 (Ac 19.90)	Sri. Trinath Jena	NA	Not Operational	NA
03	Aruha BSQ Ac 20.00	Sri. Manoj Ku. Sama	Semi-mechanized open cast	Operational	31.03.2025
04	Aruha BSQ Ac 18.88	Sri. Sarat Ku. Jena	Semi-mechanized open cast	Operational	31.03.2025
05	Aruha BSQ Ac 18.98	Sri. Trinath Jena	NA	Not Operational	NA

From the field enquiry, the distance of BSQs from the nearby habitation, schools and railway lines have been assessed which have been mentioned in the following table.

Sl. No.	Quarry Name	Area In Ac.	Railways (Mts)	Village Road (Mts)	Habitation (Mts.)	School (Mts.)
1	ARUHA BSQ-1	3	129	334 (Nanpur Village Road)	305 (Nanpur Sasan)	331 (Muraripur Up School)
2	ARUHA BSQ-2	19.9	226	200 (Jabaratali Village Road)	205 (Jabaratali)	168 (Jabaratali Govt Primary School)

use copy attached

Deputy Director of Mines I/C  
 Jajpur Circle, Jajpur

*[Signature]*  
 10/12/24

*[Signature]*  
 Deputy Director of Mines I/C  
 Jajpur Circle, Jajpur

M. M. Jena

*[Signature]*  
 Mining Officer  
 Jajpur District

~~104~~

3	ARUHA BSQ-3	18.88	210	431 (Jabaratali Village Road)	551 (Jabaratali)	511 (Jabaratali Govt Primary School)
4	ARUHA BSQ-4	18.98	166	433 (Muraripur Village Road)	330 (Nanpu Basant)	381 (Muraripur Up School)
5	ARUHA BSQ-5	20	210	310 (Jabaratali Village Road)	315 (Jabaratali)	290 (Jabaratali Govt Primary School)

During the day of visit, none of the quarries were not in operation. Also, it is evident from spot of enquiry that none of the quarries are in operation since long and no proof of wagon blasting found. Additionally, from the local enquiry, it is also ascertained that there exists no evidence of any causality in recent past related to unauthorised quarry activities and wagon blasting. On the ground of the health hazard, nothing has been reported by the Jabaratali villagers. No transportation related hassle reported by the local villagers as both the quarries and crushers are not in operational state since a long.

There are 07 nos. of stone crushers in Mouza - Aruha under Dharmasala Tahasil. Consent to Establish and Consent to Operate have been granted to the stone crusher units after obtaining the sitting clearance certificate from the District Administration. The details of the stone crushers are as follows. During the day of visit, all the stone crushers were not in operational state.

Sl. No.	Name & Address of the stone Crusher	Address of the stone Crusher	Name of The Proprietor	Consent to operate status	Operational Status
1	Ashutosh Stone Product	At-Muraripur, Village-Pandua, Po-Jaraka, Dist-Jajpur	Sarat Chandra Nayak Proprietor At-Pandua Po-Jaraka Dist-Jajpur	31.03.2025	Non-Operational
2	M.A.A.S Stone Crusher	At-Aruha, Po-Purunabaulamala, Dharmasala Dist.- Jajpur	Ashok Parida, Managing Partner At-Kaduaboulamala, Po- Purunabaulamala, PS-Jenapur Dist.- Jajpur	31.03.2025	Non-Operational
	Madhusmita Infrastructure Pvt. Ltd.,	At-Muraripur, Aruha, Dharmasala, Jajpur.	Tapas Ranjan Mallick, Managing Director At. Kandarkana.	31.03.2025	Non-Operational

True Copy attested  
10.01.2025  
Deputy Director of Mines I/C  
Jajpur Circle, Jajpur

Mining Officer I/C  
Jajpur District

10/12/2024  
Tahasil:

Deputy Director of Mines I/C  
Jajpur Circle, Jajpur

M. M. Jajpur  
Removal Officer  
Pollution Control Board Odisha  
Kalinga Nagar, Jajpur

~~145~~

		PO. Kotasahi, PS. Tangi Dist Cuttack, Pin-754022		
4	Kanika Stone Crushing Unit,	At/Po-Aruha, Tehsil-Dharmasala Dist-Jajpur.	Sarat Kumar Jena, Proprietor At/Po-Aruha, Tehsil-Dharmasala Dist-Jajpur P.n-755024	31.03.2025 Non-Operational
5	Nirman Udyog,	At-Aruha, Dist- Jajpur.	Sri Akshaya Kumar Samal, Proprietor At/Po-Aruha, Dist- Jajpur	31.03.2022 Non-Operational
6	SreeMandir Stone Product	At/Po-Aruha, Dist- Jajpur	Sachindra Patra, Proprietor At/Po-Aruha, PS-Dharmasala, Dist-Jajpur	31.03.2023 Non-Operational
7	Balaji Enterprises	At/Po-Aruha, Jajpur	Chitta Ranjan Pattnaik At-PatraSahi, College Square Dist-Cuttack	31.03.2021 Non-Operational

*[Signature]*  
19.12.2024  
Tahsildar,  
Dharmasala

*[Signature]*  
10.12.24  
Mining Officer (I/C),  
Mining Officer I/C  
Jajpur District

*[Signature]*  
10.12.24  
Dy. Director  
Mines (I/C), Jajpur  
Deputy Director of Mines I/C  
Jajpur Circle, Jajpur

*[Signature]*  
Regional Officer,  
SPCB, Kalinganagar

Regional Officer  
State Pollution Control Board Odisha  
Kalinga Nagar, Jajpur

True Copy attested

*[Signature]*  
09.04.2025  
Deputy Director of Mines I/C  
Jajpur Circle, Jajpur

TRUE COPY ATTESTED  
*[Signature]*  
ADVOCATE

TRUE COPY ATTESTED  
*[Signature]*  
ADVOCATE

# ANNEXURE-4/15



**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAIPUR CIRCLE, JAIPUR**

E - mail: [ddmjapur.mm@gov.in](mailto:ddmjapur.mm@gov.in)

Letter No. 1224 /MM, Jaipur/ Date 05-03-2025

From

Deputy Director of Mines  
Jaipur Circle, Jaipur

To

M/s TKS Consultancy Service,  
E-mail: [tkscsbbs@gmail.com](mailto:tkscsbbs@gmail.com), Contact: +91 7008115339

Sub:

To carry out distance measurement of Human habitat, Schools, Railway line etc. from the Black Stones quarries of Aruha Cluster, Dharmasala Tahasil.

Ref:

W.P. (C) (PIL) No. 28032/2024 filed by Nrusingh Charan Barik & Others

Sir,

With reference to the subject cited above, a joint field enquiry is scheduled to be conducted on 07.03.2025 at 8.00 AM for measurement of distance from Human habitat, Schools, Railway line etc. from the Black Stones quarries situated in Aruha Cluster, Dharmasala Tahasil of Jaipur district. You are requested to conduct the measurement using DGPS Technology or any other latest technology and submit the detailed report before the undersigned within 2 days post survey for further action at this end.

Memo No. 1225 /MM, Jaipur/ Date 05-03-2025  
Deputy Director of Mines (I/C)

Copy to the Tahasildar, Dharmasala with a request to remain present or depute his staff during the scheduled date and time for the above purpose.

Memo No. 1226 /MM, Jaipur/ Date 05-03-2025  
Deputy Director of Mines (I/C)

Copy submitted to the Regional Officer, SPGB, Kalinganagar with a request to remain present or depute his staff during the scheduled date and time for the above purpose.

Memo No. 1227 /MM, Jaipur/ Date 05-03-2025  
Deputy Director of Mines (I/C)

Copy to the concerned Lessees for information. They are directed to remain present at the spot during the scheduled date and time for the above purpose positively.

Deputy Director of Mines I/C  
Jaipur Circle, Jaipur

TRUE COPY ATTESTED

ADVOCATE

Deputy Director of Mines (I/C)

True Copy  
Attested

**TKS CONSULTANCY SERVICES**

mail:tkscsbbs@gmail.com,  
Contact: +91 8249834881



Letter No: TKSCS/2024-25/248

Date: 17.03.2025

To.

**The Mining Officer (I/C)  
Jajpur District, Odisha**

**Sub:** - Submission of Distance Measurement report from Aruha Black Stone Quarry to Habitats, Rallway Line, Pond, Schools & Crusher Units In Aruha Cluster under Dharmasala. Tahasil of Jajpur district, Odisha.

Ref: - Your Letter No. 1224/MM, Jajpur/Date: - 05.03.2025.

**Respected Sir,**

With reference to the above subject and your letter under reference, we hereby submit the report and map on the distance measurement of human habitats, railway line, pond, schools, and crusher units from Aruha Black Stone Quarries of Aruha Cluster, Dharmasala Tahasil, Jajpur district.

The joint field enquiry was conducted on 07.03.2025 at 8:00 AM, In the Presence of Regional officer, SPCB, Kalinganagar, R.I, Aruha & M.O, Jajpur district the distance measurements were carried out using DGPS Technology to ensure accuracy. The findings have been compiled in the enclosed report for your kind perusal and necessary action.

This is for favour of your kind consideration and necessary approval.

Thanking You

Yours faithfully

Authorized Signatory  
For M/S TKS Consultancy Services

- Enclosure:** 1. Distance Measurement Map  
2. Distance Measurement Report

*True Copy Requested*

*Handwritten signature and date: 04.04.2025*

Deputy Director of Mines I/C  
Jajpur Circle, Jajpur

*1768  
17.03.2025*

- 14 -

**DISTANCE FROM BSQs TO HABITATS, RAILWAY LINE, POND, SCHOOLS, CRUSHER UNITS IN ARUHA CLUSTER UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT**

Sl No.	Habitation/Structures/Schools	DGPS CO-ORDINATES (Longitude & Latitude)	Distance From (Fixed points)	Actual Distance as per DGPS Survey (in Meter)
1	NANPUR V-1	86° 6' 32.971" E, 20° 44' 36.145" N	BSQ-4, PILLAR-15	445.53
2	RAILWAY-LINE	86° 6' 33.652" E, 20° 44' 52.173" N	BSQ-1, PILLAR-2	112.2
3	MANOJ KU SAMAL-CRUSHER	86° 5' 56.329" E, 20° 45' 13.144" N	BSQ-2, PILLAR-23	16.35
4	RAILWAY-LINE	86° 6' 1.413" E, 20° 45' 20.849" N	BSQ-2, PILLAR-23	294.06
5	PRASANT KUMAR NAYAK CRUSHER	86° 6' 17.307" E, 20° 44' 59.442" N	BSQ-4, PILLAR-3	31.35
6	ASHOK PARIDA CRUSHER-	86° 6' 15.597" E, 20° 45' 3.739" N	BSQ-5 & BSQ-3, COMMON PILLAR-6	116.32
7	RAILWAY-LINE	86° 6' 16.662" E, 20° 45' 7.232" N	BSQ-5 & BSQ-3, COMMON PILLAR-6	205.113
8	SARAT KUMAR JENA CRUSHER	86° 5' 58.530" E, 20° 44' 53.608" N	BSQ-2, PILLAR-3	99.67
9	JABERA TALI SCHOOL	86° 5' 47.786" E, 20° 45' 0.017" N	BSQ-2, PILLAR-13	202.16
10	JABERA TALI POND	86° 5' 48.849" E, 20° 44' 57.780" N	BSQ-2, PILLAR-12	200.87
11	GODHI SAHI VILLEGE	86° 5' 42.821" E, 20° 45' 13.142" N	BSQ-2, PILLAR-19	338.14
12	SUNDUREI SCHOOLPAKHARA VILLAGE	86° 5' 37.378" E, 20° 45' 24.564" N	BSQ-2, PILLAR-20	651.133
13	ARUHA SCHOOL	86° 6' 7.221" E, 20° 44' 11.423" N	BSQ-3, PILLAR-18	1137.14
14	ARUHA HIGHSCHOOL	86° 6' 4.716" E, 20° 44' 7.339" N	BSQ-3, PILLAR-17	1276.43
15	ARUHA POND	86° 6' 12.218" E, 20° 44' 7.269" N	BSQ-3, PILLAR-20	1256.58
16	NANPUR-SCHOOL	86° 6' 28.885" E, 20° 44' 22.191" N	BSQ-4, PILLAR-16	818.62
17	MURARIPUR SCHOOL	86° 6' 37.863" E, 20° 44' 57.353" N	BSQ-1, PILLAR-1	329.26
18	GANGA POND ARUHA	86° 6' 0.234" E, 20° 44' 33.603" N	BSQ-3, PILLAR-14	547.03
19	PAKHARA VILLAGE	86° 5' 32.185" E, 20° 45' 27.501" N	BSQ-2, PILLAR-21	826.77
20	RAILWAY-LINE	86° 6' 23.507" E, 20° 45' 1.365" N	BSQ-4, PILLAR-8	168.37
21	RAILWAY-LINE	86° 6' 19.182" E, 20° 45' 5.084" N	BSQ-3, PILLAR-3	205.41

True Copy  
attested  
04.04.2025  
Deputy Director of Mines I/C  
Jaipur Circle, Jaipur

TRUE COPY ATTESTED

TRUE COPY ATTESTED  
ADVOCATE

ADVOCATE



- 1X9 -

- 015 -

**ENQUIRY REPORT ON ALLEGATION OF THE RESIDENTS OF ARUHA VILLAGE, DHARMASALA TAHASIL, JAJPUR REGARDING ILLEGAL MINING GOING ON IN THE ARUHA STONE QUARRY, DHARMASALA.**

Ref:- Letter No. M6330/SEIAA-161/01-2025 dated 11.03.2025 of SEIAA, Odisha, Bhubaneswar.

1. **Introduction.** In pursuance of above quoted letter of SEIAA, Odisha, Bhubaneswar and as directed by Collector & District Magistrate, Jajpur, an enquiry team comprising of following officers jointly visited in BSQ area of Village- Aruha under Dharmasala Tahasil of Jajpur District.

1. Addl. District Magistrate (Rev.), Jajpur
2. D.F.O., Cuttack
3. Deputy Director of Mines (Minor Minerals), Jajpur Circle
4. Sub-Collector, Jajpur
5. Tahasildar, Dharmasala, Dist-Jajpur
6. Regional Officer, SPCB, Kalinga Nagar Circle, Jajpur
7. Mining Officer, Jajpur district

Accordingly, the team visited Black Stone Quarry (BSQ) area of Aruha village on 24.03.2025 along with field officials of Dharmasala Tahasil to assist the inquiry team along with village map and land records.

2. **Terms of Reference (TOR).** Terms of Reference (TOR) for the enquiry as contained in ibid Letter of SEIAA, Odisha, Bhubaneswar are as follows.

- (a) An enquiry by the District Administration into the matter is to be initiated immediately. The points in the subsequent items are to be considered for enquiry.
- (b) The lease period and the date upto which it is valid for each of these mines is to be ascertained from the concerned Tahasildar, Mining Officer. The individual period and the dates are to be mentioned in the in last two columns of the proforma given above. The same is to be communicated to your office along with o/o SEIAA, Odisha by the return of mail.
- (c) In the case, the validity of the lease has expired or any illegal activity is observed in any of the mines under the cluster, this mining activity has to be closed with immediate effect. The support of Police in this action may also be required and solicited.
- (d) Extraction of the Minor Mineral from the Black Stone Quarry beyond a depth of 6 meters below surface area as prescribed in the approved mining plan of Aruha BSQ is to be ascertained.

3. The details of lease of Aruha BSQ area. A detailed information about the Aruha BSQ in the given format is as follows

Sl No.	E.C Serial No.	Name of the Proponent / Lessee	Name of Proposal	Date of Grant of E.C	Validity period of Lease	Date of expiry of lease
1.	EC22B001OR1 64789	Manoj Kumar Samal	Aruha BSQ over 20 Acre or 8.09 Hect in village Aruha under Dharmasala Tahasil, Jajpur Proposal for EC of Aruha BSQ (Cluster SI No.2/3), Khata No.779, Plot No.2807,2808,2811,	11.02.2022	5 years	30.05.2027
2	EC23B001OR1 63112	Sri Sarat Jena	over an area of 18.88 acres or 7.64 hacters or 7.64 hacters in village Aruha under Dharmasala Tahasil, Dist-Jajpur.	17.01.2023	5 years	21.03.2028

4. Findings of the Enquiry Team. The Inquiry Team after physical verification of Aruha BSQ area observed the followings.

(a) Lessee Sri Sarat Jena Aruha BSQ No. 3 (Ac. 18.88 dec). Tthe enquiry team physically inspected Aruha BSQ No. 3 (Ac. 18.88 dec) leased out in favour of Sri Sarat Jena and the followings were observed.

- (i) The lease period was up to 21<sup>st</sup> March 2028.
- (ii) The lease deed has been executed between the Lessee and Tahasildar, Dharmasala on dated 22.03.2023, the E.C has been obtained vide EC-23B-001-OR163112 dated 17.01.2023 along with CTO & CTE from RO, SPCB, Kalinga Nagar.
- (ii) Permissible quantity of minor mineral was 42034 cum per annum.
- (iii) The EC was valid upto 16.01.2025.
- (iv) During physical inspection of BSQ No. 3 it was found to be non-operational and there was no trace of deployment of any equipment or manpower.
- (v) As regards extraction of Minor Minerals beyond a depth of 6 metres from surface area, the same could not be ascertained physically / eye estimation due to peculiar geographical conditions of the hilly terrain interspersed with valley like landscape and patches of plain land. Therefore, it was decided to engage DGPS/UAV/Drone survey by an ORSAC empanelled agency for which Mining Officer, Jajpur has

requested M/S. TKS Consultancy Services, Bhubaneswar vide his Letter No. 1751/MM dated 24.03.2025 for said survey. A copy of his Letter No. 1751/MM dated 24.03.2025 is enclosed for kind reference).

(vi) In addition, the Mining Officer, Jajpur during his visit to the BSQ No. 3 on 11.03.2025 found that the said BSQ was operational even though the EC clearance had expired on 16.01.2025. The Mining Officer, Jajpur seized 16 nos. of vehicles & machinery from the quarry site and imposed a penalty of Rs. 40,25,000/- (Rupees Forty Lakh Twenty-Five Thousand Only) vide Demand Note No. 1801/MM dated 26.03.2025 which is yet to be realised from the lessee. A copy of the Demand Note No. 1801 dated 26.03.2025 is enclosed for ready reference please.

(b) **Lessee Sri Manoj Kumar Samal. Aruha BSQ No. 5 (Ac. 20.00 dec).** The Inquiry Team after physical inspection of the Quarry observed the followings.

- (i) The lease period is upto 30.05.2027.
- (ii) The lease deed has been executed between the lessee and the Tahasildar, Dharmasala on 31.05.2022. EC has been obtained vide No. EC-2022B-001-OR-16478 dated 11.05.2022 along with CTO & CTE from RO, SPCB, Jajpur and Kalinga Nagar.
- (iii) Permissible quantity of minor mineral is 42000 cum / per annum as per approved Mining Plan.
- (iv) It may also be supplemented that the same lessee was imposed a fine of Rs. 4,20,47,585/- (Rupees Four Crores Twenty Lakh Forty-Seven Thousand Five Hundred Eighty-Five Only) after hearing by the Collector & District Magistrate, Jajpur arising out of W.P (C) No. 36628/23 for excess extraction of Minor Mineral to be payable by the lessee in 8 (eight) equal instalments @ Rs. 52,55,949/- in regular interval of 45 days w.e.f. 01.05.2024. The lessee has cleared outstanding dues by now and OPDR case has been closed on 26.03.2025.
- (v) As regards extraction of Minor Minerals beyond a depth of 6 metres from surface area, the same could not be ascertained physically / eye estimation due to peculiar geographical conditions of the hilly terrain interspersed with valley like landscape and patches of plain land. Therefore, it was decided to engage DGPS/UAV/Drone survey by an ORSAC empanelled agency for which Mining Officer, Jajpur has requested M/S. TKS Consultancy Services, Bhubaneswar vide his Letter No. 1751/MM dated 24.03.2025 for said survey. A copy of his Letter No. 1751/MM dated 24.03.2025 as stated previously is enclosed for kind reference).

~~152~~

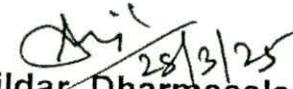
5. **The distance factor.** To ascertain the distance factor, a field visit was conducted on 07.03.2025 by Mining Officials, Regional Officer, State Pollution Control Board, Kalinganagar and Revenue Officials of Dharmasala Tahasil. In this context, an ORSAC empanelled agency i.e. M/S TKS Consultancy Services, Bhubaneswar was requested to conduct a survey through DGPS for measurement of distance from BSQs to nearby habitats, railway line, ponds, schools and crusher units in Aruha cluster under Dharmasala Tahasil of Jajpur district. The said agency has submitted its report which reveals that both the quarries i.e. Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre) are in safe distance i.e. more than 200 meter from the nearby habitats, railway line, ponds and schools. The said report along with the Map showing the distance factor is annexed herewith for ready reference.

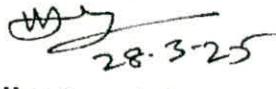
Encl: As above

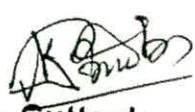
  
Mining Officer, Jajpur District

M.M. Saha  
28/03/25  
RO, SPCB,  
Kalinga Nagar

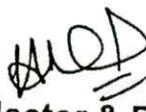
  
Deputy Director, Mine  
Jajpur Circle

  
Tahasildar, Dharmasala

  
Sub-Collector, Jajpur

  
D.F.O., Cuttack

  
Addl. District Magistrate (Rev),  
Jajpur

  
Collector & DM, Jajpur

TRUE COPY ATTESTED

  
ADVOCATE

~~152~~ - ANNEXURE- P/15 716

OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE, JAJPUR

Ph 06728-222001(O) 222330 (R) Fax -222087  
E-mail: dm-jajpur@nic.in. Web site: [www.jajpur.odisha.gov.in](http://www.jajpur.odisha.gov.in)  
Letter No 6956 Date 16.5.2025

From

Mrs. P. Anvesha Reddy, IAS,  
Collector & D.M. Jajpur District.

To

The Advocate General,  
Odisha, Cuttack.

**Sub:** Submission of inquiry report of Aruha black stone quarry located under Tahasil-Dharmasala of Jajpur district in pursuance of order dated 15/04/2025 passed by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata in Original Application No.- 68/2025/EZ filed by Sri Dusmanta Kumar Bal -Vrs-state & others.

**Ref:** Original Application No.- 68/2025/EZ filed by Sri Dusmanta Kumar Bal -Vrs-state & others before Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata

Sir.

Enclosed please find herewith the inquiry report of Aruha black stone quarry (BSQ) located under Tahasil-Dharmasala of Jajpur district in pursuance of order dated 15/04/2025 passed by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata in Original Application No.- 68/2025/EZ filed by Sri Dusmanta Kumar Bal-Vrs-state & others for favour of your kind information and necessary action

Yours faithfully

Encl: As above

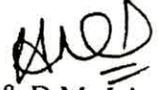
  
Collector & D.M, Jajpur

Memo No. 6957 / Date 16-5-2025

Copy to persons concerned for information and necessary action.

Memo No. 6958 Date 16-5-2025  
  
Collector & D.M, Jajpur

Copy submitted to the Member Secretary, Odisha State Pollution Control Board for kind information.

  
Collector & D.M, Jajpur

Memo No. 6959 / Date 16-5-2025

Copy submitted to the Director of Mines & Geology, Odisha, Bhubaneswar // Director . of Minor Minerals, Odisha, Bhubaneswar for kind information.

  
Collector & D.M, Jajpur

~~- 15X -~~

**INQUIRY REPORT OF ARUHA BLACK STONE QUARRY (BSQ) LOCATED  
UNDER TAHASIL-DHARMASALA OF JAJPUR DISTRICT IN PURSUANCE OF  
ORDER DATED 15/04/2025 PASSED BY THE HON'BLE NATIONAL GREEN  
TRIBUNAL (NGT), EASTERN ZONE BENCH, KOLKATA IN ORIGINAL  
APPLICATION NO.- 68/2025/EZ FILED BY SRI DUSMANTA KUMAR BAL  
-VRS-STATE & OTHERS**

---

- Ref: 1. Order dated 15/04/2025 of the Hon'ble NGT, EZ, Kolkata.
2. Letter No.6631 dated 06.05.2025 of the Collector & District Magistrate, Jajpur (copy enclosed).
3. Previous joint Inquiry Report dated 28.03.2025 submitted before the Chairman, State Environmental Impact Assessment Authority (SEIAA), Odisha on allegation of residents of Aruha Village (copy enclosed).
- 

1. **Introduction.** In pursuance of the Order dated 15/04/2025 passed by the Hon'ble NGT, EZ, Kolkata in Original Application No. 68/2025/EZ filed by Dusmant Kumar Bal-Vrs-State & Others, an Inquiry Team comprising of following officers duly authorized by the respective competent authority in reference to above quoted letter of the Collector & DM, Jajpur, jointly visited Black Stone Quarry (BSQ) Area of Aruha i.e. Aruha BSQ No. 3 (Acre 18.88 Decimal) & Aruha BSQ No. 5 (Acre 20.00 Decimal) under Tahasil - Dharmasala of Dist-Jajpur on 08/05/2025.

**Team Composition**

- (i) Addl. District Magistrate (Revenue), Jajpur -Representative of the Collector & District Magistrate, Jajpur -cum-Nodal Officer (Inquiry & Logistic support).
- (ii) Regional Officer (RO), State Pollution Control Board (SPCB), Kalinganagar - Representative of Sr. Scientist, Odisha State Pollution Control Board, Odisha).
- (iii) Deputy Director (Tech-Geology), Directorate of Minor Minerals, Odisha, Bhubaneswar.
- (iv) Deputy Director of Mines, Directorate of Mines & Geology, Odisha, Bhubaneswar
- (v) Deputy Director of Mines (Minor Mineral), Jajpur - Representative of Director of Mines & Geology, Odisha (for all logistic supports)

~~185~~

Accordingly, the Inquiry Team visited the above two Aruha BSQs on 08/05/2025 along with Deputy Director of Mines, Jajpur Circle, Mining Officer, Jajpur district, Tahasildar, Dharmasala & other revenue officials to assist in the survey and inquiry at Aruha BSQ site.

2. **Terms of Reference (ToR) for Joint Inquiry.** With regard to the allegations made in Original Application filed by Sri Sumanta Kumar Bal Vrs. State & Others in O.A No. - 68 of 2025 filed before Hon'ble NGT, EZ, Kolkata.

3. **Details of lease area of Aruha BSQ.** The details of mining lease area of subject quarries are as follows.

Sl No.	Environmental Clearance (E.C) Serial No.	Name of the Proponent / Lessee	Quarry Details	Date of Grant of E.C	Validity period of Lease	Date Line valid up to
01	EC22B001 OR164789	Manoj Kumar Samal	Name-Aruha BSQ No.-5 Khata No. 779  Plot Nos. - 2694(P) & 2807(P) Area- Acre 20.00 Decimal or 8.09 Ha.  Village- Aruha Tahasil -Dharmasala, Dist-Jajpur  Method of Mining- Semi Mechanised Open Cast  Permissible Quantity- 42,000 cum/annum	11.02.2022	5 years	Lease- 30.05.2028  CTO- 31.03.2025

**Remarks-** The above Lessee i.e. Sri Manoj Kumar Samal was imposed a penalty amounting to Rs. 4,20,47,585/- (Rupees Four Crores Twenty Lakhs Forty-Seven Thousand Five Hundred Eighty-Five Only) by the Tahsildar, Dharmasala for over extraction of black stone from Aruha BSQ - 20 Ac. The Lessee has cleared the dues.

Sl No.	Environmental Clearance (E.C) Serial No.	Name of the Proponent / Lessee	Quarry Details	Date of Grant of E.C	Validity period of Lease	Date Line valid up to
02	EC23B001 OR163112	Sri Sarat Jena	Name-Aruha BSQ No.-3 (Cluster Sl No.2/3), Khata No.-779, Plot Nos.-2807, 280 & 2811 Area- Acres 18.88 Decimal or 7.64 Ha. Village- Aruha Tahasil -Dharmasala, Dist. - Jajpur  Method of Mining- Semi Mechanised Open Cast  Permissible Quantity 42,034 cum/annum	17.01.2023	5 years	Lease- 21.03.2028  CTO- 31.03.2025

**Remarks-** The Mining Officer, Jajpur district during his visit to the Aruha BSQ No. 3 (Area – 18.88 Ac) on 11.03.2025 found that the said BSQ was operational even though the Environmental clearance had expired on 16.05.2025. The Mining Officer, Jajpur seized 16 nos. of vehicles & machinery from the quarry site and imposed a total penalty amounting to Rs. 40,25,000/- (Rupees Forty Lakhs Twenty Five Thousands Only) vide Demand Note No. 1801/MM dated 26.03.2025 against the vehicles. The stated amount being outstanding on the above Lessee i.e. Sri Sarat Jana, the Mining Officer, Jajpur has filed an FIR at Dharmasala Police Station, Dist. - Jajpur.

**4. Site Survey and Physical Inspection of the Inquiry Team.** The joint Inquiry Team with the help of local revenue officials, village map/cadastral map and GPS carried out the detailed survey of the subject quarries at site and physically moved from co-ordinate to co-ordinate and pillars posted on ground zero.

During physical inspection of the Aruha BSQ site, it was ascertained that no quarrying activities are being undertaken at present . That apart, no vehicles, no manpower and no machinery were detected at site. A close inspection revealed that there was no trace of any

- 187 -

vehicular movement on ground to suggest mining activities. It was also seen that minor mineral i.e. black stone of moderate quantity which was extracted previously was stacked at the base of the quarry.

5. Observation/Findings of the Joint Inquiry Team . The para-wise observations/ findings of the joint inquiry on allegations as per original application are enclosed as Annexure-'A' to this report for kind perusal of the Hon'ble NGT, EZ, Kolkata.

  
Mining Officer, Jajpur  
District

  
Tahasildar, Dharmasala

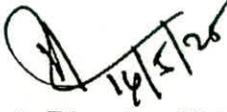
M. M. Schoo  
R.O, SPCB,  
Kalinga Nagar

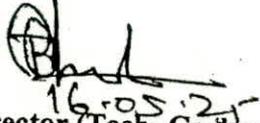
Date: 16.05.2025

Date:

Date: 16.05.2025

  
Deputy Director of Mines,  
Jajpur Circle

  
Deputy Director of Mines,  
Directorate of Mines &  
Geology, Odisha,  
Bhubaneswar

  
Deputy Director (Tech-Geology)  
Directorate of Minor Minerals,  
Odisha, Bhubaneswar

Date: 16.05.2025

Date:

Date:

  
Addl. District Magistrate (Revenue), Jajpur

16/05/2025

  
Collector & D.M, Jajpur

- 108 -

Relevant Para No. in Original O.A. No. 68/2023 (ToR)	Allegations in brief	Findings/ Action taken
(1)	(2)	(3)
Para-01 Para-34	Violation of EC & CTO norms	State Pollution Control Board grants consent to operate (CTO) after receiving all the statutory clearance of the quarry as per the requirement of the Board. The present status of consent to operate granted to the Black Stone Quarries Aruha Cluster are enclosed as Annexure-I. (Copy enclosed as <u>Annexure-I</u> Series).
Para-02 Para-29	Inaction with respect to written application dated 06.12.2024 of the complainant.	A Joint enquiry was conducted on dated 03.12.2024 by the officials of Mining, Revenue and SPCB to look into the allegation. Further The Mining Officer, Jajpur district during his visit to the Aruha BSQ No. 3 (Area – 18.88 Ac) on 11.03.2025 found that the said BSQ was operational even though the Environmental clearance had expired on 16.05.2025. The Mining Officer, Jajpur seized 16 nos. of vehicles & machinery from the quarry site and imposed a total penalty amounting to Rs. 40,25,000/- (Rupees Forty Lakhs Twenty FiveT Thousands Only) vide Demand Note No. 1801/MM dated 26.03.2025 against the vehicles. The stated amount being outstanding on the above Lessee i.e. Sri Sarat Jana, the Mining Officer, Jajpur has filed an FIR at Dharmasala Police Station, Dist. - Jajpur. In addition to this a Joint enquiry was conducted on dated 24.03.2025 by the district administration to look into the allegation of residents of Aruha Villages regarding Illegal Mining Operation in Aruha BSQs. (Copy of reports enclosed as <u>Annexure-II</u>

-187-

		Series)
Para-03 Para-15 Para-16	Allegation on excavation beyond 6 metres depth.	For verification of the same, M/S TKS Consultancy Services, Bhubaneswar was requested to conduct survey and submit its report. The report submitted by the agency on dated 19.04.2025 revealed, excavation has been done beyond six metres in some places of the above two quarries. Taking into account the sensitiveness of the matter & to avoid any future litigation, the ORSAC, Bhubaneswar has been requested vide this office Letter No.2787 dated 07.05.2025 to check the authenticity of the report submitted by M/S TKS Consultancy Services. After confirmation from the ORSAC, the report will be submitted before the Hon'ble Tribunal. (Copy of Letter No.2787 dated 07.05.2025 enclosed as <u>Annexure-III Series</u> ).
Para-04 Para-12 Para-13	Extraction beyond the permissible quantity	M/s. TKS Consultancy Services, Bhubaneswar has been requested vide this office Letter No. 924 dated 18.02.2025 & Letter No.2692 dated 02.05.2025 to assess the volume of black stone extracted which is awaited at its end. (Copy of Letter No. 924 dated 18.02.2025 & Letter No.2692 dated 02.05.2025 enclosed as <u>Annexure-IV Series</u> ).
Para-05	Regarding non-deposition of Govt. dues issued vide demand notice dated 25.04.2024 by the Tahasildar,	The Lessee Sri Manoj Kumar Samal was imposed a penalty amounting to Rs. 4,20,47,585/- (Rupees Four Crores Twenty Lakhs Forty-Seven Thousand Five Hundred Eighty-Five Only) by the Tahsildar, Dharmasala for over extraction of black stone from

-160-

	Dharmasala	Aruha BSQ – 20 Ac. The Lessee has cleared the dues.
Para-06	Regarding non-deposition of Govt. dues issued vide demand notice dated 16.05.2023 by the Tahasildar, Dharmasala	The revised demand issued by the Tahasildar, Dharmasala was challenged by the lessee Sri Sarat Kumar Jena and as per the order of the Hon'ble Court passed in WP(C) No.22490/2023, the lessee was allowed to operate the quarry after depositing 30% of the revised demanded amount, on 11.01.23.
Para-07	Unscientific quarry operation in broad day light.	The Mining operation is being done by Open cast semi-mechanised method of mining.
Para-08 Para-09 Para-10 Para-11 Para-19 Para-41 Para-43	Allegation regarding distance of stone quarries to nearby Habitats, Railway line, Ponds, Schools and Crusher Units in Aruha Cluster under Dharmasala Tahasil of Jajpur district and violation of CBCB guidelines.	In compliance to the Order dated 28.02.2020 of the Hon'ble NGT passed in O.A No.304/2019 in the matter of M. Haridasan & others Vrs State of Kerla, the Central Pollution Control Board (CPCB) has submitted a report on distance criteria for permitting Stone Quarrying wherein the minimum distance of stone quarries from Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, Public roads, Railway line/area, Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, or Lakes or Tanks, or any other locations to be considered by States has been fixed to 100 metre when blasting is not involved and 200 metre when blasting is involved and the same is applicable to the State of Odisha.  To ascertain the distance factor, a field visit was conducted on 07.03.2025 by Mining Officials, Regional Officer, State Pollution Control Board, Kalinganagar and Revenue Officials of Dharmasala Tahasil. In this regard, an ORSAC Empanelled Agency M/S TKS Consultancy Service was requested to conduct a survey through DGPS for measurement

— ✖ —

		of distance from BSQs to nearby Habitats, Railway line, Ponds, Schools and Crusher Units in Aruha Cluster under Dharmasala Tahasil of Jajpur district. The said agency has submitted its report which reveals that both the quarries i.e. Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre) are in safe distance i.e. more than 200 met (Copy of the report along with map showing the distance factor is enclosed as <u>Annexure-V Series</u> )
Para-14	There is transportation of nearly 200 trips of stone loaded vehicles resulting pot holes.	No vehicular movement is noticed during joint field visit.
Para-17	Not obtaining permission from ground water authority and violation of E.C	As per the consent to operate condition, the lessee shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any. During visit it was found that <u>there was no withdrawal of ground water inside the lease.</u>
Para-18	Requirement of water for quarry operation	<u>No permission has been granted by any authority to take water from nearby villages.</u>
Para-20	Contaminated water condition & operation without valid explosive licence.	During visit on 07.01.2025 samples from ground water collected from the tube well at Jabaratali village and sample collected from the tube well at Jabaratali Prakalpa Primary School were taken and analysed. From analysis report it is revealed that <u>water in adjoining area is not contaminated.</u> (Copy of the monitoring report is enclosed as <u>Annexure-VI Series</u> ).

- 142 -

Para-21 Para-22 Para-23 Para-32 Para-35 Para-42	Wagon blasting, illegal and uncontrolled blasting, use of illegal explosive, plying of vehicles at night	During joint field visit there was no mining operation at ground zero. However, the lessees of Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre), prior to operational of the quarries have obtained permission from the Directorate General of Mines Safety (DGMS), Bhubaneswar under Regulation 106 (2) (b) of the Metalliferous Mines Regulation, 1961 and appointed Mines Manager in their respective quarries as per section 17 of Mines Act, 1952 and under regulation 34(1) of Metalliferous Mines Regulation Act, 1961.
Para-24	For making of solar fencing.	No such provision is incorporated in the Mining Plan, EC, CTE & CTO.
Para-25 Para-27	No plantation and green belt around quarries by project proponent	At present there are approximately 30 numbers of tress around the Aruha BSQ Cluster. As per EC conditions the project proponent (lease Holder) shall deposit certain amount with respective District Environment Society for raising plants of native species within 2 years in a suitable location adjoining the quarry.
Para-26	No sprinkling of water to arrest dust, no proper stacking of over burdens	During visit there were no mining operation found. The rain water are stored inside the quarry as observed. Moreover, less quantity of over burdens noticed inside the quarries.
Para-28	Hazardous waste authorization	There is no workshop inside the lease area so hazardous waste authorization is not required as per Hazardous waste management Rules 2016.

- 108 -

Para-30 Para-36	Air & noise pollution while plying on the village road.	During visit there is no mining operation as well as transportation observed.
Para-31 Para-38	Establishment of stone crusher unit	There are 07 numbers of Crusher are in Aruha Mouza and all are having Sitting Clearance Certificate. Consent to establish granted to the stone crushers after obtaining the sitting clearance certificate from District Administration. (The list of stone crushers is enclosed as <u>Annexure-VII</u> Series).
Para-33	Violation of DGMS guidelines	That the Director General of the Mines safety on dated 24th 25th and 26th of September 2024 conducted an inspection in the Dharmasala Tahasil of Jajpur District Odisha and observed major contraventions during inspection of quarries. Accordingly, all the Lessee of black stone quarries were directed vide Letter No. 4288 dated 16.011.204 of Deputy Director Mines, Jajpur Circle to stop mining operation and other allied activities with immediate effect till rectification of the contraventions pointed out by the DGMS. (The Letter No. 4288 dated 16.011.204 is enclosed as <u>Annexure-VIII</u> Series).  The lessees of Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre), prior to operational of the quarries have obtained permission from the Directorate General of Mines Safety (DGMS), Bhubaneswar under Regulation 106 (2) (b) of the Metalliferous Mines Regulation, 1961 and appointed Mines Manager in their respective quarries as per section 17 of Mines Act, 1952 and under regulation 34(1) of Metalliferous Mines

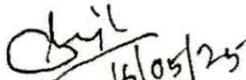
- 136 -

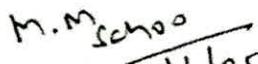
		Regulation Act, 1961.
Para-37 Para-39 Para-40	Violation of CTO conditions	<p>There are two number of quarries namely Aruha Black Stone quarry 2/3 and Aruha Black stone quarry were under consent administration.</p> <p>(i) The rain water is stored inside the quarry as observed.</p> <p>(ii) The rain water are channelized inside the quarry as observed.</p> <p>(iii) There was no mining operation found during visit.</p> <p>(iv) There was no mining operation found during visit</p> <p>There was no mining operation as well as transportation found during visit.</p> <p>(v) There was no mining operation as well as transportation found during visit.</p> <p>(vi) There was no mining operation as well as transportation found during visit</p> <p>(vii) As per the consent to operate condition, the lessee shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any. During visit it was found that there was no withdrawal of ground water inside the lease.</p> <p>(viii) No obstruction of flow of water from higher to lower land was observed.</p>
Para-44 Para-45	Non-action of Revenue Officials/district administration to	The allegation is non-maintainable. The District Administration is delivering its full strength in preventing theft and illegal transportation of minor minerals through District

-185-

<p>Para-46 Para-47</p>	<p>stop illegal mining operation</p>	<p>Level Task Force Committee i.e. in district level under the Chairmanship of the District Collector, Sub-divisional Level under the Chairmanship of District Sub-Collector and Tahasil Level under the Chairmanship of concerned Tahasildar. Further the Authorities are well concerned about their duties and responsibilities. Action as deemed proper is being taken against the offenders and will also be taken if any violation is observed in future.</p>
<p>Para-48 to 51</p>	<p>Miscellaneous issues related to mining of minor minerals (murroms, sand etc.) and violation of EC, CTO, CTE norms and Orders passed previously by the Hon'ble NGT – regarding</p>	<p>Compliance to the Orders of the Hon'ble Courts are being meticulously implemented. Remedial actions are also being taken whenever violations of any of the norms / terms &amp; conditions are brought to fore. Further, action against contravention of any of the rules/norms/terms &amp; conditions of the lease will be taken as deemed proper as per law.</p>

  
Mining Officer, Bajor District

  
Tahasildar, Dharmasala

  
R.O, SPCB, 16/05/2025  
Kalinga Nagar

Date: 16/05/25

Date:

Date: 16/05/2025

~~186~~

Deputy Director of Mines,  
Jajpur Circle

Date: 16.05.2025

Deputy Director of Mines,  
Directorate of Mines & Geology, Odisha,  
Bhubaneswar

Date:

Deputy Director (Tech-Geology)  
Directorate of Minor Minerals, Odisha, Bhubaneswar

Date:

Addl. District Magistrate (Revenue), Jajpur

Date: 16<sup>th</sup> May 2025

Collector & D.M, Jajpur

TRUE COPY ATTESTED  
ADVOCATE



~~102~~ - **ANNEXURE** - 125

**ODISHA SPACE APPLICATIONS CENTRE (ORSAC)**  
Department of Science & Technology, Govt. of Odisha

18.06.2025  
M.O (I/C)  
Jais

ORSAC/PR/1271/2025/ 2372 Dt- 16/6/2025

To,  
The Deputy Director of Mines (I/C)  
Jajpur Circle, Jajpur

Sub: Submission of authenticity of the report submitted by M/s. TKS Consultancy Services, Bhubaneswar

Ref: (1) Your Letter No. 2787, Dated 07.05.2025  
(2) Letter No.1080 dated on 10.04.2025 of the Director of Minor Minerals, Odisha.

Sir,

With reference to the subject and your letter cited above, you have requested to check for the authenticity of the reports based on Modification of Mining plan approved on 17.12.2024 and drone surveyed on 28.10.2024 w.r.t. Aruha BSQ (Cluster SI No.2/5) and Aruha BSQ (Cluster SI No.2/3) in village Aruha under Dharmasal Tahasil of JAJPUR District, Odisha, submitted by M/s. TKS Consultancy Services, Bhubaneswar regarding whether excavation has been done beyond the depth of 6 metres or not. In this regard, the reports w.r.t. Aruha BSQ (Cluster SI No.2/5) and Aruha BSQ (Cluster SI No.2/3) were examined considering the "SOP regarding clarification on area and depth to be considered for volume consideration for minor minerals for drone survey" issued by the Directorate of Minor Minerals, vide Letter No.1080 Dated 10.04.2025. It is stated that, for stone, depth to be considered six metres from the undisturbed lowest contour line (Lowest RL.) of the lease area or extrapolated minimum contour line of the lease area. Considering the above criteria following observations have been made w.r.t. Aruha BSQ (Cluster SI No.2/5) and Aruha BSQ (Cluster SI No.2/3)

**1. Aruha BSQ (Cluster SI No.2/5), Area-20 Acres:**

It is observed that from the drone survey report conducted on 28.10.2024, the lowest undisturbed surface height is 45 metres as per mining plan and excavation has been done up to a depth of 40 metres drone surveyed on 28.02.2025 which implies excavation has not gone beyond 6 metres from the lowest undisturbed contour line (Lowest RL.) of the lease area.

1899  
18-06-2025

-108-

2. Aruha BSQ (Cluster SI No.2/3)-Area-18.88 Acres  
It is observed that from the drone survey report conducted on 28 10 2024, the lowest undisturbed surface height is 45 metres as per mining plan and excavation has been done up to a depth of 36 metres drone surveyed on 28 02.2025 which implies excavation has gone beyond 6 metres from the lowest contour line.(Lowest RL.) of the lease area.
- 3 Bajabati BSQ – 3 and Bajabati BSQ -5 are under process.

Encl -SOP from Director Minor Mineral, steel & mines department

Your's Faithfully,

*Cecilia*  
SCIENTIST-D 16 02 2025

TRUE COPY ATTESTED

*[Signature]*  
ADVOCATE

~~107~~**ANNEXURE-0115**  
Santosh

Date:03.07.2025

To

1. The Odisha Space Applications Centre (ORSAC),  
Plot No.45/48(P), Jaydev Vihar, Near Gopabandhu  
Academy of Administration, Unit-16,  
Bhubaneswar-751023.
2. The Deputy Director of Mines, Jajpur Circle,  
Jajpaur.

Sir,

**Sub : Re-survey of drone survey with regard to Aruha BSQ  
(Cluster SL. No.2/3)**

This is to inform you that on 01.07.2025, I have obtained the drone survey report bearing Letter No.ORSAC/PR/1271/2025/2372 dated 16.06.2025 of Odisha Space Applications Centre (ORSAC) through R.T.I. from the office of the Deputy Director of Mines, Jajpur Circle, Jajpur, wherein the following observations have been made with regard to Aruha BSQ (Cluster Sl. No.2/3) :-

- "2. Aruha BSQ (Cluster Sl.2/3)-Area 18.88 Acres

It is observed that from the drone survey report dated 28.10.2024, the lowest undisputed surface height is 45 meters as per mining plan and excavation has been done up to a depth of 36 meters drone surveyed on 28.02.2025 which implies excavation has gone beyond 6 meters from the lowest contour line (lowest R.I.) of the lease area"

It is humbly submitted that I am the lessee of the aforesaid Aruha BSQ Cluster 2/3. I am unaware about the drone survey report dated 28.10.2024 as stated in the aforesaid report, which has not yet been communicated to me. I am also unaware about the drone survey conducted on 28.02.2025 by the authorities. I was never noticed by the authorities with regard to aforesaid drone survey. It is an admitted fact that I was not present on the leasehold area at time of aforesaid drone survey conducted by the authorities, hence I am not accepting the aforesaid observations of Odisha Space Applications Centre (ORSAC), as it

Santosh Kumar Jena

- 120 -

- 2 -

violates the principles of natural justice and Article 14 of the Constitution of India.

Taking into consideration of the aforesaid facts, I request your goodself to re-survey the drone survey of Aruha BSQ Cluster 2/3 in my presence in the interest of justice.

Thanking You,

Yours Sincerely

*Sarceet Kumar Jena*

(Sarat Kumar Jena)

At/P.O. Aruha, District: Jajpur.

www.indiapost.gov.in

भारतीय डाक

डाक सेवा - जन सेवा

India Post

डाक सेवा - जन सेवा

ED643460995IN IVR:6979843460995

SP AVINAB BIDANASI S.O <753014>

Counter No:1,04/07/2025,13:06

To:THE ORSAC ,JAYADEV VIHAR

PIN:751023, S.E Rly.Proj. Complex S.O

From:SARAT KU JENA,ARUHA

Wt:18gms

Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666060><Wear mask -Stay safe>

- 12/1 -

Date:03.07.2025

To

1. The Odisha Space Applications Centre (ORSAC),  
Plot No.45/48(P), Jaydev Vihar, Near Gopabandhu  
Academy of Administration, Unit-16,  
Bhubaneswar-751023.
2. The Deputy Director of Mines, Jajpur Circle,  
Jajpaur.

Sir,

**Sub : Re-survey of drone survey with regard to Aruha BSQ  
(Cluster SL. No.2/3)**

This is to inform you that on 01.07.2025, I have obtained the drone survey report bearing Letter No.ORSAC/PR/1271/2025/2372 dated 16.06.2025 of Odisha Space Applications Centre (ORSAC) through R.T.I. from the office of the Deputy Director of Mines, Jajpur Circle, Jajpur, wherein the following observations have been made with regard to Aruha BSQ (Cluster Sl. No.2/3) :-

"2. Aruha BSQ (Cluster Sl.2/3)-Area 18.88 Acres

It is observed that from the drone survey report dated 28.10.2024, the lowest undisputed surface height is 45 meters as per mining plan and excavation has been done up to a depth of 36 meters drone surveyed on 28.02.2025 which implies excavation has gone beyond 6 meters from the lowest contour line (lowest R.I.) of the lease area"

It is humbly submitted that I am the lessee of the aforesaid Aruha BSQ Cluster 2/3. I am unaware about the drone survey report dated 28.10.2024 as stated in the aforesaid report, which has not yet been communicated to me. I am also unaware about the drone survey conducted on 28.02.2025 by the authorities. I was never noticed by the authorities with regard to aforesaid drone survey. It is an admitted fact that I was not present on the leasehold area at time of aforesaid drone survey conducted by the authorities, hence I am not accepting the aforesaid observations of Odisha Space Applications Centre (ORSAC), as it



Sarek Kumar Jena

- 12 -

- 2 -

violates the principles of natural justice and Article 14 of the Constitution of India.

Taking into consideration of the aforesaid facts, I request your goodself to re-survey the drone survey of Aruha BSQ Cluster 2/3 in my presence in the interest of justice.

Thanking You,

Yours Sincerely

*Sarat Kumar Jena*  
(Sarat Kumar Jena)  
At/P.O. Aruha, District: Jajpur.

TRUE COPY ATTESTED

  
ADVOCATE